

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

OA No 33 OF 2023

IN THE MATTER OF:

NUKATATI RAJASEKHAR & ANR

..... Applicant

Vs

UNION OF INDIA & ORS

.... Respondents

REPORT FILED BY THE 5th RESPONDENT APPCB

DATE - 28.08.2024



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE BENCH, CHENNAI
In Original Application No. 33 of 2023 (SZ)
IN THE MATTER OF

Nukatati Rajasekhar & Anr

..... Applicant (s)

Versus


Union of India & Ors

.... Respondent (s)

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Dt: 28.08.2024
Place: Kakinada.


 Environmental Engineer,
 A.P. Pollution Control Board,
 Regional Office, Kakinada.

REPORT OF APPCB IN THE MATTER OF O.A. NO. 33 OF 2023 (SZ) BEFORE THE HON'BLE NGT, CHENNAI FILED BY SRI NUKATATI RAJASEKHAR & SRI MARRI PUSHPARAJ, KOTILINGALAPETA, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT REGARDING M/s. ANDHRA PAPER LIMITED, SRIRAM NAGAR, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT.

I. Preamble

The Hon'ble National Green Tribunal (NGT), Southern Zone (SZ), Chennai registered O.A. No. 33 of 2023(SZ), on the allegations of Sri Nukatati Rajasekhar & Sri Marri Pushparaj, Kotilingalapeta, Rajamahendravaram, East Godavari District against M/s. Andhra Paper Limited, Sriram Nagar, Rajamahendravaram, East Godavari District and vide order Dt. 12.04.2023 directed the Central Pollution Control Board (CPCB) to file the report on the allegations of the petitioner. **(Annexure - I)**

The Hon'ble NGT, Chennai in the order 12.04.2023 directed the CPCB to inspect the premises and file a detailed report in relevance to the allegations made by the applicant. Accordingly, the CPCB, Regional Directorate, Chennai Officials inspected M/s. Andhra Paper Limited and filed a report.

Subsequently, the Hon'ble Tribunal in its order Dt.01.12.2023 directed the Andhra Pradesh Pollution Control (APPCB) to file the report. The APPCB filed the report 04.01.2024 **(Annexure - II)**. The case is again posted on 29.08.2024. The latest updated status report in the matter is herewith submitted. **(Annexure - III)**

In compliance with the Hon'ble NGT order, the report on the industry with the latest status of compliance is submitted below:

II. Background:

M/s Andhra Paper Mills Limited is an integrated wood-based Pulp and paper manufacturing industry commissioned in the year 1964 in the name of M/s Andhra Pradesh Paper Mills Limited at Rajamahendravaram, East Godavari District, Andhra Pradesh. In 2011, the company was acquired by the United States based International Paper Machine and in 2013 it was renamed as M/s International Paper APPM Ltd. In 2019, it was acquired by M/s West Coast Paper Mills Ltd and renamed as M/s Andhra Paper Mills Limited in January 2020.

The industry has obtained Environmental Clearance (EC) from MoEF&CC, GoI for modernization cum expansion of pulp and paper mill and CPP in the year 31.01.2005 to increase the Pulp & Paper mill production from 280 TPD to 500 TPD and 285 TPD to 330 TPD respectively and CPP from 31 MW to 34 MW. **(Annexure - IV)**

Subsequently, the unit obtained EC dated 26.02.2010 from State Environment Impact Assessment Authority (SEIAA), AP for enhancement of Paper from 330 TPD to 593 TPD by installing additional paper machine of 87000 TPA and Coal Based Power plant from 34 MW to 46 MW. The unit further obtained Environment Clearance for enhancement of pulp production under category - A from MoEF&CC on 06.03.2014 from 550 TPD to 650 TPD. Subsequently the same Environment Clearance amended on 12.12.2014 for annualized pulp quantity from 1,75,000 TPA to 2,27,500 TPA (500 TPD to 650 TPD). **(Annexure -V & Annexure -VI)**

M/s. Andhra Paper Limited (Formerly International Paper APPM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District is having total area of 198.09 Acres (Including Plant & Colony) in which Built-up area 33.40 Acres (Including Plant & Colony), Greenbelt area is 66.0 Acres and the surroundings of the unit as follows: East: Rajahmundry to Seethanagaram Road, West: River Godavari North: Petrol bunk and Road followed by Residential / commercial establishments and South: Road followed by Residential/commercial establishments.

The industry has obtained Consent for Operation (CFO) & Hazardous Waste Authorization (HWA) dt. 03.07.2023 for period up to 30.06.2028 with the following capacities. **(Annexure -VII)**

Sl. No.	Name of the Products and By-products	As per Existing CTO order dated 03.07.2023 (Quantity)
1	Paper	2,07,550 TPA
2	Pulp	2,00,000 TPA

3	Captive Power	46 MW
4	Paper sheets (A4 Sheeter)	267 TPD

The industry has obtained Consent to Establish (CTE) order dated 10.03.2022 for Precipitated calcium carbonate (PCC) production from CO₂ and obtained Consent to Operate (CTO) order Dt. 29.08.2023. **(Annexure -VIII)**

The industry has obtained Consent to Operate (CTO) order dated 05.06.2024 for enhancement of Pulp production from 2,00,000 TPA to 2,27,500 TPA **(Annexure -IX)**

The industry has obtained Consent to Establish order dated 24.04.2024 for modernization of Lime Kiln for replacement of old 100 TPD Lime Kiln with new 100 TPD lime kiln. **(Annexure -X)**

a) Water consumption and effluent generation:

River Godavari is the source of water for process and domestic consumption. Flow meter is provided at the raw water intake. The industry permitted water consumption is 43,612 KLD and the permitted waste water generation is 34,414 KLD. Against the permitted water consumption, the average water consumption since April 2023 is 34,865 KLD and the average waste water generation since April, 2023 is 29,341 KLD.

The industry has installed Effluent Treatment Plant (ETP) of capacity 45,000 KLD consisting of primary clarifiers, aeration tanks, secondary clarifiers and tertiary clarifiers for treatment of effluent through activated sludge process. The capacity of the ETP is adequate for consented effluent generation from integrated pulp and paper manufacturing process. The effluent generated in the industry is segregated and treated in two streams (Stream 1 & 2) and the sludge generated from ETP is treated in the dedicated sludge handling stream (Stream -3)

The excess treated effluent after reuse is discharged to lagoons at Turpulanka island through pipeline by pumping as per the disposal method permitted in the Consent to Operate. Turpulanka island is a sand shoals island in the middle of River Godavari located 5 kms upstream of the industry and intake of raw water to the industry.

The industry is maintaining online real time monitoring system for monitoring of Flow, pH, TSS, BOD and COD along with web camera facilities as per the directions of CPCB. The industry connected Online effluent quality monitoring system to APPCB & CPCB websites.

The APPCB has been collecting the samples of treated effluent being disposed into Sand Shoals of Turpulanka by M/s. Andhra Paper Limited on monthly basis. As per the analysis reports of the samples collected from January, 2023 to August 2024 the various parameters of the treated effluent are meeting the APPCB's discharge standards except in the month of February, 2023, January 2024, February 2024 and June 2024 (varying from 34 ppm to 42 ppm against the standard, during the exceedence period). The APPCB has been issuing notices to the industry, whenever, the treated effluent is not meeting the APPCB's discharge standards for rectifying the same. A tabulation of samples collected from M/s. Andhra Paper Limited from January, 2023 to August, 2024 is as follows:

S. No.	Date of Sample Collection	Point of Sample Collection	PARAMETERS						
			pH	TSS	TDS	COD	BOD	O & G	AOX
1	31.01.2023	Outlet of ETP	7.86	23	1460	124	26	<1.0	---
2	14.02.2023	Outlet of ETP	7.86	35	1520	148	34	<1.0	---
3	02.03.2023	Outlet of ETP	7.63	20	1272	96	20	<1.0	---
4	20.04.2023	Outlet of ETP	7.28	22	784	76	16	<1.0	---
5	02.05.2023	Outlet of ETP	7.40	23	1520	112	22	<1.0	---
6	17.06.2023	Outlet of ETP	7.85	17	1628	132	26	<1.0	0.46
7	12.07.2023	Outlet of ETP	7.61	12	1784	128	25	<1.0	---
8	25.08.2023	Outlet of ETP	7.43	27	1360	128	26	<1.0	---
9	07.09.2023	Outlet of ETP	7.42	13	1492	104	21	<1.0	---
10	18.10.2023	Outlet of ETP	7.68	21	1404	88	20	<1.0	0.39

11	08.11.2023	Outlet of ETP	7.63	19	1320	84	20	<1.0	0.971
12	07.12.2023	Outlet of ETP	7.65	18	1852	96	21	<1.0	---
13	11.01.2024	Outlet of ETP	7.90	37	984	168	42	<1.0	---
14	09.02.2024	Outlet of ETP	7.88	23	1852	148	34	<1.0	0.44
15	March, 2024	Plant shut down							
16	April, 2024	Plant shut down							
17	09.05.2024	Outlet of ETP	6.79	14	1252	128	26	<1.0	---
18	28.06.2024	Outlet of ETP	7.18	22	1512	136	38	<1.0	---
19	22.07.2024	Outlet of ETP	8.09	40	1432	120	28	<1.0	--
20	08.08.2024	Outlet of ETP	7.03	35	1212	112	26	<1.0	0.422
CONSENT DISCHARGE STANDARDS			6.5 to 8.5	100	---	250	30	10	1 Kg/Ton of paper

b) Air Pollution Sources and Control Equipment status:

The industry is having two Rotary Lime Kilns (RKL) of capacity 100 TPD (RKL-1) and 160 TPD (RKL-2) to regenerate lime from lime mud to produce White liquor for use in digester. Furnace oil is used as fuel. The Electro Static Precipitators are provided at RKL-1 and RKL-2 for control of particulate matter emission followed by individual stacks of height 60 m, respectively.

The industry has a recovery boiler of 1300 TPD, provided with Electro Static Precipitators (ESP) for control of particulate matter emission followed by stack of height 90 m. The coal fired boiler of 105 TPH is provided with Electro Static Precipitators (ESP) followed by stack of height 65 m.

The industry has installed online Continuous Emission Monitoring System to all the stacks and are connected to APPCB & CPCB website.

c) Fugitive emission sources and control measures:

- i. Dust extraction systems such as closed conveyers and water sprinklers are provided at coal storage yard. Part of coal was stored in the sheds and coal stored in the open yard was covered with tarpaulins.
- ii. Wood chipping yard is provided with closed conveyers, suction ducts and cyclones for collection of dust. Dust extraction Scrubber installed for the chippers to control fugitive wood dust.

d) Greenbelt:

As per the consent conditions, the industry has to develop 33% of the total land area as greenbelt to mitigate effects of fugitive emissions. Total plant area is 198.09 acres and out of this, 66 acres (33% of the required area) is developed as green belt

e) Solid Waste Disposal:

The hazardous and non-hazardous waste generated in the industry are segregated and stored in the designated locations with proper labelling and platforms. Since April, 2023, 22,972.7 Tons of hazardous waste was generated and 18,852.9 Tons of waste such as ETP sludge, used lubricated oil, container liners, chemical containing residues, oil sludge and waste lime cake were disposed through authorized dealers. 4,119.8 Tons of waste such as ETP sludge, used lubricated oil, spent ion exchange resin, contaminated cotton/cleaning material were disposed in the boilers along with the fuel complying with the consent conditions.

f) Odour Sources and Control Measures

Non condensable gases (NCG) are main source of fugitive emissions from pulp manufacturing and black liquor evaporation process leading to odour.

The industry has implemented following system to control non condensable gases emission and odour:

1. Low Volume High Concentrated (LVHC) NCG Incineration System.
2. High Concentrated Low Volume (HVLC) NCG Incineration System.
3. Foul Condensate treatment system

The gases collected from the LVHC Treatment System are routed through existing Rotary Lime Kilns for incineration. The gases collected from the HCLV Treatment System are routed through existing Recovery Boiler for incineration. The foul condensate generated from LVHC, HCLV and seal pit foul stream are treated with hydrogen peroxide and further treated in the ETP along with the process effluent. Hard Piping System is provided for collection and treatment of foul streams with hydrogen peroxide.

III. The present status of non compliance as on 29.11.2021 (as per the compliance status submitted to the MoEF&CC by the industry) of Environmental Clearance order dt. 06.03.2014:

Conditions of MoEF&CC	Present Status												
<p>General Condition (iv) of EC Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or amended from time to time. The treated wastewater shall be utilized for plantation purpose.</p>	<p>The APPCB has been collecting the treated effluent being disposed into Sand Shoals of Turpulanka by M/s. Andhra Paper Limited on monthly basis. As per the analysis reports of the samples collected from January, 2023 to August 2024 the various parameters of the treated effluent are meeting the APPCB's discharge standards except in the month of February, 2023, January 2024, February 2024 and June 2024. The APPCB has been issuing notices to the industry, whenever, the treated effluent is not meeting the APPCB's discharge standards for rectifying the same.</p>												
<p>Specific Conditions: ii. The project authority shall install multi cyclones, wet scrubbers with boilers to achieve the particulate emission below 50 mg/Nm³. The emissions from chemical recovery section shall be controlled through primary and secondary venture scrubbers.</p>	<p>The unit has provided ESP as Air Pollution Control Equipment to the 105 TPH coal fired boiler, 1300 TPD Recovery Boiler, 100 TPD & 160 TPD Rotary Lime Kiln - I & II respectively.</p> <table border="1" data-bbox="727 1357 1451 1561"> <tbody> <tr> <td>Recovery Boiler - 4</td> <td>ESP -3 no's</td> <td>Total: 3+3+5 = 11 fields</td> </tr> <tr> <td>Coal Fired Boiler - 6</td> <td>ESP -1 No</td> <td>Total: 3 fields</td> </tr> <tr> <td>Rotary lime kilns - 1</td> <td>ESP -1 No</td> <td>Total: 2 fields</td> </tr> <tr> <td>Rotary lime kilns - 2</td> <td>ESP -1 No</td> <td>Total: 3 fields</td> </tr> </tbody> </table> <p>It is also further submitted that the industry has installed online Continuous Emission Monitoring System to all the stacks and are connected to APPCB & CPCB website.</p>	Recovery Boiler - 4	ESP -3 no's	Total: 3+3+5 = 11 fields	Coal Fired Boiler - 6	ESP -1 No	Total: 3 fields	Rotary lime kilns - 1	ESP -1 No	Total: 2 fields	Rotary lime kilns - 2	ESP -1 No	Total: 3 fields
Recovery Boiler - 4	ESP -3 no's	Total: 3+3+5 = 11 fields											
Coal Fired Boiler - 6	ESP -1 No	Total: 3 fields											
Rotary lime kilns - 1	ESP -1 No	Total: 2 fields											
Rotary lime kilns - 2	ESP -1 No	Total: 3 fields											
<p>iv. In case of treatment process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.</p>	<p>Industry informed that, there are sufficient back up processes in the event of any disturbances failure of the pollution control equipment. Emergency storage buffer tank for effluents provided.</p>												
<p>xi. The company shall develop green belt in 33% of the total land as per the CPCB guidelines to mitigate the effect of fugitive emissions.</p>	<p>The unit has developed 66.0 Acres of greenbelt including Plant & Colony which is 33% of total area.</p>												
<p>xv. All the commitments made to the public during the Public Hearing Consultation held on 21.9.2011 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Bangalore.</p>	<p>Implementation of Commitments made during public hearing dated 21.09.2011:</p> <ol style="list-style-type: none"> 1. Drinking water supply to surrounding Communities of Kotilingalapeta, Mallayapeta, Anand Nagar etc. 2. Katheru Village: Permanent drinking water supply with 300 M3 capacity storage tank along with close pipe line from factory made at cost of around Rs.135 Lakhs. 												

	<p>3. Kadiyam Village: Construction of water sump & pipeline at a cost of Rs.135 Lakhs for safe drinking water supply.</p> <p>4. On 01.12.2011, Andhra paper has given employment to 19 people from Kotilingalapeta as committed in public hearing.</p>
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IV. APPCB has issued Closure Order on 10.07.2015 for not taking adequate measures for control of odour nuisance and subsequent revocation of closure order with directions on 27.07.2015. The compliance status of the directions is as follows:

(copy of the orders enclosed as **Annexure -XI & Annexure - XII**)

Directions	Present status
The industry shall undertake study of alternative discharge option perfectly into sea directly and feasibility by 31.12.2015. The industry shall furnish lease agreement for renewal of Turpulanka and sad shoals in the river Godavari till the alternative discharge is taken up.	The industry has not renewed the lease permission of sand shoals from the Government of Andhra Pradesh. The same is under process. Status is given below: Commissioner of Industries, Government of A. P recommended the lease proposal to Principal Secretary of Industries and commerce, Government of A.P vide Lr. No :29/1/2014/14744, dated 29/11/2014 subject to 10 % of present market value as lease amount with provision for enhancement of lease amount in a block period of 5 years.
Based on above study report shall submit comprehensive action plan within four months of completion of study.	A meeting was conducted under the Chairmanship of the District Collector, East Godavari on 02.07.2022 and the District Collector directed the industry to identify a professional agency for feasibility study to explore the alternative option for discharge of treated industry effluent directly into Sea.
<p>The above study report shall incorporate following issues:</p> <ul style="list-style-type: none"> • Explore feasibility of drains closer to the mill which area already discharging in to the sea. • Join the scheme if APIIC/ other government body lays out dedicated effluents conveyance to sea. • Work with other industries/Municipal corporation for a pipeline up to dedicated drain/ discharge post drinking water intake point of RMC. • Work with NEERI in upgrading the Turpulanka sand shoals lagoons for further polishing 	<p>Submitted the recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi. However, action plan for alternate disposal mode of treated waste water along with treated sullage of Rajamahendravaram not yet finalized.</p> <p>M/s. Andhra Paper Limited engaged NEERI for Performance evaluation of ETP including disposal system study. As per the NEERI 2016 report, Way back in 1969 APPM took a unique initiative for installing Land Treatment System for its wastewater treatment i.e., Effluent Treatment Plant (ETP). Further modifications regarding ETP was initiated in 1985 construction of primary treatment, followed by construction of secondary treatment in 1991 and construction of reclamation plant in 1994, reuse of paper machines back water, construction of rotary lime kiln-1 for lime sludge reburning in 1997, construction of diffused aerators in place of surface aerators for better oxygen absorption in 2006, and construction of</p>

	rotary lime kiln-2 for lime sludge reburning in 2006.
Regarding odour problems the foul condensate collection and treatment shall be commissioned by August 2015.	<p>Non condensable gases (NCG) are main source of fugitive emissions from pulp manufacturing and black liquor evaporation process leading to odour.</p> <p>The industry has implemented following system to control non condensable gases emission and odour:</p> <ol style="list-style-type: none"> 1. Low Volume High Concentrated (LVHC) NCG Incineration System. 2. High Concentrated Low Volume (HVLC) NCG Incineration System. 3. Foul Condensate treatment system <p>The gases collected from the LVHC Treatment System are routed through existing Rotary Lime Kilns for incineration. The gases collected from the HCLV Treatment System are routed through existing Recovery Boiler for incineration. The foul condensate generated from LVHC, HCLV and seal pit foul stream are treated with hydrogen peroxide and further treated in the ETP along with the process effluent. Hard Piping System is provided for collection and treatment of foul streams with hydrogen peroxide.</p>

- V. Compliance status of the Task Force directions dt.30.01.2017 regarding the dumping of solid waste at Venkatapuram Village, contains mainly lime and civil debris and traces of waste pulp (The solid waste samples were tested at M/s. Vimta Laboratories. As per the reports all the constituents are well within the limits as per HW Rules,2008 and also complied with TCLP test): **(Annexure - XIII)**

APPCB Order dated 30.01.2017 directions	Present status
1. The industry may be directed to lift the dumped solid waste at Venkatapuram (V) for safe disposal and also the stagnated leached effluents for further treatment from this place.	Complied.
2. The industry is not meeting the recommendations of the expert committee in respect of temperature of 35 degree at the inlet of aeration tank. The industry shall improve the cooling system attached to ETP.	The industry has upgraded the cooling tower attached to the ETP.
3. The industry shall take necessary measures to control fugitive emissions near lime kiln 1 and lime kiln 2 areas	Permanent water sprinkling arrangement provided on dust prone areas i.e., Lime kiln area, coal yard handling area, boiler chip feeding road, lime storage shed area, Coal unloading point for control dust prone area like internal roads, coal handling area, Lime sludge handling area. The sprinklers are being operated for every 2 hours manually.
4. The industry shall install web cameras at outlet of ETP and connect to APPCB & CPCB website.	Connected to APPCB & CPCB websites.
5. The industry shall explore the possibility of providing dedicated draining facility to discharge the treated effluent of paper mill directly into sea, instead of storing the treated effluents in the lagoons at Turpulanka sand shoals of Godavari River	Submitted the recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi. However, action plan for alternate disposal mode of treated waste water along with treated silage of Rajamahendravaram not yet finalized.
6. The industry shall comply all directions issued by the APPCB vide order dt.21.06.2015	---
7. The facility shall ensure the continuous	The APPCB is monitoring compliance of the

compliance of CFO & HW Authorization conditions issued by the APPCB	CTO.
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VI. Present compliance status of the directions dt.19.09.2017: **(Annexure -XIV)**

Directions order dt.19.09.2017	Present status
1. The industry shall restrict the temperature of waste water to below 35° C at inlet of ETP. The plan of action to restrict the temperature of waste water at inlet of ETP within 2 months shall be furnished to RO, Kakinada and ZO, Visakhapatnam.	The industry has upgraded the ETP by installing 8 nos. of jet aerators in Aeration tank, renovation and up gradation of ETP cooling tower done.
2. The industry shall implement recommendation of the NEERI to operate ETP to achieve prescribed discharge standards. Further they shall furnish implantation progress of NEERI recommendations for operation of ETP to RO, Kakinada and ZO, Visakhapatnam every month along with consolidated data on power consumption for operation of ETP, waste water generated, treated and disposed for stream wise.	As per the recommendation of NEERI, Turpulanka Sand Shoals system was designed and percolation of effluents in various lagoons, strengthening of bunds, removal of vegetation and removal of bottom silt on daily basis for effectiveness functioning and maintenance of sand shoals. High level renovation, silt removal and strengthening of lagoons is being done once in year from December to February by engaging more than 400 no's of workmen along with mechanized systems.
3. The industry shall expedite plan of action to establish alternative disposal mode of treated waste water along with treated sullage of Rajamahendravaram. The recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi shall be taken up with Rajamahendravaram Municipal Corporation and District administration to prepare joint action plan. They shall obtain CFE from the APPCB, prior to establishment of alternative disposal mode of treated waste water/ change of present disposal mode. The progress shall be reported to RO, Kakinada and ZO, Visakhapatnam regularly.	Submitted the recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi. However, action plan for alternate disposal mode of treated waste water along with treated sullage of Rajamahendravaram not yet finalized.
4. The industry shall regularly monitor odour at Mallayapeta, main entrance gate, near ETP and in the surrounding villages. They shall expedite plan of action presented during EAC(TF) Meeting held on 10.08.2017 to mitigate odour nuisance in the surroundings and they shall contain odour at source of generation.	Real time Online VOC sensors provided at 2 locations (South west direction - ETP under AAQMS & South east direction - Godavari House under AAQMS) within the company at peripheries. The data is connected to APPCB website.
5. The industry has to upgrade the NCG system and to operate the same continuously to mitigate smell nuisance.	<p>The industry engaged M/s. Lundberg - USA for evaluation of odour control systems and to suggest best technologies / alternatives and for upgradation requirements of existing systems to address odour.</p> <p>The industry has implemented following system to control non condensable gases emission and odour:</p> <ol style="list-style-type: none"> 1. Low Volume High Concentrated (LVHC) NCG Incineration System. 2. High Concentrated Low Volume (HVLC) NCG Incineration System. 3. Foul Condensate treatment system <p>The gases collected from the LVHC Treatment System are routed through existing Rotary Lime</p>

	Kilns for incineration. The gases collected from the HCLV Treatment System are routed through existing Recovery Boiler for incineration. The foul condensate generated from LVHC, HCLV and seal pit foul stream are treated with hydrogen peroxide and further treated in the ETP along with the process effluent. Hard Piping System is provided for collection and treatment of foul streams with hydrogen peroxide
6. The industry shall implement adequate dust containment cum extraction measures near lime kiln 1&2 to mitigate fugitive emissions and shall report compliance to RO, Kakinada and ZO, Visakhapatnam within one month.	Permanent water sprinkling arrangement provided on dust prone areas i.e., Lime kiln area, coal yard handling area, boiler chip feeding road, lime storage shed area, Coal unloading point for control dust prone area like internal roads, coal handling area, Lime sludge handling area. The sprinklers are being operated for every 2 hours manually.
7. The industry shall expedite to furnish renewal of lease agreement for transit storage of treated waste water at Thurupulanka from competent authorities. The progress shall be reported by RO, Kakinada and ZO, Visakhapatnam within 15 days	The industry has not renewed the lease permission of sand shoals from the Government of Andhra Pradesh and the same is under process. Status is given below: Commissioner of Industries, Government of A. P recommended the lease proposal to Principal Secretary of Industries and commerce, Government of A.P vide Lr. No :29/1/2014/14744, dated 29/11/2014 subject to 10 % of present market value as lease amount with provision for enhancement of lease amount in a block period of 5 years. Now it is with Hon'ble District Collector to arrive lease amount.
8. The industry shall dispose the solid waste generated from process & ETP in environmental sound manner. The details of solid waste generation for stream wise & disposal mode shall be reported to RO, Kakinada & ZO, Visakhapatnam for every 3 months.	Complied.
9. The industry shall comply all the directions issued by the APPCB vide order date 27.07.2015, 21.06.2016 & 30.01.2017.	The compliance of the latest directions is submitted
10. The industry shall ensure continuous compliance of the conditions stipulated in the CFO & HWA order obtained from the APPCB.	The APPCB is monitoring compliance of the CTO.

VII. Compliance status of directions stipulated in Task Force vide order No.617/APPCB/UH-II/TF/KKD/2019-394, dated 13.06.2019.(Annexure-XV)

S. No.	Board Directions	Compliance status
1.	The industry shall Calibrate all online monitoring systems in the presence of Board officials within one month and report the compliance.	Carried out performance calibration of online systems from 16.08.2021 to 18.08.2021 in the presence of officials of APPCB Regional Office with M/s. Glens Innovation Labs Pvt. Ltd, Chennai and submitted to Regional Office.
2.	The industry shall take measures to improve the performance of the ETP to achieve Board's standards.	Tertiary Clarification system provided for further polishing the

		<p>existing treated effluent in March, 2022.</p> <p>Refurbishment of Cooling Tower at done to reduce effluent temperatures before going to Aeration tank.</p> <p>Replaced 1000 nos. existing diffuser membranes with new in aeration tanks in order to increase the performance.</p> <p>The industry has upgraded the ETP by installing 8 nos. of jet aerators in Aeration tank, renovation and upgradation of ETP cooling tower done.</p>
3.	<p>The industry shall expedite plan of action to establish alternative disposal mode of treated waste water along with treated sullage of Rajamahendravaram. The recommendations of the feasibility study carried out in consultation with M/s. CII Triveni Water Institute, New Delhi shall be taken up with Rajamahendravaram Municipal Corporation and District Administration to prepare joint action plan. They shall obtain CFE from the board, prior to establishment of alternative disposal mode of treated waste water / change of present disposal mode. The progress shall be reported to RO, Kakinada and ZO, Visakhapatnam regularly.</p>	<p>Submitted the recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi. However, action plan for alternate disposal mode of treated waste water along with treated sullage of Rajamahendravaram not yet finalized.</p>
4.	<p>The industry shall provide funds for procurement of one Skimmer under the CSR activities within 6 months to remove floating material / plastic material in River Godavari in the interest of public health.</p>	<p>Not provided.</p>
5.	<p>The industry shall regularly monitor odour at Mallayapeta, main entrance gate, near ETP and in the surrounding villages. They shall expedite plan of action presented during Meeting held on 10.08.2017 to mitigate odour nuisance in the surroundings and they shall contain odour at source of generation.</p>	<p>The industry is monitoring and submitting analysis reports every month.</p> <p>The industry engaged M/s. Lundberg – USA for evaluation of odour control systems and implemented the following:</p> <ul style="list-style-type: none"> ● Installation of Hard Piping System for collection and treatment of Foul streams with H₂O₂ treatment. ● Up gradation of existing LVHC NCG Incineration System ● Up gradation of existing HVLC NCG Incineration System.
6.	<p>The industry shall comply all the directions issued at by the board vide order dt. 19.09.2017</p>	<p>The compliance is submitted</p>
7.	<p>The industry shall ensure continuous compliance of the conditions stipulated in the CFO and HWA order obtained from the board.</p>	<p>The APPCB is monitoring compliance of the CTO.</p>

VIII. In compliance of the Hon'ble NGT directions CPCB officials inspected the unit from May 15, 2023 to May 17, 2023. The present compliance status of the observations of the CPCB officials during their visit is as follows:

S.No	CPCB's Observation / Recommendation	Compliance
1	To renew the lease agreement for discharge of treated effluent to lagoons at Turpulanka.	<p>The industry has not renewed the lease permission of sand shoals from the Government of Andhra Pradesh. The same is under process.</p> <p>Status is given below:</p> <p>Commissioner of Industries, Government of A. P recommended the lease proposal to Principal Secretary of Industries and commerce, Government of A.P vide Lr. No :29/1/2014/14744, dated 29/11/2014 subject to 10 % of present market value as lease amount with provision for enhancement of lease amount in a block period of 5 years.</p>
2	To augment air pollution control devices at recovery boiler and coal fired boiler to control particulate matter emissions.	<p>The Board conducted monitored on 08.08.2024 and the PM value in 105 TPH boiler is 83.2 mg/Nm³ and 1300 TPD recovery boiler is 58.9 mg/Nm³.</p> <p>The industry was issued showcause notice dt 20.08.2024 and the industry replied dt 24.08.2024 regarding recovery boiler as follows:</p> <p>Emissions are being controlled by Electrostatic Precipitators (ESP). There are 3 ESPs with total of 11 no's (3+3+5) of electric fields. During Mill Annual shuts year on year they undertook preventive and predictive maintenance of ESPs. Year wise renovation details are given below :</p> <p><u>1)Year 2024-25:</u></p> <p>Mill shut from 19th February to 26th March'24 and further mill shut up to 30.04.2024 due to workers unrest, ESP No.3 fields 1 to 4 complete Renovation:</p> <ul style="list-style-type: none"> - The field internals for 1 to 4 were replaced with a cost of Rs. Rs.13.00 Crores. Purchase order issued to M/s. KC Cottrell Engineering services, Chennai. - Common ash collection conveyers and related ducting were renovated - Inlet & Outlet ducting for ESP.3 renovated. - Inlet & Outlet Cone of ESP.3 modified to balancing flue gas distribution among all ESPs.





		<p>-Rapping mechanism also undertaken for maintenance and repairs to improve dust collection.</p> <p>- Addressed thoroughly for Air ingress issue in ESP ducting / cones etc... to avoid negative pressure, aging, leakages and corrosion of ESP internal components to increase the efficiency dust collection.</p> <p>Further submitted their action plan for the recovery boiler as follows:</p> <p>1) Fine adjustment of ESP field's Voltages are in progress.</p> <p>2) ESP Ash leaching system will be installed and commissioned by the end of October'24. This improves overall ESP performance by controlling corrosive inert elements of chlorides and Potassium from the flue gas dust. This will minimize damages / breakdowns of ESP structures, internals, electrodes etc... It also improves collection and rapping efficiency of dust due to elimination of sticky nature of these elements on electrode's surface.</p> <p>The industry submitted the reply dt 24.08.2024 regarding coal fired boiler as follows:</p> <p>During Mill shut from 19th February to 26th March'24 and further shut up to 30.04.2024 due to workers unrest:</p> <p>90 No's of ESP collecting electrode plates for 2 & 3 fields replaced with new due to heavy damages.</p> <p>Air ingress issues in ducting addressed.</p> <p>Replacement of aged equipment and spares in a phased manner for reliable operations and controls is being done every year during annual maintenance</p> <p>Further submitted that their action plan as follows:</p> <p>ESP controllers will be evaluated and will be proposed to replace as per its performance.</p> <p>During stack sampling, there is a process parameters imbalance and will be adjusted as per SOP.</p>
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		<p>The industry has provided Electro Static Precipitators (3 nos with 11 fields) as Air Pollution Control Equipment to the Recovery Boiler and for 1 No. ESP with 3 fields Coal fired boiler.</p>
3	<p>To implement measures to control Hydrogen Sulphide emissions at Rotary Lime Kilns -1 and Rotary Lime Kilns -2 and comply with the source emission standards.</p>	<p>The H₂S values of samples collected by APPCB on 25.07.2023 are within the norms.</p> <p>Rotary Lime Kiln – 1 H₂S value is 5.4 mg/Nm³ against the norm of 10 mg/Nm³.</p> <p>Rotary Lime Kiln – 2 H₂S value is 4.0 mg/Nm³ against the norm of 10 mg/Nm³.</p> <p>The stack monitoring was conducted to 100 TPD Lime Kiln on 09.02.2024 and the values 15.6 mg/Nm³ against the norm of 10 mg/Nm³.</p> <p>During the visit of the CPCB officials higher H₂S values were observed in the Rotary Lime Kilns.</p> <p>The industry has provided online H₂S sensors at the kiln-2. The industry not provided H₂S sensor for Lime Kiln -I. The industry proposed to modernise the lime kiln-I and obtained the CTE order.</p> <p>The Board officials again conducted the monitoring on 08.08.2024, observed the H₂S in limekiln -I 133.1ppm and 15.7 ppm in Limekiln -II against the standard of 10 PPM.</p> <p>The Board issued showcause notice to the industry on 20.08.2024 and the industry replied as follows:</p> <p>The rotary lime kiln temperature are always maintained higher than 1050 deg.c for 100 % calcination of Ca Co₃ to CaO, which is the output product to use in further manufacturing processes. At this elevated temperatures, there no chance of H₂S emission from stacks.</p> <p>The Non Condensable Gases (NCG), which contain Sulphur compounds are incinerated in rotary lime-kilns across all pulp and paper industries and the same is a proven technology for treatment of these NCG gases.</p> <p>The higher Kiln temperature indicates that H₂S presence in the NCG gases is completely decomposed. Hence, there is no chance of such high values reporting in stacks flue gases.</p>


		Further submitted that it is proposed to install Hydrogen Peroxide dosing system in flue gases before entering into ESP for decomposition of any balance H ₂ S gases into Water vapor & SO ₂ . Schematic drawing and proposal shared to M/s. ANDRITZ TECHNOLOGIES PRIVATE LIMITED,(Finland based) Chennai - 600 032, India, who are leading technology providers for paper and pulp process Industry.
4	To calibrate and operate the OCEMS installed for monitoring particulate matter emissions, properly and record the actual concentrations.	complied
5	To reduce the temperature of the effluent to less than 35°C prior to microbial treatment	The industry has taken the following works to reduce the temperature by upgrading the exiting cooling tower for: <ul style="list-style-type: none"> ● Increase Fan capacity from 50 HP to 100 HP ● Cooling tower Fan wings increased from 4 nos to 8 nos. ● Replacement of old drip eliminators with new. ● New spray nozzles provided replacing the old. ● Strengthening of total civil structure.
6	To develop greenbelt in 33% of the total land area of the Industry to mitigate effects of fugitive emissions.	As per the consent conditions, the industry has to develop 33% of the total land area as greenbelt to mitigate effects of fugitive emissions. Total plant area is 198.09 acres and out of this, 66 acres (33% of the required area) is developed as green belt.
7	To install two Continuous Ambient Air Quality Monitoring Stations in addition to the existing two CAAQM Stations and ensure operation of all the four CAAQM Stations.	CAAQMS of 2 nos. installed Near the ETP (South-West) and at the Godavari House terrace (South-East) of the mill boundaries and connected to APPCB website to monitor PM ₁₀ , PM _{2.5} , SO ₂ , NO _x & VOC. complied.



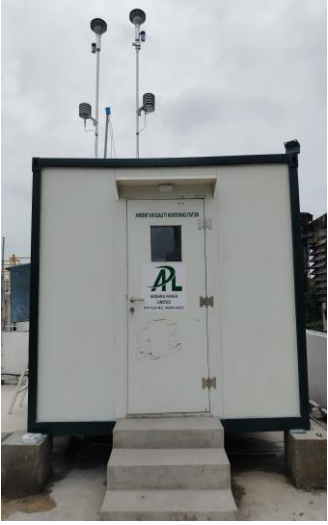

IX. Compliance of the directions issued dated 15.03.2024:

S. No.	Direction	Compliance
1.	The lease agreement of discharge of treated effluent to lagoons at Turupulanka island was expired in 1999 and yet to be renewed. The industry shall immediately renew the lease agreement for discharge of treated effluent to lagoons at Turupulanka sand shallows of River Godavari.	Not complied. The representative of the industry informed that the lease agreement procedure is under Progress with District Administration. The lease agreement of discharge of treated effluent to lagoons at Turupulanka island was expired in 1999 <u>Present Status:</u> 1. The industry has submitted that: The Chief Commissioner of Land Administration & Special Chief Secretary to Govt. of A. P recommended Turupulanka Island lease renewal from 1999 to till 2009 and for a further period of 33 years and forwarded recommendation to Government on 14.08.2014 for



		<p>further action.</p> <p>2. Further, Commissioner of Industries Government of A.P recommended the lease proposal to Principal Secretary of Industries and commerce, Government of A.P dated 29/11/2014.</p> <p>3. Turupulanka land survey conducted by Office of Tahsildar – Rajamahendravarm Urban on 20.03.2023 and report submitted to District Collector.</p>									
2.	The industry shall immediately stop discharging the treated or untreated wastewater into the Turpulanka sand shallows of River Godavari for a period of one month until 25th March, 2024.	<p>Complied.</p> <p>The industry is under shutdown from 19th February to 26th March'24. ETP discharge / Outlet flow meter readings were given below, which indicates no discharge for Turupulanak sand shallows up to 25 the March' 24:</p> <table border="1"> <thead> <tr> <th>Date</th> <th>Initial flow meter reading</th> <th>Final Flow meter reading</th> </tr> </thead> <tbody> <tr> <td>28.02.2024</td> <td>4112.54</td> <td>4112.54</td> </tr> <tr> <td>25.03.2024</td> <td>4112.59</td> <td>4112.59</td> </tr> </tbody> </table>	Date	Initial flow meter reading	Final Flow meter reading	28.02.2024	4112.54	4112.54	25.03.2024	4112.59	4112.59
Date	Initial flow meter reading	Final Flow meter reading									
28.02.2024	4112.54	4112.54									
25.03.2024	4112.59	4112.59									
3.	The industry shall expedite installation of Jet aerators in aeration tank by replacing diffuser membrane system by 30.04.2024.	<p>Complied.</p> <p>The industry has installed Jet Aerators of 8 Nos in 7500 Kl aeration tank and maintaining DO of 2ppm.</p> <div style="display: flex; justify-content: space-around;">   </div> <p style="text-align: center;">JET Aerators in AERATION TANK: 2</p>									
4.	The industry shall upgrade & maintain the cooling tower of the ETP to ensure temperature of the wastewater to less than 35°C at inlet of ETP.	<p>Complied.</p> <p>The existing ETP cooling tower was rebuild and commissioned in the 3rd week of August. 2023. During the inspection on 20.07.2024 observed to be maintaining the temperature.</p> <div style="display: flex; justify-content: space-around;">   </div> <p style="text-align: center;">Cooling Tower with Temperature checking</p>									

5.	The industry shall implement latest techniques to improve water conservation and to reduce freshwater consumption to best possible extent. The progress shall be reported periodically.	<p>Complied.</p> <p>The Specific water consumption per ton of product reduced from 68 M3 in FY 2014-15 to 53.40 M3 in FY 2023-24.</p> <p>In the month of June'2024 the specific water consumption is 44m3.</p>
6.	The industry shall complete installation of VFD for aeration tank inlet pumps to maintain consistent flow by 30.07.2024.	<p>Complied.</p> <p>The industry has installed VFD to the inlet aeration pump.</p>  <p>VFD for Aeration Tank Inlet Pump</p>
7.	The industry shall expedite plan of action for alternate disposal mode of treated wastewater along with treated sullage of Rajamahendravaram. The progress shall be reported every month to District Administration and to the Board.	<p>Not complied.</p> <p>It is to submit that the industry through M/s. CII- Triveni Water Institute completed "Feasibility study for Exploring the alternative options for effluent discharge" on 20.01.2017 and was submitted to Board on 22.04.2017.</p> <p>Again, abiding to the District Level Implementation committee on 24.06.2022 by the Hon'ble District Collector Andhra Paper identified Professional agency & informed to the Board on 22.12.2022 and to District Collector.</p> <p>The laying of marine pipeline is not materialized and it involves other stakeholder departments like Irrigation, Drainage, Municipality.</p>
8.	The industry shall expeditiously complete replacement of analyzers in the 2nd AAQM station for PM ₁₀ , PM _{2.5} , SO ₂ , NO _x and VOC analyzer by 30.04.2024.	<p>Complied.</p>  <p>2nd AAQMS replaced with New analyzers</p>

9.	<p>The industry shall regularly operate the water sprinklers at coal yard and lime kiln area for suppression / containment of fugitive emissions. The industry shall provide flow meter with totalizer to quantify the water consumed for operation of the sprinklers and the records shall be kept accessible to inspecting officials.</p>	<p>Complied.</p> <p>Water sprinklers provided at various locations to suppression fugitive dust. The representative informed that Flow meters' procurement and installation will be completed by October. 2024.</p> <p>Permanent Water sprinklers provided as per below:</p> <table border="1" data-bbox="776 486 1513 1177"> <thead> <tr> <th>Area</th> <th>No of sprinklers</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>Lime Kiln Road</td> <td>20</td> <td rowspan="3">51</td> </tr> <tr> <td>Coal yard to Chip dust feeding area at Boiler roads</td> <td>14</td> </tr> <tr> <td>Coal yard to Boiler Stack roads</td> <td>17</td> </tr> <tr> <td>Coal yard shed - 1</td> <td>39</td> <td rowspan="6">86</td> </tr> <tr> <td>Coal yard shed - 3</td> <td>12</td> </tr> <tr> <td>Coal yard shed - 4</td> <td>11</td> </tr> <tr> <td>Coal yard shed - 5</td> <td>8</td> </tr> <tr> <td>Coal yard shed - 6</td> <td>16</td> </tr> <tr> <td>Movable sprinklers in coal yard</td> <td>8</td> </tr> </tbody> </table>  <p>Water sprinklers and water tanker with sprinkling mechanism</p>	Area	No of sprinklers	Total	Lime Kiln Road	20	51	Coal yard to Chip dust feeding area at Boiler roads	14	Coal yard to Boiler Stack roads	17	Coal yard shed - 1	39	86	Coal yard shed - 3	12	Coal yard shed - 4	11	Coal yard shed - 5	8	Coal yard shed - 6	16	Movable sprinklers in coal yard	8
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10.	<p>The industry shall immediately augment air pollution control devices at coal fired boiler by 31.03.2024 and Recovery boiler by 30.04.2024 to control pollutants emissions and ensure compliance to the prescribed emissions standards.</p>	<p>Complied.</p> <p>The industry has replaced the field internals of ESP-3 of Recovery Boiler with a cost of Rs.13.00 Crores. Rapping mechanism also undertaken for maintenance and repairs to improve dust collection</p> <p>In the year 2022-23, all the internal fields for ESP 1 & 2 completely replaced with a cost of Rs.8.69 Cores.</p> <p>Also replaced the few collecting electrode plates of ESP attached to the Coal fired Boiler.</p>																							
11.	<p>The industry shall operate the dust extraction system effectively in chipper house for suppression/containment of fugitive dust emissions.</p>	<p>Complied.</p> <p>Dust extraction system with wet scrubbing technology for wood Chippers is in operation.</p>																							

		
12.	<p>The industry shall expedite installation of additional 2 No. AAQM Stations by 30.05.2024 at representative locations in consultation with RO, Kakinada.</p>	<p>Complied. Commissioned on 10.06.2024.</p> <div style="display: flex; justify-content: space-around;">   </div> <p style="text-align: center;">Near STP Opp. Pulp Mill</p>
13.	<p>The industry shall complete reliability studies on the NCG collection and treatment system by 31.03.2024.</p>	<p>Not complied. The industry has issued PO to MS Cholamandalam Risk Services, Chennai and studies yet to be commenced.</p>
14.	<p>The industry shall complete installation of H₂S online stack analyzers to rotary kiln - 1 & 2 and connectivity with website of APPCB & CPCB by 30.04.2024 for continuous display of the monitoring values in the online portal.</p>	<p>Not complied. The industry has procured H₂S online analyzers, yet to calibrate, install and to connect to the website.</p> <div style="text-align: center;">  </div> <p style="text-align: center;">One H₂S analyser connected to RLK-2 stack</p>
15.	<p>The industry shall undertake periodical study by an reputed organization to identify the dispersion pattern of odours substances in the core zone and possible impacts in the surroundings of the industry; to furnish short &</p>	<p>Not complied. The industry has issued PO to MS Cholamandalam Risk Services, Chennai and studies yet to be commenced.</p>

	<p>long term plans to implement requisite containment measures to mitigate any odour nuisance in the surroundings. The study findings and implementation plan of action to alleviate odour nuisance in the surroundings shall be furnished to the Board within 3 months.</p>	
16.	<p>The industry to implement measures to control Hydrogen Sulphide emissions at Rotary Lime Kilns -1 & 2 to achieve compliance of H₂S concentration less than 10 mg/Nm³ within a month and other prescribed standards from the stack emissions of the rotary kilns.</p>	<p>Not complied.</p> <p>The industry has procured H₂S online analyzers, yet to calibrate, install and to connect to the website.</p> <p>This office has requested to Zonal Office, Visakhapatnam to conduct the monitorings of Lime Kilns-1 & 2 vide mail dated 22.07.2024.</p>
17.	<p>OCEMS installed for monitoring emissions are not calibrated and operated properly as particulate matter emissions data recorded in OCEMS are 2 to 4.5 times less than the actual concentration of Particulate matter emissions. The industry shall immediately rectify the above and shall furnish plan of action to prevent such reoccurrences; to calibrate and operate the OCEMS for monitoring particulate matter emissions properly and record the actual concentrations.</p>	<p>The calibrations of OCEMS done in May, 2024. The validation of the same will be carried.</p> <div data-bbox="938 970 1338 1432" data-label="Image"> </div> <p>Specimen Calibration Certificate of Coal Fired boiler Particulate Matter analyser.</p>
18.	<p>The industry shall ensure compliance to the CPCB guidelines dated. 05.02.2014, 02.03.2015 and further notification issued for periodical calibration of online pollution monitoring systems from time to time.</p>	<p>Complied.</p> <ol style="list-style-type: none"> 1) Online Continues Emission Monitoring for Particulate matter installed and connected to CPCB and APPCB for all the stacks. 2) Online Continues Effluent Quality Monitoring for pH, TSS, COD, BOD and Flow installed and connected to CPCB and APPCB. <div data-bbox="792 1921 1487 2276" data-label="Image"> </div>
19.	<p>The industry shall complete construction of shed of adequate capacity for storage of ETP sludge with elevated platform, leachate collection and dedicated pumps to</p>	<p>Complied.</p>

	convey the collected leachate to ETP by 30.06.2024. Adequate facilities shall be provided to prevent contamination of run-off.	 <p style="text-align: center;">ETP sludge storage started</p>												
20.	The industry shall expedite greenbelt development in the balance area to achieve 33% of total project site.	<p>Complied.</p> <p>Additional green belt in 1.0 Acre within the premises was undertaken. Planted 600 saplings.</p> <p>The present green belt is 33.3 %.</p> <table border="1" data-bbox="797 868 1484 1088"> <tr> <td>1</td> <td>Total Land area</td> <td>198.09</td> </tr> <tr> <td>2</td> <td>Buildings, roads & walkways</td> <td>40.29</td> </tr> <tr> <td>3</td> <td>Wood storage, truck parking and open area</td> <td>91.8</td> </tr> <tr> <td>4</td> <td>Green Belt</td> <td>66</td> </tr> </table> 	1	Total Land area	198.09	2	Buildings, roads & walkways	40.29	3	Wood storage, truck parking and open area	91.8	4	Green Belt	66
1	Total Land area	198.09												
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4	Green Belt	66												
21.	The industry shall furnish implementation progress of the lapses/ recommendations of the CPCB.	Complied.												
22.	The industry shall abide by the directions issued by the Hon'ble NGT in O.A. No. 33 of 2023 (SZ).	The case is scheduled for hearing on 29.08.2024.												
23.	The industry shall ensure that there shall not be any pollution problems in the surroundings.	Odour nuisance was observed on 20.07.2024 in the Air Port Road.												

The industry was reviewed for the compliance in the EAC meeting held on 09.08.2024 and recommended to issue directions to the industry and to issue showcause notice to levy EC for non compliance of standards.

X. Monitoring of River Godavari by APPCB:

The APPCB is also Monitoring of the water quality of River Godavari under National Water Monitoring Programme (NWMP):

- APPCB has been monitoring the water quality of River Godavari under National Water Monitoring Programme (NWMP) on monthly basis from the following points:

1. River Godavari at Upstream of Rajamahendravaram before confluence of Nallah Channel.
2. River Godavari at Downstream of Rajamahendravaram after confluence of Nallah Channel.
3. River Godavari near Sai Baba Temple, at Dowleswaram after confluence of outlet of STP.
4. River Godavari Downstream of Rajamahendravaram at Dowleswaram.

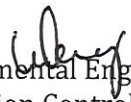
As per the parameter of the samples collected from January, 2023 to May, 2024 indicating the Biological Oxygen Demand (BOD) was in the range of 1.8 mg/l to 2.4 mg/l; pH was in the range of 6.13 to 8.38; Total Coli forms was in the range of 64 to 460 MPN; Dissolved Oxygen was in the range of 6.1 to 7.5 mg/l.

Based on the analysis reports of the samples collected, pH, BOD, DO & Total Coliforms are conforming to the Class - "B" of Central Pollution Control Board use-based classification of surface waters in India i.e., Outdoor bathing.

Earlier, River Godavari from Rayannapeta to Rajamahendravaram was notified as polluted River stretch by CPCB under priority-V (BOD range 3-6 mg/l) in O.A. No. 673 of 2018 and same was removed from polluted river stretch list as per the minutes of the 15th meeting of Central Monitoring Committee in the Hon'ble NGT matter in O.A.No.673 of 2018 held on 10.01.2023.

The above information is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Dt: 27.08.2024
Place: Kakinada.


Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Kakinada.

Item No.2:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.33 of 2023(SZ)**IN THE MATTER OF:**

Nukatati Raja Sekhar and Anr.

...Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 12.04.2023.**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Mr. Sravan Kumar.

For Respondent(s): Mr. Madhuri Donti Reddy for R2, R4 to R6.

ORDER

1. Since it is alleged that the 7th respondent is polluting the area by releasing the contaminated chemical water into the Godavari River and the unit continues to violate the EC and Consent conditions, the applicant has sought for closure of the paper mill.

2. The learned counsel appearing for the applicant requested that since the industry is highly polluting, the Central Pollution Control Board (CPCB) can inspect and file a report in this regard. Therefore, we direct the CPCB to inspect the premises and file a detailed report in relevance to the allegations made by the applicant.
3. It is also pointed out that there is a commitment given by the 7th respondent that they would comply with all the conditions in the letter dated 04.10.2022 addressed to the second applicant. Let the 7th respondent file a report to that effect whether they honoured the commitment given in writing on 04.10.2022.
4. Let notice be issued to all the respondents through the Tribunal as well as privately.
5. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents Nos.2 & 4 to 6.
6. Post the matter on 22.05.2023.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.33/2023(SZ)
12th April 2023. Mn.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

SOUTHERN ZONE BENCH, CHENNAI

In Original Application No. 33 of 2023 (SZ)

IN THE MATTER OF

Nukatati Rajasekhar &Anr

..... Applicant (s)


Versus

Union of India &Ors

.... Respondent (s)

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Dt: 04.01.2024
Place: Kakinada.

 Environmental Engineer,
 A.P. Pollution Control Board,
 Regional Office, Kakinada.

ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
Regional Office, KAKINADA

REPORT OF APPCB IN THE MATTER OF O.A. NO. 33 OF 2023 (SZ) BEFORE THE HON'BLE NGT, CHENNAI FILED BY SRI NUKATATI RAJASEKHAR & SRI MARRI PUSHPARAJ, KOTILINGALAPETA, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT REGARDING M/s. ANDHRA PAPER LIMITED, SRIRAM NAGAR, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT

I. Preamble

The Hon'ble National Green Tribunal (NGT), Southern Zone (SZ), Chennai registered O.A. No. 33 of 2023(SZ), on the allegations of Sri Nukatati Rajasekhar & Sri Marri Pushparaj, Kotilingalapeta, Rajamahendravaram, East Godavari District against M/s. Andhra Paper Limited, Sriram Nagar, Rajamahendravaram, East Godavari District and vide order Dt. 12.04.2023 directed the Central Pollution Control Board (CPCB) to file the report on the allegations of the petitioner. **(Annexure - I)**

The Hon'ble NGT, Chennai in the order 12.04.2023 directed the CPCB to inspect the premises and file a detailed report in relevance to the allegations made by the applicant. Accordingly, the CPCB, Regional Directorate, Chennai Officials inspected M/s. Andhra Paper Limited and filed a report.

Subsequently, the Hon'ble Tribunal in its order Dt.01.12.2023 directed the Andhra Pradesh Pollution Control (APPCB) to file the report and further posted the case on 08.01.2024. **(Annexure - II)**

In compliance with the Hon'ble NGT order, the report on the industry with the latest status of compliance is submitted below:

II. Background:

M/s Andhra Paper Mills Limited is an integrated wood-based Pulp and paper manufacturing industry commissioned in the year 1964 in the name of M/s Andhra Pradesh Paper Mills Limited at Rajamahendravaram, East Godavari District, Andhra Pradesh. In 2011, the company was acquired by the United States based International Paper Machine and in 2013 it was renamed as M/s International Paper APPM Ltd. In 2019, it was acquired by M/s West Coast Paper Mills Ltd and renamed as M/s Andhra Paper Mills Limited in January 2020.

The industry has obtained Environmental Clearance (EC) from MoEF&CC, GoI for modernization cum expansion of pulp and paper mill and CPP in the year 31.01.2005 to increase the Pulp & Paper mill production from 280 TPD to 500 TPD and 285 TPD to 330 TPD respectively and CPP from 31 MW to 34 MW. **(Annexure - III)**

Subsequently, the unit obtained EC dated 26.02.2010 from State Environment Impact Assessment Authority (SEIAA), AP for enhancement of Paper from 330 TPD to 593 TPD by installing additional paper machine of 87000 TPA and Coal Based Power plant from 34 MW to 46 MW. The unit further obtained Environment Clearance for enhancement of pulp production under category - A from MoEF&CC on 06.03.2014 from 550 TPD to 650 TPD. Subsequently the same Environment Clearance amended on 12.12.2014 for annualized pulp quantity from 1,75,000 TPA to 2,27,500 TPA (500 TPD to 650 TPD). **(Annexure -IV & Annexure -V)**

M/s. Andhra Paper Limited (Formerly International Paper APPM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District is having total area of 198.09 Acres (Including Plant & Colony) in which Built-up area 33.40 Acres (Including Plant & Colony), Greenbelt area is 65.0 Acres and the surroundings of the unit as follows: East: Rajahmundry to Seethanagaram Road, West: River Godavari North: Petrol bunk and Road followed by Residential / commercial establishments and South: Road followed by Residential/commercial establishments.

The industry has obtained Consent for Operation (CFO) & Hazardous Waste Authorization (HWA) dt. 03.07.2023 for period up to 30.06.2028 with the following capacities. **(Annexure -VI)**

Sl. No.	Name of the Products and By-products	As per Existing CTO order dated 03.07.2023 (Quantity)
1	Paper	2,07,550 TPA
2	Pulp	2,00,000 TPA
3	Captive Power	46 MW
4	Paper sheets (A4 Sheeter)	267 TPD

The industry has obtained Consent to Establish (CTE) order dated 10.03.2022 for Precipitated calcium carbonate (PCC) production from CO₂ and obtained Consent to Operate (CTO) order Dt. 29.08.2023. **(Annexure -VII)**

a) Water consumption and effluent generation:

River Godavari is the source of water for process and domestic consumption. Flow meter is provided at the raw water intake. The industry permitted water consumption is 43,612 KLD and the permitted waste water generation is 34,414 KLD. Against the permitted water consumption, the average water consumption since April 2023 is 34,865 KLD and the average waste water generation since April, 2023 is 29,341 KLD.

The industry has installed Effluent Treatment Plant (ETP) of capacity 45,000 KLD consisting of primary clarifiers, aeration tanks, secondary clarifiers and tertiary clarifiers for treatment of effluent through activated sludge process. The capacity of the ETP is adequate for consented effluent generation from integrated pulp and paper manufacturing process. The effluent generated in the industry is segregated and treated in two streams (Stream 1 & 2) and the sludge generated from ETP is treated in the dedicated sludge handling stream (Stream -3)

The excess treated effluent after reuse is discharged to lagoons at Turpulanka island through pipeline by pumping as per the disposal method permitted in the Consent to Operate. Turpulanka island is a sand shoals island in the middle of River Godavari located 5 kms upstream of the industry and intake of raw water to the industry.

The industry is maintaining online real time monitoring system for monitoring of Flow, pH, TSS, BOD and COD along with web camera facilities as per the directions of CPCB. The industry connected Online effluent quality monitoring system to APPCB & CPCB websites.

The APPCB has been collecting the samples of treated effluent being disposed into Sand Shoals of Turpulanka by M/s. Andhra Paper Limited on monthly basis. As per the analysis reports of the samples collected from January, 2023 to November, 2023 the various parameters of the treated effluent are meeting the APPCB's discharge standards except in the month of February, 2023. The APPCB has been issuing notices to the industry, whenever, the treated effluent is not meeting the APPCB's discharge standards for rectifying the same. A tabulation of samples collected from M/s. Andhra Paper Limited from January, 2023 to November, 2023 is as follows:

S. No.	Date of Sample Collection	Point of Sample Collection	PARAMETERS						
			pH	TSS, mg/l	TDS, mg/l	COD, mg/l	BOD, mg/l	O & G, mg/l	AOX
1.	31.01.2023	Outlet of ETP	7.86	23	1460	124	26	<1.0	--
2.	14.02.2023	Outlet of ETP	7.86	35	1520	148	34	<1.0	--
3.	02.03.2023	Outlet of ETP	7.63	20	1272	96	20	<1.0	--
4.	20.04.2023	Outlet of ETP	7.28	22	784	76	16	<1.0	--
5.	02.05.2023	Outlet of ETP	7.40	23	1520	112	22	<1.0	--
6.	17.06.2023	Outlet of ETP	7.85	17	1628	132	26	<1.0	0.46
7.	12.07.2023	Outlet of ETP	7.61	12	1784	128	25	<1.0	---
8.	25.08.2023	Outlet of ETP	7.43	27	1360	128	26	<1.0	---
9.	07.09.2023	Outlet of ETP	7.42	13	1492	104	21	<1.0	---
10.	18.10.2023	Outlet of ETP	7.68	21	1404	88	20	<1.0	0.39
11.	08.11.2023	Outlet of ETP	7.63	19	1320	84	20	<1.0	0.971
CONSENT DISCHARGE STANDARDS			6.5 to 8.5	100	--	250	30	10	1 Kg/Ton of paper

b) Air Pollution Sources and Control Equipment status:

The industry is having two Rotary Lime Kilns (RKL) of capacity 100 TPD (RKL-1) and 160 TPD (RKL-2) to regenerate lime from lime mud to produce White liquor for use in digester. Furnace oil is used as fuel. The Electro Static Precipitators are provided at RLK-1 and RLK-2 for control of particulate matter emission followed by individual stacks of height 60 m, respectively.

The industry has a recovery boiler of 1300 TPD, provided with Electro Static Precipitators (ESP) for control of particulate matter emission followed by stack of height 90 m. The coal fired boiler of 105 TPH is provided with Electro Static Precipitators (ESP) followed by stack of height 65 m.

The industry has installed online Continuous Emission Monitoring System to all the stacks and are connected to APPCB & CPCB website.

c) Fugitive emission sources and control measures:

- i. Dust extraction systems such as closed conveyers and water sprinklers are provided at coal storage yard. Part of coal was stored in the sheds and coal stored in the open yard was covered with tarpaulins.
- ii. Wood chipping yard is provided with closed conveyers, suction ducts and cyclones for collection of dust. Dust extraction Scrubber installed for the chippers to control fugitive wood dust.

d) Greenbelt:

As per the consent conditions, the industry has to develop 33% of the total land area as greenbelt to mitigate effects of fugitive emissions. Total plant area is 198.09 acres and out of this, 65 acres is developed as green belt. 32.8% of the area is developed as greenbelt as against 33% of the required area.

e) Solid Waste Disposal:

The hazardous and non-hazardous waste generated in the industry are segregated and stored in the designated locations with proper labelling and platforms. Since April, 2023, 22,972.7 Tons of hazardous waste was generated and 18,852.9 Tons of waste such as ETP sludge, used lubricated oil, container liners, chemical containing residues, oil sludge and waste lime cake were disposed through authorized dealers. 4,119.8 Tons of waste such as ETP sludge, used lubricated oil, spent ion exchange resin, contaminated cotton/cleaning

material were disposed in the boilers along with the fuel complying with the consent conditions.

f) Odour Sources and Control Measures

Non condensable gases (NCG) are main source of fugitive emissions from pulp manufacturing and black liquor evaporation process leading to odour.

The industry has implemented following system to control non condensable gases emission and odour:

1. Low Volume High Concentrated (LVHC) NCG Incineration System.
2. High Concentrated Low Volume (HVLC) NCG Incineration System.
3. Foul Condensate treatment system

The gases collected from the LVHC Treatment System are routed through existing Rotary Lime Kilns for incineration. The gases collected from the HCLV Treatment System are routed through existing Recovery Boiler for incineration. The foul condensate generated from LVHC, HCLV and seal pit foul stream are treated with hydrogen peroxide and further treated in the ETP along with the process effluent. Hard Piping System is provided for collection and treatment of foul streams with hydrogen peroxide.

III. The present status of non compliance as on 29.11.2021 (as per the compliance status submitted to the MoEF&CC by the industry) of Environmental Clearance order dt. 06.03.2014:

Conditions of MoEF&CC	Present Status												
General Condition (iv) of EC Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19 th May, 1993 and 31 st December, 1993 or amended from time to time. The treated wastewater shall be utilized for plantation purpose.	The APPCB has been collecting the treated effluent being disposed into Sand Shoals of Turpulanka by M/s. Andhra Paper Limited on monthly basis. As per the analysis reports of the samples collected from January, 2023 to November, 2023 the various parameters of the treated effluent are meeting the APPCB's discharge standards except in the month of February. The APPCB has been issuing notices to the industry, whenever, the treated effluent is not meeting the APPCB's discharge standards for rectifying the same.												
Specific Conditions: ii. The project authority shall install multi cyclones, wet scrubbers with boilers to achieve the particulate emission below 50 mg/Nm ³ . The emissions from chemical recovery section shall be controlled through primary and secondary venture scrubbers.	<p>The unit has provided ESP as Air Pollution Control Equipment to the 105 TPH coal fired boiler, 1300 TPD Recovery Boiler, 100 TPD & 160 TPD Rotary Lime Kiln - I & II respectively.</p> <table border="1"> <tr> <td>Recovery Boiler - 4</td> <td>ESP -3 no's</td> <td>Total: 3+3+5 = 11 fields</td> </tr> <tr> <td>Coal Fired Boiler - 6</td> <td>ESP -1 No</td> <td>Total: 3 fields</td> </tr> <tr> <td>Rotary lime kilns - 1</td> <td>ESP -1 No</td> <td>Total: 2 fields</td> </tr> <tr> <td>Rotary lime kilns - 2</td> <td>ESP -1 No</td> <td>Total: 3 fields</td> </tr> </table> <p>It is also further submitted that the industry has installed online Continuous Emission Monitoring System to all the stacks and are connected to APPCB & CPCB website.</p>	Recovery Boiler - 4	ESP -3 no's	Total: 3+3+5 = 11 fields	Coal Fired Boiler - 6	ESP -1 No	Total: 3 fields	Rotary lime kilns - 1	ESP -1 No	Total: 2 fields	Rotary lime kilns - 2	ESP -1 No	Total: 3 fields
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Coal Fired Boiler - 6	ESP -1 No	Total: 3 fields											
Rotary lime kilns - 1	ESP -1 No	Total: 2 fields											
Rotary lime kilns - 2	ESP -1 No	Total: 3 fields											
iv. In case of treatment process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to	Industry informed that, there are sufficient back up processes in the event of any disturbances failure of the pollution control equipment. Emergency storage buffer tank for effluents provided.												

achieve the desired efficiency.	
xi. The company shall develop green belt in 33% of the total land as per the CPCB guidelines to mitigate the effect of fugitive emissions.	The unit has developed 65.0 Acres of greenbelt including Plant & Colony which is 32.8% of total area.
xv. All the commitments made to the public during the Public Hearing Consultation held on 21.9.2011 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Bangalore.	<p>Implementation of Commitments made during public hearing dated 21.09.2011:</p> <ol style="list-style-type: none"> 1. Drinking water supply to surrounding Communities of Kotilingalapeta, Mallayapeta, Anand Nagar etc. 2. Katheru Village: Permanent drinking water supply with 300 M3 capacity storage tank along with close pipe line from factory made at cost of around Rs.135 Lakhs. 3. Kadiyam Village: Construction of water sump & pipeline at a cost of Rs.135 Lakhs for safe drinking water supply. 4. On 01.12.2011, Andhra paper has given employment to 19 people from Kotilingalapeta as committed in public hearing.

IV. APPCB has issued Closure Order on 10.07.2015 for not taking adequate measures for control of odour nuisance and subsequent revocation of closure order with directions on 27.07.2015. The compliance status of the directions is as follows:
(copy of the orders enclosed as **Annexure -VIII & Annexure - IX**)

Directions	Present status
The industry shall undertake study of alternative discharge option perfectly into sea directly and feasibility by 31.12.2015. The industry shall furnish lease agreement for renewal of Turpulanka and sad shoals in the river Godavari till the alternative discharge is taken up.	The industry has not renewed the lease permission of sand shoals from the Government of Andhra Pradesh. The same is under process. Status is given below: Commissioner of Industries, Government of A. P recommended the lease proposal to Principal Secretary of Industries and commerce, Government of A.P vide Lr. No :29/1/2014/14744, dated 29/11/2014 subject to 10 % of present market value as lease amount with provision for enhancement of lease amount in a block period of 5 years.
Based on above study report shall submit comprehensive action plan within four months of completion of study.	A meeting was conducted under the Chairmanship of the District Collector, East Godavari on 02.07.2022 and the District Collector directed the industry to identify a professional agency for feasibility study to explore the alternative option for discharge of treated industry effluent directly into Sea.
The above study report shall incorporate following issues: ● Explore feasibility of drains closer to the mill which area already discharging in to the sea.	Submitted the recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi. However, action plan for alternate disposal mode of treated waste water along with treated sullage of Rajamahendravaram not yet finalized.

<ul style="list-style-type: none"> • Join the scheme if APIIC/ other government body lays out dedicated effluents conveyance to sea. • Work with other industries/Municipal corporation for a pipeline up to dedicated drain/ discharge post drinking water intake point of RMC. • Work with NEERI in upgrading the Turpulanka sand shoals lagoons for further polishing 	<p>M/s. Andhra Paper Limited engaged NEERI for Performance evaluation of ETP including disposal system study. As per the NEERI 2016 report, Way back in 1969 APPM took a unique initiative for installing Land Treatment System for its wastewater treatment i.e., Effluent Treatment Plant (ETP). Further modifications regarding ETP was initiated in 1985 construction of primary treatment, followed by construction of secondary treatment in 1991 and construction of reclamation plant in 1994, reuse of paper machines back water, construction of rotary lime kiln-1 for lime sludge reburning in 1997; construction of diffused aerators in place of surface aerators for better oxygen absorption in 2006, and construction of rotary lime kiln-2 for lime sludge reburning in 2006.</p>
<p>Regarding odour problems the foul condensate collection and treatment shall be commissioned by August 2015.</p>	<p>Non condensable gases (NCG) are main source of fugitive emissions from pulp manufacturing and black liquor evaporation process leading to odour.</p> <p>The industry has implemented following system to control non condensable gases emission and odour:</p> <ol style="list-style-type: none"> 1. Low Volume High Concentrated (LVHC) NCG Incineration System. 2. High Concentrated Low Volume (HVLC) NCG Incineration System. 3. Foul Condensate treatment system <p>The gases collected from the LVHC Treatment System are routed through existing Rotary Lime Kilns for incineration. The gases collected from the HCLV Treatment System are routed through existing Recovery Boiler for incineration. The foul condensate generated from LVHC, HCLV and seal pit foul stream are treated with hydrogen peroxide and further treated in the ETP along with the process effluent. Hard Piping System is provided for collection and treatment of foul streams with hydrogen peroxide.</p>

- V. Compliance status of the Task Force directions dt.30.01.2017 regarding the dumping of solid waste at Venkatapuram Village, contains mainly lime and civil debris and traces of waste pulp (The solid waste samples were tested at M/s. Vimta Laboratories. As per the reports all the constituents are well within the limits as per HW Rules,2008 and also complied with TCLP test): **(Annexure - X)**

APPCB Order dated 30.01.2017 directions	Present status
1. The industry may be directed to lift the dumped solid waste at Venkatapuram (V) for safe disposal and also the stagnated leached effluents for further treatment from this place.	Complied.
2. The industry is not meeting the recommendations of the expert committee in respect of temperature of 35 degree at the inlet of aeration tank. The industry shall improve the cooling system attached to ETP.	The industry has upgraded the cooling tower attached to the ETP.
3. The industry shall take necessary measures to control fugitive emissions near lime kiln 1 and lime kiln 2 areas	Permanent water sprinkling arrangement provided on dust prone areas i.e., Lime kiln area, coal yard handling area, boiler chip feeding road, lime storage shed area, Coal unloading point for control dust prone area like internal roads, coal handling area, Lime sludge handling area. The sprinklers are being operated for every 2 hours manually.
4. The industry shall install web cameras at outlet of ETP and connect to APPCB & CPCB website.	Connected to APPCB & CPCB websites.
5. The industry shall explore the possibility of providing dedicated draining facility to discharge the treated effluent of paper mill directly into sea, instead of storing the treated effluents in the lagoons at Turpulanka sand shoals of Godavari River	Submitted the recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi. However, action plan for alternate disposal mode of treated waste water along with treated silage of Rajamahendravaram not yet finalized.
6. The industry shall comply all directions issued by the APPCB vide order dt.21.06.2015	---
7. The facility shall ensure the continuous compliance of CFO & HW Authorization conditions issued by the APPCB	The APPCB is monitoring compliance of the CTO.

VI. Present compliance status of the directions dt.19.09.2017: (Annexure -XI)

Directions order dt.19.09.2017	Present status
1. The industry shall restrict the temperature of waste water to below 35 ^o C at inlet of ETP. The plan of action to restrict the temperature of waste water at inlet of ETP within 2 months shall be furnished to RO, Kakinada and ZO, Visakhapatnam.	The industry has upgraded the ETP by installing 5 nos. of jet aerators in Aeration tank, renovation and up gradation of ETP cooling tower done.
2. The industry shall implement recommendation of the NEERI to operate ETP to achieve prescribed discharge standards. Further they shall furnish implantation progress of NEERI recommendations for operation of ETP to RO, Kakinada and ZO, Visakhapatnam every month along with consolidated data on power consumption for operation of ETP, waste water generated, treated and disposed for stream wise.	As per the recommendation of NEERI, Turpulanka Sand Shoals system was designed and percolation of effluents in various lagoons, strengthening of bunds, removal of vegetation and removal of bottom silt on daily basis for effectiveness functioning and maintenance of sand shoals. High level renovation, silt removal and strengthening of lagoons is being done once in year from December to February by engaging more than 400 no's of workmen along with mechanized systems.

<p>3. The industry shall expedite plan of action to establish alternative disposal mode of treated waste water along with treated sullage of Rajamahendravaram. The recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi shall be taken up with Rajamahendravaram Municipal Corporation and District administration to prepare joint action plan. They shall obtain CFE from the APPCB, prior to establishment of alternative disposal mode of treated waste water/ change of present disposal mode. The progress shall be reported to RO, Kakinada and ZO, Visakhapatnam regularly.</p>	<p>Submitted the recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi. However, action plan for alternate disposal mode of treated waste water along with treated sullage of Rajamahendravaram not yet finalized.</p>
<p>4. The industry shall regularly monitor odour at Mallayapeta, main entrance gate, near ETP and in the surrounding villages. They shall expedite plan of action presented during EAC(TF) Meeting held on 10.08.2017 to mitigate odour nuisance in the surroundings and they shall contain odour at source of generation.</p>	<p>Real time Online VOC sensors provided at 2 locations (South west direction - ETP under AAQMS & South east direction - Godavari House under AAQMS) within the company at peripheries. The data is connected to APPCB website.</p>
<p>5. The industry has to upgrade the NCG system and to operate the same continuously to mitigate smell nuisance.</p>	<p>The industry engaged M/s. Lundberg - USA for evaluation of odour control systems and to suggest best technologies / alternatives and for upgradation requirements of existing systems to address odour.</p> <p>The Industry has implemented following system to control non condensable gases emission and odour:</p> <ol style="list-style-type: none"> 1. Low Volume High Concentrated (LVHC) NCG Incineration System. 2. High Concentrated Low Volume (HVLC) NCG Incineration System. 3. Foul Condensate treatment system <p>The gases collected from the LVHC Treatment System are routed through existing Rotary Lime Kilns for incineration. The gases collected from the HCLV Treatment System are routed through existing Recovery Boiler for incineration. The foul condensate generated from LVHC, HCLV and seal pit foul stream are treated with hydrogen peroxide and further treated in the ETP along with the process effluent. Hard Piping System is provided for collection and treatment of foul streams with hydrogen peroxide</p>
<p>6. The industry shall implement adequate dust containment cum extraction measures near lime kiln 1&2 to mitigate fugitive emissions and shall report compliance to RO, Kakinada and ZO, Visakhapatnam within one month.</p>	<p>Permanent water sprinkling arrangement provided on dust prone areas i.e., Lime kiln area, coal yard handling area, boiler chip feeding road, lime storage shed area, Coal unloading point for control dust prone area like internal roads, coal handling area, Lime</p>

	sludge handling area. The sprinklers are being operated for every 2 hours manually.
7. The industry shall expedite to furnish renewal of lease agreement for transit storage of treated waste water at Thurupulanka from competent authorities. The progress shall be reported by RO, Kakinada and ZO, Visakhapatnam within 15 days	The industry has not renewed the lease permission of sand shoals from the Government of Andhra Pradesh and the same is under process. Status is given below: Commissioner of Industries, Government of A. P recommended the lease proposal to Principal Secretary of Industries and commerce, Government of A.P vide Lr. No :29/1/2014/14744, dated 29/11/2014 subject to 10 % of present market value as lease amount with provision for enhancement of lease amount in a block period of 5 years. Now it is with Hon'ble District Collector to arrive lease amount.
8. The industry shall dispose the solid waste generated from process & ETP in environmental sound manner. The details of solid waste generation for stream wise & disposal mode shall be reported to RO, Kakinada & ZO, Visakhapatnam for every 3 months.	Complied.
9. The industry shall comply all the directions issued by the APPCB vide order date 27.07.2015, 21.06.2016 & 30.01.2017.	The compliance of the latest directions is submitted
10. The industry shall ensure continuous compliance of the conditions stipulated in the CFO & HWA order obtained from the APPCB.	The APPCB is monitoring compliance of the CTO.

VII. Compliance status of directions stipulated in Task Force vide order No.617/APPCB/UH-II/TF/KKD/2019-394, dated 13.06.2019.(Annexure-XII)

S. No.	Board Directions	Compliance status
1.	The industry shall Calibrate all online monitoring systems in the presence of Board officials within one month and report the compliance.	Carried out performance calibration of online systems from 16.08.2021 to 18.08.2021 in the presence of officials of APPCB Regional Office with M/s. Glens Innovation Labs Pvt. Ltd, Chennai and submitted to Regional Office.
2.	The industry shall take measures to improve the performance of the ETP to achieve Board's standards.	Tertiary Clarification system provided for further polishing the existing treated effluent in March, 2022. Refurbishment of Cooling Tower at done to reduce effluent temperatures before going to Aeration tank.

		<p>Replaced 1000 nos. existing diffuser membranes with new in aeration tanks in order to increase the performance.</p> <p>The industry has upgraded the ETP by installing 5 nos. of jet aerators in Aeration tank, renovation and upgradation of ETP cooling tower done.</p>
3.	<p>The industry shall expedite plan of action to establish alternative disposal mode of treated waste water along with treated sullage of Rajamahendravaram. The recommendations of the feasibility study carried out in consultation with M/s. CII Triveni Water Institute, New Delhi shall be taken up with Rajamahendravaram Municipal Corporation and District Administration to prepare joint action plan. They shall obtain CFE from the board, prior to establishment of alternative disposal mode of treated waste water / change of present disposal mode. The progress shall be reported to RO, Kakinada and ZO, Visakhapatnam regularly.</p>	<p>Submitted the recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi. However, action plan for alternate disposal mode of treated waste water along with treated sullage of Rajamahendravaram not yet finalized.</p>
4.	<p>The industry shall provide funds for procurement of one Skimmer under the CSR activities within 6 months to remove floating material / plastic material in River Godavari in the interest of public health.</p>	<p>Not provided.</p>
5.	<p>The industry shall regularly monitor odour at Mallayapeta, main entrance gate, near ETP and in the surrounding villages. They shall expedite plan of action presented during Meeting held on 10.08.2017 to mitigate odour nuisance in the surroundings and they shall contain odour at source of generation.</p>	<p>The industry is monitoring and submitting analysis reports every month.</p> <p>The industry engaged M/s. Lundberg - USA for evaluation of odour control systems and implemented the following:</p> <ul style="list-style-type: none"> • Installation of Hard Piping System for collection and treatment of Foul streams with H2O2 treatment. • Up gradation of existing LVHC NCG Incineration System • Up gradation of existing HVLC NCG Incineration System.
6.	<p>The industry shall comply all the directions issued at by the board vide order dt. 19.09.2017</p>	<p>The compliance is submitted</p>
7.	<p>The industry shall ensure continuous compliance of the conditions stipulated in the CFO and HWA order obtained from the board.</p>	<p>The APPCB is monitoring compliance of the CTO.</p>

VIII. In compliance of the Hon'ble NGT directions CPCB officials inspected the unit from May 15, 2023 to May 17, 2023. The present compliance status of the observations of the CPCB officials during their visit is as follows:

S.No	CPCB's Observation / Recommendation	Compliance
1	To renew the lease agreement for discharge of treated effluent to lagoons at Turpulanka.	<p>The industry has not renewed the lease permission of sand shoals from the Government of Andhra Pradesh. The same is under process.</p> <p>Status is given below: Commissioner of Industries, Government of A. P recommended the lease proposal to Principal Secretary of Industries and commerce, Government of A.P vide Lr. No :29/1/2014/14744, dated 29/11/2014 subject to 10 % of present market value as lease amount with provision for enhancement of lease amount in a block period of 5 years.</p>
2	To augment air pollution control devices at recovery boiler and coal fired boiler to control particulate matter emissions.	<p>The industry has provided Electro Static Precipitators (3 nos with 11 fields) as Air Pollution Control Equipment to the Recovery Boiler and for 1 No. ESP with 3 fields Coal fired boiler.</p> <p>The industry has replaced old fields of ESPs 1 and 2 in year 2022 and now proposed to replace ESP no 3 with an estimated budget of Rs.13.00 Crores. Purchase order issued to M/s. KC Cottrell Engineering services, Chennai and proposed to be completed by March 31, 2024.</p> <p>The industry also proposed to carry out maintenance works for ESP attached to coal fired boiler during the month of February 2024.</p>
3	To implement measures to control Hydrogen Sulphide emissions at Rotary Lime Kilns -1 and Rotary Lime Kilns -2 and comply with the source emission standards.	<p>The H₂S values of samples collected by APPCB on 25.07.2023 are within the norms.</p> <p>Rotary Lime Kiln - 1 H₂S value is 5.4 mg/Nm³ against the norm of 10 mg/Nm³.</p> <p>Rotary Lime Kiln - 2 H₂S value is 4.0 mg/Nm³ against the norm of 10 mg/Nm³.</p> <p>During the visit of the CPCB officials higher H₂S values were observed in the Rotary Lime Kilns.</p> <p>The industry submitted that the Non-Condensable Gases (NCG), which contain sulphur compounds are incinerated in rotary lime-kilns across all pulp and paper industries and the H₂S decomposes at higher Kiln temperatures.</p> <p>Hence continuous monitoring of data for long period of time is required to be monitored for the H₂S parameter at the</p>

		kilns. The industry is required to provide online H ₂ S sensors at the kiln and shall also monitor monthly for H ₂ S.
4	To calibrate and operate the OCEMS installed for monitoring particulate matter emissions, properly and record the actual concentrations.	The industry is yet to submit the calibration certificate.
5	To reduce the temperature of the effluent to less than 35°C prior to microbial treatment	The industry has taken the following works to reduce the temperature by upgrading the exiting cooling tower for: <ul style="list-style-type: none"> ● Increase Fan capacity from 50 HP to 100 HP ● Cooling tower Fan wings increased from 4 nos to 8 nos. ● Replacement of old drip eliminators with new. ● New spray nozzles provided replacing the old. ● Strengthening of total civil structure.
6	To develop greenbelt in 33% of the total land area of the Industry to mitigate effects of fugitive emissions.	As per the consent conditions, the industry has to develop 33% of the total land area as greenbelt to mitigate effects of fugitive emissions. Total plant area is 198.09 acres and out of this, 65 acres is developed as green belt. 32.8% of the area is developed as greenbelt as against 33% of the required area.
7	To install two Continuous Ambient Air Quality Monitoring Stations in addition to the existing two CAAQM Stations and ensure operation of all the four CAAQM Stations.	CAAQMS of 2 nos. installed Near the ETP (South-West) and at the Godavari House terrace (South-East) of the mill boundaries and connected to APPCB website to monitor PM ₁₀ , PM 2.5, SO ₂ , NO _x & VOC. Additional 2 nos. of AAQMs proposed to install by the end of March, 2024. POs issued. Copy enclosed. (Annexure-XIII)

IX. Monitoring of River Godavari by APPCB:

The APPCB is also Monitoring of the water quality of River Godavari under National Water Monitoring Programme (NWMP):

- APPCB has been monitoring the water quality of River Godavari under National Water Monitoring Programme (NWMP) on monthly basis from the following points:
 1. River Godavari at Upstream of Rajamahendravaram before confluence of Nallah Channel.
 2. River Godavari at Downstream of Rajamahendravaram after confluence of Nallah Channel.
 3. River Godavari near Sai Baba Temple, at Dowleswaram after confluence of outlet of STP.
 4. River Godavari Downstream of Rajamahendravaram at Dowleswaram.

As per the parameter of the samples collected from January, 2023 to November, 2023, indicating the Biological Oxygen Demand (BOD) was in the range of 1.8 mg/l to 2.4 mg/l; pH

9288866/2024/LEGAL SEC-APPCB

was in the range of 6.27 to 8.38; Total Coli forms was in the range of 75 to 460 MPN; Dissolved Oxygen was in the range of 6.1 to 7.5 mg/l.

Based on the analysis reports of the samples collected, pH, BOD, DO & Total Coliforms are conforming to the Class - "B" of Central Pollution Control Board use-based classification of surface waters in India i.e., Outdoor bathing.

Earlier, River Godavari from Rayannapeta to Rajamahendravaram was notified as polluted River stretch by CPCB under priority-V (BOD range 3-6 mg/l) in O.A. No. 673 of 2018 and same was removed from polluted river stretch list as per the minutes of the 15th meeting of Central Monitoring Committee in the Hon'ble NGT matter in O.A.No.673 of 2018 held on 10.01.2023.

The above information is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Dt: 04.01.2024
Place: Kakinada.


Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Kakinada.

ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
Regional Office, KAKINADA

Item No.2:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.33 of 2023(SZ)**IN THE MATTER OF:**

Nukatati Raja Sekhar and Anr.

...Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 12.04.2023.**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Mr. Sravan Kumar.

For Respondent(s): Mr. Madhuri Donti Reddy for R2, R4 to R6.

ORDER

1. Since it is alleged that the 7th respondent is polluting the area by releasing the contaminated chemical water into the Godavari River and the unit continues to violate the EC and Consent conditions, the applicant has sought for closure of the paper mill.

2. The learned counsel appearing for the applicant requested that since the industry is highly polluting, the Central Pollution Control Board (CPCB) can inspect and file a report in this regard. Therefore, we direct the CPCB to inspect the premises and file a detailed report in relevance to the allegations made by the applicant.
3. It is also pointed out that there is a commitment given by the 7th respondent that they would comply with all the conditions in the letter dated 04.10.2022 addressed to the second applicant. Let the 7th respondent file a report to that effect whether they honoured the commitment given in writing on 04.10.2022.
4. Let notice be issued to all the respondents through the Tribunal as well as privately.
5. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents Nos.2 & 4 to 6.
6. Post the matter on 22.05.2023.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.33/2023(SZ)
12th April 2023. Mn.

Item No.07:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.33 of 2023(SZ)

IN THE MATTER OF:

Nukatati Raja Sekhar and Anr.

...Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 01.12.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Ms. Shireesh Tyagi represented
Mr. Sravan Kumar.

For Respondent(s): Mr. Thirunavukarasu represented
Mrs. Madhuri Donti Reddy for R2, R4 to T6.
Mr. Thirunavukarasu for R3.
Mr. Siva Sankar for R7.

ORDER

1. The report of the Andhra Pradesh Pollution Control Board is yet to be filed.
2. At the request of the learned counsels, post the matter on **08.01.2024** after which the matter may be taken up for final hearing.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.33/2023(SZ)
01st December, 2023. AD.



No. J-11 011/98/2004 -IA II (I)
Government of India
Ministry of Environment & Forests

E mail: plahujarai@yahoo.com
Tel No. 24363973
Paryavaran Bhawan,
CGO Complex, Lodi Road,
New Delhi -110 003

31st January, 2005

To

The Executive Vice President(Operations)
M/s Andhra Pradesh Paper Mills Limited
(Unit- APPM)
Rajamundry-533105,
East Godavari, Distt. AP, India

Sub: Modernization cum-expansion of pulp and paper mill and CPP by M/s The Andhra Pradesh Paper Mills Limited (Unit-APPM) at village Rajahmundry Tehsil Rajahmundry, District East Godavari in Andhra Pradesh.

Sir,

This has reference to your letter no. APPM/RJY/PROJ/MDP/3627 dated 29th May, 2004 along with EIA/EEMP report and other related project documents and subsequent communications dated 20th July, 2004 and 27th August, 2004 on the above mentioned project. The Ministry of Environment and Forests has examined your application.

It is noted that the company is proposing to modernize and expansion of pulp and paper mill and captive power plant. The capacity of pulp and paper mill production will increase from 280 TPD to 500TPD and from 285 to 330 TPD respectively and CPP from 31 MW to 34MW. The proposed expansion will be within the existing plant premises. Area required for the expansion project is 8 acres and will be located in the existing plant area of 182 acres. No additional land is required. The project does not involve forest land and displacement of people. It is also noted that water requirement will decrease from 44644 m³/d to 37860 m³/d after the proposed expansion and will be met from the river Godavari. Permission to draw water from the State Government has been obtained on 10th February 1996. The public hearing panel has considered the project in its meeting held on 17th February 2004. NOC from the APPCB has been obtained on 19th May, 2004. Total cost of the expansion project is Rs. 460 crores.

2.0. The Ministry of Environment and Forests hereby accords environmental clearance to the proposed expansion of the above project under the provisions of EIA Notification dated 27th January, 1994 as amended subsequently subject to strict compliance to the following specific and general conditions:

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A. Specific Conditions

- i. The gaseous emissions from various process units should conform to the standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry, its size and location. At no time the emission level should go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit should not be restarted until the control measures are rectified to achieve the desired efficiency. Ambient air quality data should be regularly monitored and records maintained and report submitted to the Ministry/ CPCB/AP Pollution Control Board once in six months.
- ii. The company should adopt environmentally friendly Elemental Chlorine Free (ECF) pulp bleaching process. As reflected in the EIA/EMP, a oxygen delignification plant, additional lime kiln and advance cooking system should be installed to reduce the pollution load.
- iii. The Company should install chemical recovery boiler. The new coal fired boiler for the co-generation power plant, recovery boiler and lime kiln should be equipped with ESP. The particulate emissions from the stack shall not exceed 80 mg/Nm³. The efficiency of ESP should be 99.9%.
- iv. The effluent generation should not exceed 37860m³/d. The effluent should be treated in the ETP. The quality of the treated effluent should conform to the prescribed standards for discharge in the surface waters. The treated effluent should be discharged into Turupulanka Island in Godavari river. However, the company should explore and possibility to utilize the treated effluent for irrigation, wherever possible. The quality of the treated effluent should be measured regularly and report submitted to the Ministry and its regional office at Bangalore. The project authorities shall inform the Ministry about the findings of studies for colour removal by EPTRI, Hyderabad.
- v. The solid waste generated in the form of boiler ash (196 TPD) should be used in brick manufacturing and partly disposed off in abandoned quarries. Chipper dust (40TPD) and ETP sludge (30TPD) should be used in boiler. Lime sludge should be completely burnt.
- vi. As per the recommendations made in the Charter on Corporate Responsibility for Environmental Protection, the Company should undertake measures for discharge of AOx less than 1.5kg/tonne of paper within two years and 1.0kg/tonne of paper in 5 years. The wastewater discharge per tonne of paper should be less than 100m³/tonne of paper per unit installed. Company should install odour control system.
- vii. Green belt of adequate width and density in an area of 2 ha. in addition to the 10.12 ha. of area already afforested should be provided to mitigate the effects of fugitive emission all around the plant as per the CPCB guidelines.

-3-

B. General Conditions

- i. The project authority must adhere to the stipulations made by Andhra Pradesh State Pollution Control Board and State Government.
- ii. No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment & Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference should be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- iii. Proper housekeeping and cleanliness must be maintained within and out side the plant.
- iv. The overall noise levels in and around the plant area should be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 (dBA (night time).
- v. Occupational health surveillance programme should be undertaken as regular exercise for all the employees, specifically for those engaged in handling hazardous substances. The first aid facilities in the occupational health centre should be strengthened and the medical records of each employees should be maintained separately.
- vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA and Risk analysis. Report.
- vii. The implementation of the project vis-à-vis environmental action plans will be monitored by Ministry's regional office at Bangalore/State Pollution Control Board /Central Pollution Control Board. A six monthly compliance status report should be submitted to monitoring agencies.
- viii. Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc. should be ensured for construction workers during the construction phase so as to avoid felling of trees and pollution of water and the surroundings.
- ix. The project proponent should have a scheme for social upliftment in the surrounding villages with reference to contribution in road construction, education of health centres, sanitation facilities, drinking water supply, community awareness and employment to local people whenever and wherever possible both for technical and non-technical jobs.
- x. A separate environmental management cell with full fledged laboratory facilities to carry out various management and monitoring functions should be set up under the control of Senior Executive.
- xi. The project authorities will provide adequate funds both recurring and non-recurring to implement the conditions stipulated by the Ministry of Environment &

-4-

Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided should not be diverted for any other purpose.

- xii. Six monthly status report on the project vis-à-vis implementation of environmental measures should be submitted to this Ministry (Regional Office, Bangalore) / CPCB/SPCB.
- xiii. The Project Proponent should inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This should be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office.
- xiv. The Project Authorities should inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

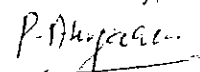
3.0 The Ministry or any competent authority may stipulate any further condition(s) on receiving reports from the project authorities. The above conditions will be monitored by the Regional Office of this Ministry located at Bangalore.

4.0 The Ministry may revoke or suspend the clearance if implementation of any of the above conditions is not satisfactory.

5.0 Any other conditions or alteration in the above conditions will have to be implemented by the project authorities in a time bound manner.

6.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Yours faithfully,


(Dr. P. L. Ahujarai)
Additional Director

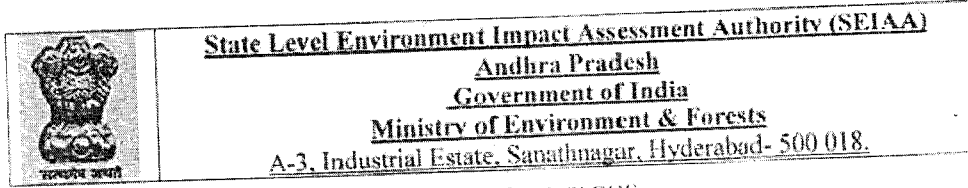
Copy to :-

1. The Secretary, State Deptt. of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.

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4. The Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. JS(CCI-I), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.- 110003.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
7. Guard file.
8. Record file.
9. Monitoring file.

(Dr. P. L. Ahujara)
Additional Director



REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/E.G.- 07/2009-

2581

Dt:26.02.2010.

Sub: SEIAA, A.P. - M/s. The Andhra Pradesh Paper Mills Ltd., Unit -APPM, Sreeram Nagar, Rajahmundry, East Godavari District - Environmental Clearance for expansion of paper machine, paper production and power plant- Issued - Reg.

- I. This has reference to your application vide letter dt. 07.03.2009 and subsequent lr. dt. 30.10.2009, 29.12.2009, 02.01.2010 seeking Environmental Clearance in the name of **M/s. The Andhra Pradesh Paper Mills Ltd., Unit -APPM, Sreeram Nagar, Rajahmundry, East Godavari District** to increase the production capacity of paper by installing a new Paper Machine by importing more pulp and to refurbish old boilers to meet the steam requirements of paper machine and cogeneration. It is proposed not to increase the production of the pulp in the existing unit. The additional requirement of the pulp will be met by importing the pulp. The MoE&F, GOI, New Delhi vide lr.dt. 31.03.2008 advised the proponent to approach the SEIAA/SEAC, Andhra Pradesh to process their application. The proposal has been examined and processed in accordance with EIA Notification, 2006. It is noted that the Plant is located within the Rajahmundry city and River Godavari flows at a distance of 0.7 km from the project site. The total area of the site is Ac. 123.86. Land area for the proposed plant is Ac. 4.07. The greenbelt is Ac. 27.90. It is noted that the industry produces the following products with an investment of Rs.251 Crores.

Paper - from 330 TPD to 593 TPD.

Additional Paper machine - 87,000 TPA.

Coal based power plant - from 34 MW to 46 MW

- II. The process of paper manufacturing broadly involves in Pulp making, Pulp bleaching and paper making. But, the present proposal is for expansion of paper making only without manufacturing additional pulp. In paper making process, binders, sizers and dyes are added to the imported pulp to impart surface capacity, strength and feel to the finished paper. The blended stock is then drawn into a paper web on a paper machine. The wet paper web is then pressed, dried and rolled. There shall be no increase in the consumption of Bamboo - 66000 TPA and Hard wood- 375000 TPA. Electricity is generated using coal as fuel.
- III. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 30.04.2009, 27.06.2008 and 26.11.2009 and 04.01.2010. The Sub-committee constituted by SEAC inspected the plant site and submitted a report. The SEAC examined the proposal, instructions of the MoE&F, GOI, New Delhi and report of the Sub-Committee and recommended for issue of Environmental Clearance. The project is exempted from public hearing under clause 7(ii) of EIA- 2006 notification as the application was received prior to Office Memorandums dt. 03.06.2009 & 24.08.2009 issued by the MoE&F, GOI. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 27.01.2010 examined the proposal and the recommendations of SEAC. It was decided to issue Environmental Clearance. Hence, the SEIAA, A.P hereby accords prior Environmental Clearance to the project for capacities as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following conditions/safeguards.

A. Specific Conditions:

a. Air pollution:

- i. The additional steam requirement for the proposed paper machine shall be met by refurbishing the old boilers and shall be used for captive power generation. Details of other utilities are as follows:

S.No	Utility	Exist	Proposed	Stack height	Remarks
1.	Coal fired boiler(s)	105 TPH	--	85m	--
		--	2 x 33 TPH	2 x 40m	Refurbished and connected to 2 x 15000 kVA TG set
		--	1 x 27 TPH	1 x 36.60m	Refurbished and connected to 1 x 15000 kVA TG set
		--	1 x 27 TPH	1 x 36.60m	Stand by.
		--	1 x 45 TPH	1 x 40m	Stand by.
2.	Cooling tower	5760 TR	500 TR		
3.	Turbo Generator	34 MW	12 MW.		

- ii. Coal fired boilers shall be provided with ESP as control equipment to achieve the standard of SPM – 50 mg/Nm³ as committed in the EMP at page no. 2-34. A sampling port shall be provided as per the existing norms so as to collect the stack emissions for analysis. The D.G. Sets shall be provided with adequate stack height as per CPCB norms. At no time the emission level should go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit should not be restarted until the control measures are rectified to achieve the desired efficiency. Ambient air quality data should be regularly mentioned and records maintained and report submitted to the Ministry/SPCB/ A.P. Pollution Control Board once in six months.
- iii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by CPCB on 18.11.2009.
- iv. All the conveyor belts shall be covered with GI sheets to mitigate fugitive emissions. Sprinkler system shall be provided for coal storage and bottom ash disposal area and at various locations to suppress dust. Bag filters shall be provided at all transfer points, crushers to extract dust. Fire alarms are to be provided at raw material storage area. Process emissions containing solvents, if any, shall be controlled by providing suitable scrubbers. The scrubbed liquid shall be treated and recycled.

b. Water Pollution:

- i. The source of water supply is River Godavari. The water is drawn from the river using dedicated pumping station and pipeline. The total quantity of water required after expansion is 40,920 KLD. Out of that, the quantity of water utilized for Paper machines is 10060 KLD; Pulp mill is 13000 KLD; Cooling tower makeup is 6260 KLD; Soda recovery unit is 3000 KLD; Power Plant and DM Plant is 4900 KLD; Domestic – Plant is 160 KLD; Domestic- colony is 3500 KLD; Greenery is 100 KLD.
- ii. The total quantity of waste water generated after expansion is 32780 KLD. Out of that, the quantity of waste water generated from Paper machines is 8050 KLD; Pulp mill is 10400 KLD; Cooling tower bleed of is 5100 KLD; Soda recovery unit is 2400 KLD; Power Plant and DM Plant is 3950 KLD; Domestic - the Plant is 80 KLD; Domestic - colony is 2800 KLD. Thus, the total quantity of effluents generated from the plant is 29980 KLD and domestic waste water from the colony is 2800 KLD.

- iii. The effluents generated from the plant shall be treated in ETP and treated effluents shall conform to surface water standards prescribed by the Mo E & F, GOI or any other standards prescribed by the APPCB which ever is stringent. The treated waste water is to be utilized for development/maintenance of greenbelt. The remaining treated waste water is to be pumped through the pipelines to lagoons constructed on sand shoals in an area about Ac. 612, in the middle of River Godavari. The industry shall provide facility to collect the treated effluent samples periodically before discharging on to the sand shoals. The record of the analysis results of the samples shall be maintained and shall be made available to the inspecting officers.
- iv. The proponent shall undertake the following waste minimization measures:
 - Use of automated filling to minimize spillage.
 - Use of "closed feed" system into reactors.
 - Use of high pressure hoses for equipment cleaning to reduce wastewater generation.

c. Solid Waste:

- i. The solid waste generated after expansion in the form of boiler fly ash (347 TPD) should be used in brick manufacturing/ Cement plants/ agencies authorized by APPCB; ETP sludge (32 TPD) shall be disposed to egg tray manufacturers/ used as fuel in the boiler; chip dust (40 TPD) shall be used as fuel in the boiler; Garbage generated from the plant and colony shall be disposed to local municipalities / compost plant; Used batteries and waste oil shall be disposed to supplier/ authorized recycler. Ash shall be conveyed through pneumatic conveying system and stored in silos for dry disposal.

B. General Conditions:

- i. This order is valid for a period of 5 years.
- ii. "Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any mining work at site.
- iii. No change in the process technology and scope of working should be made without prior approval of the SEIAA, A.P.
- iv. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA on 1st June and 1st December of each calendar year.
- v. Ambient air quality-monitoring stations shall be established in the downwind direction as well as where maximum ground level concentration is anticipated in consultation with the APPCB.
- vi. Data on ambient air quality (RPM, SPM, SO₂, Nox) should be regularly submitted to the Ministry including its Regional Office located at Bangalore, SEIAA and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- vii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- viii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- ix. The proponent shall comply with rules under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and their amendments thereof. The proponent shall also comply with the rules under Hazardous Waste (Management and Handling) Rules, 1989 and its amendments thereof.

- x. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xi. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xii. The Regional Office of MOE&F located at Bangalore monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- xiii. A copy of clearance letter shall be marked to concerned Panchayat/ from whom suggestion / representation has been received while processing the proposal.
- xiv. State Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industry Center and Collector's Office /Tehsildar's Office for 30 days.
- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xvi. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii. Concealing the factual data, submission of fabricated data, failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xviii. The proponent shall obtain all other mandatory clearances from respective departments.
- xix. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY
SEIAA, A.P.

Sd/-
MEMBER
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To

Sri P.K. Suri, Unit - APPM,
M/s. The Andhra Pradesh Paper Mills Ltd.,
Sreeram Nagar, Rajahmundry,
East Godavari District.

//T.C.F.B.O//

P. N. Srinivasulu Reddy
JOINT CHIEF ENVIRONMENTAL ENGINEER (CFE)

MS

2/3/10



Government of India
Ministry of Environment and Forests

F. No. J-11011/410/2010-IA-II (I)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

E-mail: tchand2003@yahoo.co.uk
Tele fax: 011: 2436 3963

Dated: 6th March 2014

To

The Managing Director,
M/s. Andhra Pradesh Paper Mills Limited
Sreeram Nagar, Rajahmundry,
District East Godavari,
Andhra Pradesh- 533105
Fax: 0883- 2461764; E-mail: pkhuri@andhrapaper.com teamlabs@gmail.com

Subject: Expansion of pulp production capacity from 500 TPD to 650 TPD by modernization and debottlenecking the process of **M/s Andhra Pradesh Paper Mills Limited** at Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh - **Environmental Clearance - regarding.**

Sir,

This has reference to your letter no.APPM/RJY/MOD/EC/MOEF/1 dated 15.11.2011 along with copies of EIA-EMP report and subsequent communications dated 3.12.2013, 17.12.2013 and 1.1.2014 seeking environmental clearance under the provisions of EIA Notification, 2006. The Terms of Reference (TOR) for the aforesaid project was accorded by MOEF vide letter of even no dated 20.10.2010. The pulp and paper manufacturing industry is listed at S.No. 5(i) in Category A of the schedule of EIA Notification, 2006 and appraised by the Expert Appraisal Committee (Industry) of MoEF.

2. The Ministry of Environment and Forests has examined the application made EC for the aforesaid project. From the documents furnished, it is noted that M/s. Andhra Pradesh Paper Mills Limited have proposed for expansion of pulp production capacity from 500 TPD to 650 TPD by modernization and debottlenecking the process at Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh. The project site is located at the intersection of the coordinates East $81^{\circ} 46' 20''$ and North latitude $17^{\circ} 01' 41''$ with an elevation of 26.5 m. The unit has 123.86 acres of land of which 27.90 acres of the area was developed as green belt. The proposed expansion will be carried within the existing plant premises. River Godavari is flowing from northwest to south direction and passing at a distance of 0.7 km from the plant site. The site has never been inundated due to floods of R. Godavari as the MSL of the river is 9.14m and that of the site is 26.21 m. The nearest human settlement from the site is Rajahmundry town located at a distance of 1km. Rajahmundry Railway

station (SC Railway) is at a distance of 2.1 km from the plant area in south direction. National highway is at a distance of 3.2 km from the plant area in east direction. Divancheruvu west reserved forest is at a distance of 4.5 km in east direction, Divancheruvu east reserve forest is at a distance of 8.5 km in NE direction. No forestland is involved in the project area. No National Parks, Wildlife Sanctuaries/Eco-sensitive areas are located within 10 km radius of the site. Total cost for the proposed expansion is Rs. 19.60 crores in which Rs. 152.5 lakhs have been earmarked towards the capital cost and Rs. 350.8 lakhs have been earmarked towards the recurring cost after expansion for environmental protection.

3. Following are the existing and proposed production capacities:

S.No.	Products	EC obtained from MoEF dated 31.01.2005	EC obtained from SEIAA, Andhra Pradesh dated 26.2.2010	Proposed expansion (Present proposal)	Total Capacity
1.	Pulp (TPD)	500	--	From 500 to 650 TPD	650
2.	Paper (TPD)	330	593	--	593
3.	CPP (MW)	34	46	--	46

4. It is noted that the proposed expansion will be done by optimizing the production capacity, by ensuring the equipment and machinery is used to their optimal capacity, thereby enhancing the productivity. The optimization shall also proportionately reduce the resource consumption and effluent generation. The de-bottlenecking process involves replacement of screen rotors with Dolphin type rotors and installation of high pressure water pump to Eop & Do stages of bleach plant for washers mesh in the fibre line. Modification of air handling system and ESP in the recovery island will also be done.

5. It is noted that the emissions from the boiler and rotary kilns are passed through Electro Static Precipitator with an outlet concentration of 50 mg/Nm³. DG set is provided with stack height as per CPCB guidelines. Bag filter is provided to control the fugitive emissions.

6. The total water requirement after expansion will be 49,100 m³/day, which is drawn from the River Godavari. The wastewater generated from the plant after expansion would be 35,955 m³/day which will be reused for green belt development after treatment and excess treated waste water would be sent to turupulanka sand shoals of River Godavari. Domestic effluent of 2,800 m³/day would be sent to municipal sewer line. The unit has an existing effluent treatment plant with a capacity of 20 MGD for treating the effluent generated from process blow downs. The capacity is adequate to meet the total effluent generation of 35,955 m³/day after debottlenecking.

7. The solid wastes generated from the process are ETP sludge, which would be sent to boiler or sold to egg tray manufacturers, chip dust shall be sent to boiler, lime sludge shall be reburnt in rotary lime kiln and from the utilities are lubricating oil, Container liners and PVC scrap, which are sent to authorized recyclers.

8. Public Hearing / Public Consultation meeting was conducted by the Andhra Pradesh Pollution Control Board on 21.9.2011.

9. The proposal was considered by the 32nd meeting of the Expert Appraisal Committee (Industry) held during 27-28th January 2012, 10th meeting of the Reconstituted Expert Appraisal Committee (Industry) held during 29-31st July 2013 and further reconsidered in its 15th meeting held

during 29-30th January 2014. The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions.

10. Based on the documents furnished and presentation made by you and your consultant, M/s. Team Labs and Consultants - Hyderabad, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006, subject to strict compliance of the following Specific and General conditions:

A. SPECIFIC CONDITIONS

- i. Compliance to all the specific and general conditions stipulated for the existing plant by the Central/State Government shall be ensured and regular reports submitted to the Ministry and its Regional Office at Bangalore.
- ii. The project authority shall install multi cyclones, wet scrubbers with the boilers to achieve the particulate emission below 50 mg/Nm³. The emissions from chemical recovery section shall be controlled through primary and secondary venturi scrubbers.
- iii. Data on ambient air, stack and fugitive emissions shall be regularly submitted online to Ministry's Regional office at Bangalore SPCB and CPCB as well as hard copy once in six months and display data on PM₁₀, PM_{2.5}, SO₂ and NO_x outside the premises at the appropriate place for the general public.
- iv. In case of treatment process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- v. The total water requirement (including existing) shall not exceed 49,100 m³/day. The industry shall ensure the compliance of the standards for discharge of the treated effluent from the unit as stipulated under the EPA rules or SPCB whichever is more stringent. The company shall make efforts to limit the water consumption upto 75 m³/tonne of product. Adequate steps including use of modern RO/UF based technologies shall be used to increase recycling and reduce water consumption.
- vi. Adequate number of influent and effluent quality monitoring stations shall be set up in consultation with the State Pollution Control Board and regular monitoring shall be carried out for all relevant parameters to maintain the effluent treatment efficiency. Online flow meter, pH meter, conductivity meter etc. shall be installed. The report shall be submitted to Ministry's Regional Office at Bangalore, SPCB and CPCB.
- vii. Ground water quality study in and around the project area shall be conducted and report submitted to Ministry's Regional Office at Bangalore, SPCB and CPCB.
- viii. The company shall install Oxygen Delignification (ODL) Plant and shall maintain AOX below 1 kg/tonne of paper production.
- ix. The company shall submit the comprehensive water management plan along with monitoring plan for the ground water quality and the level, within three months from date of issue of this letter.

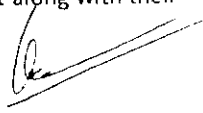
- x. The project authority shall dispose of hazardous waste as per the provision of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
- xi. The company shall develop green belt in 33% of the total land as per the CPCB guidelines to mitigate the effect of fugitive emissions.
- xii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- xiii. The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.
- xiv. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the pulp and paper sector shall be strictly implemented.
- xv. All the commitments made to the public during the Public Hearing/Public Consultation meeting held on 21.9.2011 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Bangalore.
- xvi. The proponent shall adopt a 'Model Village' under CSR. At least 2 % of the net retain profits of the project shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore. Implementation of such program shall be ensured accordingly in a time bound manner.
- xvii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of PM₁₀, PM_{2.5}, SO₂ and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bangalore and the SPCB/CPCB once in six months.
- iv. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.

- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
- vi. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- vii. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- viii. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- ix. Requisite funds shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bangalore. The funds so provided shall not be diverted for any other purpose.
- x. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xi. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bangalore. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM₁₀, PM_{2.5}, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bangalore / CPCB / SPCB shall monitor the stipulated conditions.
- xiii. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bangalore by e-mail.

- xiv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bangalore.
- xv. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
11. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
13. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.



(Dr. T. Chandini)
Director

Copy to:

1. The Secretary, State Department of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.
4. The Additional Principal Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
6. Guard file/ Record file/Monitoring file.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Dr. YSR Paryavaran Bhavan, APIIC Colony Road,

Gurunanak Colony, Autonagar, Vijayawada- 520007

Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



RED CATEGORY

RENEWAL OF CONSENT TO OPERATE & AUTHORIZATION ORDER

Consent Order No:APPCB/VSP/RJY/361/CTO/HO/2010- Date: 03/07/2023

CONSENT is hereby granted to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Andhra Paper Limited

(Formerly International Paper APPM Limited), Unit: Rajahmundry,

Sriramnagar, Rajamahendravaram, East Godavari District

E-mail: sreeramachandra.susarla@andhrpaper.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below Outlets for discharge of effluents:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
1.	Process & Washings effluents after treatment	21,169	Treated in ETP and the treated effluent to Greenbelt development and excess to Turupu Lanka Sand shoals of River Godavari.
2.	Cooling blow down & Boiler and DM plant regeneration	10,365	
3.	Domestic effluents from Plant	400	
4.	Domestic effluents from township after treatment	2480	Public sewer after treatment in STP.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)
1	Attached to 1 x 105 TPH Coal fired boiler along with 34 MW Turbine	2,30,000
2	Attached to 1 x 1300 TPD Recovery boiler	2,42,000
3	Attached to 100 TPD Rotary Lime Kiln-I	38,750
4	Attached to 160 TPD Rotary Lime Kiln-II	42,500
5	*Attached to 2 x 6250 KVA Turbo generator sets. (Standby)	--
6	Attached to 1 X 45 TPH Coal fired Boiler along with 1x15000 KVA Turbo generators sets. (Standby)	90,180
7	Attached to Recovery Boiler-4 Main dissolving Tank Vent	---
8.	Attached to Pulp Bleach Plant Vents	--

***It is reported that the boilers of capacity 2x 33 TPH & 2 x 27 TPH coal fired boilers are dismantled.**

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]

M/s. Andhra Paper Limited (Formerly International Paper APPM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Waste namely

- **HAZARDOUS WASTES WITH DISPOSAL OPTION: ***

S. No	Name of Waste	Stream	Quantity	Mode of Disposal
1	ETP Sludge	35.3 of Schedule – I	92 TPD	Shall dispose part of the sludge to egg tray units/sun dry paper board industries for recycling and the remaining in the boiler after drying along with coal / TSDF.
2	Used Oil	5.1 of Schedule – I	25 TPA	Shall dispose to authorized re-processors / internal recycling / burning in lime Kiln
3	Empty barrels / containers /liners contaminated with hazardous chemicals /wastes	33.1 of Schedule – I	150 TPA	Shall dispose after complete detoxification shall be sent to outside parties.
4	Chemical-containing residue arising from decontamination / cleaning of tanks / containers / furnaces (WBL tanks, GL tanks, RB4 tanks, sumps, WL , clarifier tanks of RLK, RB.4 smelt etc...)	34.1 of Schedule – I	250 TPA	Shall dispose to cement industries for co-processing / TSDF
5	Oil Suldge or Emulsion (Furnace oil Tank bottom sludge)	4.1 of Schedule – I	5 TPA	Shall dispose burning in boilers along with coal / TSDF
6	Spent Ion exchange Resin	35.2 of Schedule – I	2 TPA	Shall dispose burning in boiler along with coal for steam & power generation / TSDF
7	Discarded Asbestos	15.2 of Schedule – I	10 TPA	Shall dispose to TSDF
8	Date expired or off specified Chemicals (Obsolete)	32.1of Schedule – I	50 TPA	Shall dispose to beneficial end users / recyclers / TSDF
9	Oil Contaminated cotton or other cleaning materials	33.2 of Schedule – I	10 TPA	Shall dispose burning in Boiler
10	Ash from Producer gas plant	35.1 of Schedule – I	8 TPD	Shall dispose used in boiler along with coal for steam & power generation / TSDF
11	Waste Lime Cake (from dreg Filter press)	32.2 of Schedule – I	20 TPD	Shall dispose to Cement industry /Brick kilns / beneficial users / TSDF
12	Discarded Carbon filter media (water treatment Plant)	B2060 of Schedule -III	5 TPA	Shall dispose used in boiler along with coal for steam & power generation / TSDF
13	Discarded activated Alumina	35.1 of Schedule – I	5 TPA	Shall dispose to Cement industry / Brick Kilns / Other beneficial users / TSDF

14.	Insulation Waste / Discarded Glass wool	--	6 TPA	Shall dispose to TSDF
15.	Discarded thermocol	--	2 TPA	Shall dispose to TSDF
16.	Discarded PPE	--	5 TPA	Shall dispose cotton PPE to boiler and others back to suppliers / recyclers / TSDF

* The industry shall route all the above wastes through APEMC

• **OTHER THAN HAZARDOUS WASTE WITH DISPOSAL OPTION:**

S. No	Name of Waste	Quantity	Mode of Disposal
1	Waste Lime Sludge	25 TPD	Disposed to Cement industry / Brick kilns / beneficial end user
2	PVC/HDPE & Polythene Scrap	50 TPA	Sold to Reusers / recyclers/re-processors
3	Chip Dust	75 TPD	To Producer Gas plant / partly to boiler / re-users for beneficial purposes.
4	Wood Bark	150 TPD	To Producer Gas plant and partly to boiler or re-users for beneficial purposes.
5	Wood waste & Logs	10 TPD	Reused in producer Gas plant / beneficial end users / Boiler
6	Knots from Pulp mill	5 TPD	Reused in boilers
7	ESP Ash	8 TPD	Disposed to Cement industries for co-processing / Brick Kilns
8	Coal Ash	333 TPD	Brick kilns for reuse
9	Slaker stones from Lime Kiln	2.5 TPD	Dispose to Cement industry/Brick kilns / other beneficial users
10	Paper cuttings / waste Kraft / Cores pipes/ broke/wappers	20 TPD	Sold to re-users
11	Demolition and construction waste and refractory bricks	200 TPA	To use for filling in low laying area& road / pathway laying within the premises / give to outside construction agencies for use.
12	Metal Waste (Ferrous & non Ferrous)	1500 TPA	Sold to outside party for reusers / recyclers
13	Discarded Machine clothing, felts, screens, Conveyor belts, Drive belts, presses wires, rubber Scrap etc...	150 TPA	Sold to reusers / recyclers / end users
14	Discarded packing of Wooden / carton scrap	200 TPA	Sold to reusers / recyclers / end users / producer gas plant
15	Scrap electrical &electronics assemblies other than E- Wastes	300 TPA	Sold to reusers / recyclers / end users
16	E-Waste	30 TPA	Authorized Collection centers/

		dismantlers/ re-processors/ return to suppliers.
--	--	--

This consent order is valid for manufacture of the following products along with capacities only.

S.No	Products	Capacity
1	Paper	2,07,550 TPA
2.	Pulp	2,00,000 TPA
3.	Captive Power	46 MW
4.	Paper Sheets (A4 sheeter)	267 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent to operate & Hazardous Waste Authorisation shall be valid for a period ending with the **30th day of June, 2028.**

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

M/s. Andhra Paper Limited

(Formerly International Paper APPM Limited), Unit: Rajahmundry,

Sriramnagar, Rajamahendravaram, East Godavari District

Copy to:

1. The JCEE, Zonal Office, **Viskhapatnam** for information and necessary action.
2. The EE, Regional Office, **Kakinada** for information and necessary action.

SCHEDULE – A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

6. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules **at least 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.
7. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
9. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
10. The industry may explore the possibility of tapping the solar energy for their energy requirements.
11. The industry should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE - B

The item was placed CTO committee meeting held on 21.06.2023. The committee recommended to issue of CTO & HWA order to the industry for the existing products only for a period upto 30.06.2028, as the industry has not complied with several conditions stipulated by the Board. The expansion proposal shall be reviewed after receipt of ZO, Visakhapatnam report on the industry's reply submitted during the CTO meeting, including balance fee payable by the industry.

WATER POLLUTION:

1. The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below:

Outlet	Parameter	Limiting Standards
1 to 3	pH	6.50 – 8.50
	TSS	100 mg/l
	Oil and Grease	10 mg/l
	COD	250 mg/l
	BOD	30 mg/l
	AOx	1.0 kg/ton of paper
4	pH	6.50 – 8.50
	Oil and Grease	10 mg/l
	Biochemical Oxygen Demand	30 mg/l
	Total Suspended Solids	<100 mg/l
	Fecal Coliform (FC) (Most Probable Number per 100 milliliter,	<1000 MPN/100

MPN/100ml	ml
-----------	----

2. The source of water is River Godavari. The following is the permitted water consumption:

Sl. No.	Purpose	Quantity (KLD)
1	Industrial cooling, boiler feed.	12,782
2	Domestic & Gardening purposes.	3,700
3	Process and washings.	27,130
	Total	43,612

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for assessment purpose.

3. The industry shall maintain Electro Magnetic flow meters with totalisers for water consumption, effluent generation mentioned in the Order.

4. The industry shall comply with CPCB directions dated 05.02.2014 & 02.03.2015 on online connectivity to CPCB/APPCB website.

AIR POLLUTION:

5. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1, 2 & 6	Particulate matter	50 mg/Nm ³
3 & 4	Particulate matter	50 mg/Nm ³
	H ₂ S	10 mg/Nm ³

***It is reported that the boilers of capacity 2x 33 TPH & 2 x 27 TPH coal fired boilers are dismantled.**

6. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10mm) - 100 mg/ m³; PM2.5 (Particulate Matter size less than 2.5 mm) - 60 mg/ m³; SO₂ - 80 mg/ m³; NO_x - 80 mg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

7. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

8. The industry shall take measures to control the smell nuisance (Mercaptanes and others) and there shall not be any perceptible odour outside the industry premises.

9. The industry shall implement adequate dust containment cum extraction measures near lime kiln 1 & 2 to mitigate fugitive emission and shall report compliance to RO, Kakinada and ZO, Visakhapatnam.

GENERAL:

10.The industry shall not manufacture new products and not exceed the consented capacity without CTE/CTO of the Board.

11.The industry shall restrict the temperature of waste water to below 35⁰C at inlet of ETP. The plan of action to restrict the temperature of waste water at inlet ETP within 2

months shall be furnished to RO Kakinada and ZO Visakhapatnam.

12. **The industry shall renew the lease permission of sand shoals from the Government of Andhra Pradesh.**
13. The industry shall submit detailed action plan for complying CTO conditions within 15 days at the Regional Office – Kakinada.
14. The industry shall maintain proper house keeping.
15. The industry shall operate the NCG system continuously to reduce smell nuisance mainly during winter season.
16. The industry shall submit monitoring reports of composite samples of effluent, on monthly basis to the E.E., RO, Kakinada.
17. The industry shall submit a report on findings of studies proposed to be conducted for colour removal, as per E.C., dt. 31.01.2005.
18. The industry shall maintain records of AAQM stations as per CFE dt. 19.05.2004. They shall submit monthly reports to the E.E., RO, Kakinada.
19. The industry shall identify all possible sources of HVLC of Non – condensable gases and handle them properly to ensure no smell complaints are received from the surrounding areas.
20. The industry shall install pretreatment systems to NCG incinerator immediately and action plan for revamping of all engineering operations attached to system of NCG incinerator shall be submitted to RO-Kakinada.
21. The industry shall install closed containment system for prevention and control of dust pollution at wood chip area.
22. The industry shall comply with conditions of EC dated 31.01.2005.
23. Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.
24. This order is issued without prejudice to W.P. filed by the Central Tobacco Research Institute, Rajahmundry in the Court of Principal District Judge, Rajahmundry regarding Water and Air Pollution.
25. This order issued subject to final orders issued by any court of law.

Special conditions:

26. The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.
27. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
28. The industry shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.
29. The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.
30. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
31. The industry shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.

SCHEDULE - C

[see rule 6(2)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTES]**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Specific Conditions:

10. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
11. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
12. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
13. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

M/s. Andhra Paper Limited

(Formerly International Paper APPM Limited), Unit: Rajahmundry,

Sriramnagar, Rajamahendravaram, East Godavari District



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.

Website : www.appcb.ap.nic.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.361/APPCB/CFE/RO-KKD/HO/2012

Dt.10.03.2022

Sub: APPCB – CFE - **M/s. Andhra Paper Limited (Formerly International Paper APM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District** - Consent for Establishment (CFE) of the Board for proposed project under no increase in pollution load under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P & C of P) Act, 1981 - Issued - Reg.

Ref: 1) EC order dt.06.03.2014 issued by MoEF, GoI, New Delhi.
 2) Industry's CFE application received through OCMMS on 09.02.2022.
 3) R.O's inspection report dt.22.02.2022.
 4) Industry's mail dt.07.03.2022.
 5) CFE Committee meeting held on 08.03.2022.

1. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with installed capacities as mentioned below, with an additional investment of Rs.38.01 Crores.

S. No.	Name of the Products	Consent capacity as per CFO Order dt.02.04.2018	Proposed capacity	Total capacity after expansion
1.	Paper	2,07,550 TPA	--	2,07,550 TPA
2.	Pulp	2,00,000 TPA	--	2,00,000 TPA
3.	Captive Power	46 MW	--	46 MW
4.	Paper sheets (A4 Sheeter)	267 TPD	--	267 TPD
5.	Precipitated Calcium Carbonate (PCC)	----	43,000 MTPA (Dry basis)	43,000 MTPA (Dry basis)

2. As per the application, the above activity is to be located at the existing **Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District** in an area of 198.09 acres.
3. The above site was inspected by the Environmental Engineer, Regional Office, Kakinada, A.P Pollution Control Board on 17.02.2022 and observed that the site is surrounded by

North : Petrol bunk and road followed by Residential / commercial establishments
South : Road followed by Residential/commercial establishments
East : Rajahmundry to Seethanagaram Road
West : River Godavari

4. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT** to the project under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**
5. This Consent order issued is subject to the conditions mentioned in the Annexure.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for a period of 7 years from the date of issue.**

Encl: Annexure

K
Venkateswara
Rao

Digitally signed by K Venkateswara Rao
DN: c=IN, o=AP Pollution Control Board,
ou=EFS and T,
2.5.4.20=1a1d09dcacc349154765febbe4ef97
3e66f7e4fb3248a98bd9712b7814749e8,
postalCode=518002, st=Andhra Pradesh,
serialNumber=16509f79179a2ac4ad2b009bd
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, cn=K Venkateswara Rao
Date: 2022.03.11 11:14:52 +05'30'

CHIEF ENVIRONMENTAL ENGINEER

To

**M/s.Andhra Paper Limited
(Formerly International Paper APPM Limited),
Unit: Rajahmundry, Sriramnagar,
Rajamahendravaram,
East Godavari District.
sreeramachandra.susarla@andhrpaper.com**

Copy to: 1. The JCEE, Z.O: Visakhapatnam for information and necessary action.
2. The EE, R.O: Kakinada for information and necessary action.

ANNEXURE

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trial runs.
2. The applicant shall provide separate energy meters for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.
3. The industry shall construct separate storm water drains and provide rain water harvesting structures. No effluents shall be discharged in to the storm water drains.

Water:

4. The source of water is Ground Water and the maximum permitted water consumption is as following:

	Purpose	Qty as per CFO dt.02.04.2018 (KLD)	Proposed (KLD)	Total (KLD)
a)	Industrial cooling, boiler feed.	12,782	--	12,782
b)	Domestic & Gardening purposes	3700	---	3700
c)	Processing, whereby water gets polluted and the pollutants are not easily bio - degradable.	27,130	---	27,130
d)	PCC preparation	--	The unit has proposed to utilize the paper machine back water of 650 m ³ / day after clarification in clari-floculator.	---
	Total	43,612 KLD	---	43,612 KLD

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

5. The maximum waste water generation shall not exceed the following:

S. No.	Purpose	Qty as per CFO dt.02.04.2018 (KLD)	Proposed (KLD)	Total (KLD)
a)	Process & Washings effluents after treatment	21,169 KLD	---	21,169 KLD
b)	Cooling blow down & Boiler and DM plant regeneration	10,365 KLD	---	10,365 KLD
c)	Domestic effluents from Plant	400 KLD	---	400 KLD
d)	Domestic effluents from township after treatment	2480 KLD	---	2480 KLD
	Total	34,414 KLD	---	34,414 KLD

Treatment & disposal:

Effluent Source	Quantity of Effluent	Treatment Facility	Mode of Disposal
Process & Washings effluent after treatment	21,169 KLD	Industry is having ETP capacity of 45000 KLD consisting of Primary Pump House, Primary clarifier - 2 nos., Sludge thickener, Cooling Tower Pumps, Aeration Tank – 1 & 2, Secondary Clarifiers – 2 Nos., Treated Effluent Pump House, Paper Machines Back Water Reclamation Plant, Sludge Dewatering Machines and Sludge Pump House.	Green belt development and excess to Turupulanka sand shoals to River Godavari after treatment in ETP.
Cooling blow down & Boiler & DM plant regeneration	10,365 KLD		Septic tank followed by soak pit.
Domestic effluents from plant	400 KLD		
Domestic effluents from township	2480 KLD	STP	Public Sewer after treatment in STP.

6. The industry shall properly maintain digital flow meters with totalisers at the inlet and outlet of ETP.
7. The industry shall properly maintain online real time monitoring system along with web camera facilities as per the directions of CPCB. The industry shall connect them to APPCB / CPCB websites as per CPCB directions.
8. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. All pipe valves, sewers, drains shall be leak proof.
9. The industry shall construct rain water runoff tank for collection and storage of first flush storm water. The industry shall maintain dry condition outside drains in un-rainy season.

Air:

10. The Air pollution Control equipment shall be maintained properly and shall comply with the following for controlling of air pollution.

As per CFO order dt.02.04.2018:

S. No.	Source of Pollution	Control equipment provided	Stack height above GL
1.	105 TPH Coal fired boiler along with 34 MW Turbine.	1 ESP with 3 fields	85 m
2.	1300 TPD Recovery Boiler	2 ESPs with 3 fields and 1 ESP with 5 fields	90m
3.	100 TPD Rotary Lime Kiln – I	1 ESP with 2 fields	60m
4.	160 TPD Rotary Lime Kiln - II	1 ESP with 3 fields	60m,
5.	2 x 33 TPH Coal fired Boilers along with 2 x 6250 KVA Turbo generator sets (Standby)	ESP to each boiler (dismantling is under process)	47 m each
6.	2 x 27 TPH Coal Fired Boilers (Standby)	ESP to each boiler (dismantling is under process)	37 m each
7.	1 x 45 TPH Coal fired boiler along with 1 x 15000 KVA Turbo generators sets (Standby)	ESP (dismantling is under process)	40 m
8.	Recovery Boiler-4 Main dissolving Tank Vent	Scrubber with caustic media scrubbing	50 m
9.	Pulp Bleach Plant Vents	Scrubber with caustic media scrubbing	50 m

11. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
12. The industry shall properly maintain the monitoring system to all the stacks / vents in the plant. Regular monitoring shall be carried out and report shall be submitted to the Regional officer.
13. The industry shall properly maintain multi-stage scrubbers to the process vents to control the process emissions. The industry shall provide online pH measuring facility with auto recording system to the scrubbers provided to treat the process emissions.
14. The industry shall provide VOC monitoring system with auto recording facility.
15. The industry shall implement adequate measures to control all fugitive emissions from the plant.
16. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoEF, GoI vide notification No. GSR. 826 (E), dated. 16.11.2009 during construction and regular operational phase of the project at the periphery.

The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.

17. The proponent shall not use or generate odour causing substances or Mercaptans and cause odour nuisance in the surroundings.
18. The industry shall send the used / spent solvents to the authorised recyclers (or) process them at their own solvent recovery facility within the premises.
19. The evaporation losses in solvents shall be controlled by taking the following measures:
 - i) Chilled brine circulation shall be carried out to effectively reduce the solvent losses into the atmosphere.
 - ii) Transfer of solvents shall be done by using pumps instead of manual handling.
 - iii) Closed centrifuges shall be used to reduce solvent losses.
 - iv) All the solvent storage tanks shall be connected with vent condensers to prevent solvent vapours.
 - v) The reactor vents shall be connected with primary & secondary condensers to prevent escaping of solvent vapour emissions into atmosphere.

Solid Waste:

20. The industry shall comply with the following for disposal of Solid wastes:

S. No.	Solid Waste generated from	Quantity (TPD)			Method of Disposal
		Existing	Expansion	Total after expansion	
1	ETP Sludge	92 TPD	--	92 TPD	Shall dispose part of the sludge to egg tray units/sun dry paper board industries for recycling and the remaining in the boiler after drying along with coal / TSDF.
2	Used Oil	25 TPA	--	25 TPA	Shall dispose to authorized reprocessesers / internal recycling / burning in lime Kiln

3	Empty barrels / containers /liners contaminated with hazardous chemicals /wastes	150 TPA	--	150 TPA	Shall dispose after complete detoxification shall be sent to outside parties.
4	Chemical containing residue arising from decontamination / cleaning of tanks / containers / furnaces (WBL tanks, GL tanks, RB4 tanks, sumps, WL , clarifier tanks of RLK, RB.4 smelt etc...)	250 TPA	--	250 TPA	Shall dispose to cement industries for coprocessing / TSDf
5	Oil Suldge or Emulsion (Furnace oil Tank bottom sludge)	5 TPA	--	5 TPA	Burning in boilers along with coal / Shall dispose to TSDf
6	Spent Ion exchange Resin	2 TPA	--	2 TPA	Burning in boiler along with coal for steam & power generation / Shall dispose to TSDf
7	Discarded Asbestos	10 TPA	--	10 TPA	Shall dispose to TSDf
8	Date expired or off specified Chemicals (Obsolete)	50 TPA	--	50 TPA	Shall dispose to beneficial end users / recyclers / TSDf
9	Oil Contaminated cotton or other cleaning materials	10 TPA	--	10 TPA	Burning in Boiler/ Shall dispose to TSDf
10	Ash from Producer gas plant	8 TPD	--	8 TPD	Used in boiler along with coal for steam & power generation /Shall dispose to TSDf
11	Waste Lime Cake (from dreg Filter press)	20 TPD	--	20 TPD	Shall dispose to Cement industry /Brick kilns / beneficial users / TSDf
12	Discarded Carbon filter media (water treatment Plant)	5 TPA	--	5 TPA	Shall dispose used in boiler along with coal for steam & power generation / TSDf
13	Discarded activated Alumina	5 TPA	--	5 TPA	Shall dispose to Cement industry / Brick Kilns / Other beneficial users / TSDf
14	Insulation Waste / Discarded Glass wool	6 TPA	--	6 TPA	Shall dispose to TSDf
15	Discarded thermocol	2 TPA	--	2 TPA	Shall dispose to TSDf
16	Discarded PPE	5 TPA	--	5 TPA	Shall dispose cotton PPE to boiler and others back to suppliers / recyclers / TSDf
17	Waste Lime Sludge	25 TPD	--	25 TPD	Disposed to Cement industry / Brick kilns / beneficial end user
18	PVC/HDPE & Polythene Scrap	50 TPA	--	50 TPA	Sold to Reusers / recyclers/reprocessors
19	Chip Dust	75 TPD	--	75 TPD	To Producer Gas plant / partly to boiler / re-users for beneficial purposes.
20	Wood Bark	150 TPD	--	150 TPD	To Producer Gas plant and partly to boiler or re-users for beneficial purposes.
21	Wood waste & Logs	10 TPD	--	10 TPD	Reused in producer Gas plant / beneficial end users / Boiler

22	Knots from Pulp mill	5 TPD	--	5 TPD	Reused in boilers
23	ESP Ash	8 TPD	--	8 TPD	Disposed to Cement industries for co-processing / Brick Kilns
24	Coal Ash	333 TPD	--	333 TPD	Brick kilns for reuse
25	Slaker stones from Lime Kiln	2.5 TPD	--	2.5 TPD	Dispose to Cement industry/Brick kilns / other beneficial users
26	Paper cuttings / waste Kraft / Cores pipes/ broke/wappers	20 TPD	--	20 TPD	Sold to re-users
27	Demolition and construction waste and refractory bricks	200 TPA	--	200 TPA	To use for filling in low laying area& road / pathway laying within the premises / give to outside construction agencies for use.
28	Metal Waste (Ferrous & non Ferrous)	1500 TPA	--	1500 TPA	Sold to outside party for reusers / recyclers
29	Discarded Machine clothing, felts, screens, Conveyor belts, Drive belts, presses wires, rubber Scrap etc...	150 TPA	--	150 TPA	Sold to reusers / recyclers / end users
30	Discarded packing of Wooden / carton scrap	200 TPA	--	200 TPA	Sold to reusers / recyclers / end users / producer gas plant
31	Scrap electrical &electronics assemblies other than E- Wastes	300 TPA	--	300 TPA	Sold to reusers / recyclers / end users
32	E-Waste	30 TPA	--	30 TPA	Authorized Collection centers/dismantlers/reprocessors/return to suppliers

21. The proponent shall place the chemical drums and / or any drums in a shed provided with concrete platform only. The Platform shall be provided with sufficient dyke wall and effluent collection system. The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.
22. The following rules and regulations notified by the MoEF&CC, GoI shall be implemented.
- Regulation of Persistent Organic Pollutants Rules, 2018.
 - Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016.
 - Plastic Waste Management Rules, 2016.
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
 - Fly Ash Notification, 2016.
 - Batteries (Management & Handling) Rules, 2010.
 - E-Waste (Management) Rules, 2016.
 - Construction and Demolition waste Management Rules, 2016.
 - Solid Waste Management Rules, 2016.

Other Conditions:

23. **The industry shall comply with the following Conditions stipulated in CFO & HWA Order dt.02.04.2018, before applying for CFO of the Board:**

- The industry shall restrict the temperature of waste water to below 35⁰C at inlet of ETP. The plan of action to restrict the temperature of waste water at inlet ETP within 2 months shall be furnished to RO Kakinada and ZO

Visakhapatnam.

- The industry shall renew the lease permission of sand shoals from the Government of Andhra Pradesh.
- The industry shall submit a report on findings of studies proposed to be conducted for color removal, as per E.C dt. 31.01.2005.

24. The industry shall comply with the following Directions stipulated in Task Force Order 13.06.2019, before applying for CFO of the Board:

- The industry shall expedite plan of action to establish alternative disposal mode of treated waste water along with treated sullage of Rajamahandravaram. The recommendations of the feasibility study carried out in consultation with M/s. CII Triveni Water Institute, New Delhi shall be taken up with Rajamahandaravaram Municipal Corporation and District Administration to prepare joint action plan. They shall obtain CFE from the board, prior to establishment of alternative disposal mode of treated waste water / change of present disposal mode. The progress shall be reported to RO: Kakinada and ZO: Visakhapatnam regularly.
- The industry shall provide funds for procurement of one Skimmer under the CSR activities within 6 months to remove floating material / plastic material in River Godavari in the interest of public health.

25. The industry shall comply with the following Specific conditions stipulated in Environmental Clearance order Dt.06.03.2014, before applying for CFO of the Board:

- Ground water quality study in and around the project area shall be conducted and report submitted to Ministry's Regional Office at Bangalore, SPCB and CPCB.
- The company shall submit the comprehensive water management plan along with monitoring plan for the ground water quality and the level, within three months from date of issue of this letter.

26. The industry shall comply with the following Committee recommendations before applying for CFO of the Board:

- The quantities of black liquor and white liquor generated should be specified.
- The performance of the black liquor management should be studied every year and the industry should submit the report.
- The ETP performance evaluation studies should be conducted and its report shall be submitted every year.
- The industry shall submit a report of the studies conducted for color removal (as per EC order dt.31.01.2005).
- The industry shall restrict the temperature of waste water to a temperature below 35°C at the inlet of the ETP.
- The comprehensive water management plan along with the monitoring plan

for the ground water quality and level should be submitted periodically:

- ❖ Comprehensive water management plan (once in every 3 years)
 - ❖ Ground water quality and levels (once in every 3 months)
- The existing ETP to be upgraded to treat the trade effluents to meet the standards prescribed by the Board before discharging on Turupulanka sand Shoals.
- 27. The Board extended the validity of CFE order upto 20.10.2024 vide order dt.14.12.2021 with following conditions:**
- ❖ The industry shall obtain extension of validity of EC from the MoEF&CC, Gol, New Delhi and submit at RO: Kakinada.
 - ❖ Further, the industry shall obtain necessary amendment to EC changing name of the industry as M/s. Andhra Paper Ltd and submit to the Board.
- 28. The industry should not dispose off treated effluent unless the concentration / parametric values of the pollutant specified are within the stipulated limits.**
29. The industry shall comply with all the conditions stipulated in the EC dt.06.03.2014 issued by MoEF, Gol, New Delhi.
30. The industry shall comply with the industry specific standards with respect to emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.
31. The industry shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 32. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.**
- 33. The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.**
- 34. The industry shall submit risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.**
- 35. The industry shall obtain PESO clearance & policy under PLI Act before applying for CFO of the Board.**
36. The industry shall inventorize the storage quantities of hazardous chemicals (raw materials), products, as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.
37. The industry shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB time to time

duly certifying the same by the industry. Further the industry shall extend training to the working personnels while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.

38. The industry shall carryout calibration of safety equipments and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
39. **The industry shall comply with the Technical suggestions at Chapter No. 7.3 & 7.4 for Hazardous Chemical handling industries by High Power Committee (HPC) of Govt. of Andhra Pradesh. The HPC report is available at www.ap.gov.in.**
40. The industry shall utilize DG power for captive consumption only & power shall not be supplied to grid and shall follow the amendments issued by MoEF & CC/CPCB from time to time on DG sets in respect of conditions & standards.
41. Thick green belt shall be maintained all along the boundary & vacant spaces with tall growing trees with good canopy and it shall not be less than 33% of the total area.
42. **The industry shall submit compliance to the conditions stipulated in the CFE orders to the concerned Regional Officer of APPCB every six months and shall upload the same at APPCB website viz., https://pcb.ap.gov.in/UI/Submission_Combpliance_of_EC_CFE_CFO_Direction.aspx .**
43. The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Regional Office and Zonal Office of the Board.
44. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
45. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.
46. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules,1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution)Act,1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**K
Venkateswara
Rao**

Digitally signed by K Venkateswara Rao
DN: c=IN, o=AP Pollution Control Board,
ou=EFS and T,
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Date: 2022.03.11 11:15:36 +05'30'

CHIEF ENVIRONMENTAL ENGINEER

To

**M/s. Andhra Paper Limited
(Formerly International Paper APPM Limited),
Unit: Rajahmundry, Sriramnagar,
Rajamahendravaram,
East Godavari District.**



ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Amendment to CTO & HW Authorization order

Consent amendment order No: APPCB/VSP/RJY/361/HO/CTO/2010 Dt. 29/08/2023

Sub: APPCB – Air - CTO - M/s. Andhra Paper Limited (Formerly International Paper - APPM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District – CTO & HWA (Amendment) for inclusion of Precipitated Calcium Carbonate (PCC) – Issued - Reg.

Ref: 1. CTO Order dt.03.07.2023 valid upto 30.06.2028.
 2. Industry letter dt. 31.07.2023.
 3. Consent Management (CTO) committee meeting held on 14.08.2023

1. The Board issued CTO for existing products i.e., Paper - 207550 TPA, Pulp - 200000 TPA, Captive power – 46 MW and Paper sheets (A4 Sheeter) – 267 TPD on 03.07.2023 for a period upto 30.06.2028,.
2. The industry submitted the representation on 31.07.2023 and requested to issue amendment to CTO & HWA as the proposed project is green project and made huge investments towards installation of PCC project, based on the following grounds:-
 - i. This project has been recognized as an efficient carbon capture and reuse (CCR) method as per SBTI & IEA under climate action for 2 deg. C global temperature reduction.
 - ii. Reduces Green House gases (CO₂) emission for existing lime kiln stacks @ 54 Tons per day i.e., 1900 TPA.
 - iii. PCC technology is already adopted by various paper mills in India.
 - iv. Procurement of GCC from market will be discontinued.
 - v. No additional paper and pulp production capacity increase beyond the CFO.
 - vi. Water required for PCC (about 650 m³/day) will be sourced from paper machine back water and this water goes with PCC product for making paper as a filler.
 - vii.No additional discharge of wastewater as there is no increase in wastewater generation and is maintained within exiting CTO levels.
 - viii.Boiler capacities, lime kiln capacities and captive power capacities will be maintained within the existing CTO levels.
 - ix. No additional hazardous waste will be generated and is maintained within existing CTO levels.
 - x. This PCC process yields, lower paper production cost and improve the paper opacity, bulk and brightness.
3. The item was placed in the Consent Management (CTO) Committee meeting held on 14.08.2023. The committee recommended to issue amendment of CTO& HWA to the industry for inclusion of Precipitated Calcium Carbonate (PCC) which is established under

green project to absorb the CO₂ gas generates from the industry.

4. The Board after careful examination of the ZO, Visakhapatnam report, industry's representation and recommendations of CTO committee hereby issues the following amendment to the CTO & HWA Order dt. 03.07.2023 (vide ref 1st cited) issued by the Board under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules'):

Amendment:

The table below the "This consent order is valid for manufacture of the following products along with capacities only" in the CTO order dt. 03.07.2023 shall be read as:

S.No	Products	Capacity
1	Paper	2,07,550 TPA
2.	Pulp	2,00,000 TPA
3.	Captive Power	46 MW
4.	Paper Sheets (A4 sheeter)	267 TPD
5.	Precipitated Calcium Carbonate (PCC)	43000 TPA (dry basis)

5. Conditions:

- The industry shall submit a copy of the permission accorded by the Govt. to discharge treated effluents into Turupulanka Sand shoals within 3 months.
- The industry shall utilize the paper machine back water of 650 m³ / day after clarification in clariflocculator.
- The industry shall comply with the conditions stipulated in the CTE order dt. 10.03.2022
- All other conditions stipulated in the CTO order dt: 03.07.2023 and including CTO validity shall remain same.

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

M/s. Andhra Paper Limited

(Formerly International Paper APPM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District

E-mail: sreeramachandra.susarla@andhrpaper.com

Copy to:

- The JCEE, Zonal Office, **Visakhapatnam** for information and necessary action.
- The EE, Regional Office, **Kakinada** for information and necessary action.

Signed by B Sreedhar IAS

Date: 29-08-2023 14:40:24

Reason: Approved



ANDHRA PRADESH POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
Grams : Kalusya Nivarana
Website : www.appcb.apnic.in

Regd. Post With Ack Due

Order No. 617/APPCB/TF-HO/2015- 2261

Dt. 10.07.2015

CLOSURE ORDER

Sub:- APPCB - M/s. The International Paper APPM Limited, Rajahmundry, East Godavari District – Non-compliance of Board directions and standards – Hearing held – **CLOSURE ORDER** – Reg.

- Ref:-**
1. Order No 617/PCB/TF-HO/2015-1924, Dt 22.06.2015.
 2. Order No 617/PCB/TF-HO/2015-1962, Dt 26.06.2015.
 3. CFO Order No.APPCB/VSP/RJY/351/CFO/HO/2010-06, Dt. 10.10.2014.
 4. Inspection of the industry by Board Officials on 18.06.2015.
 5. Task Force Committee hearing held on 08.07.2015.

WHEREAS you are operating the Pulp & Paper industry in the name & style of M/s. The International Paper APPM Limited, Rajahmundry, East Godavari District.

WHEREAS vide reference 1st & 2nd cited, the Board issued certain directions to your industry to comply with certain time stipulation.

WHEREAS vide reference 3rd cited, the Board issued Consent for Operation and Hazardous Waste Authorisation to your industry to manufacture of Paper - 593 TPD (using in house of pulp-421 TPD, imported pulp-56 TPD and 79 TPD is sold in the market), Pulp – 500 TPD (79 TPD excess pulp to market), Captive Power – 46 MW and Paper Sheets (A4 sheets) – 267 TPD duly stipulating necessary standards & conditions, which lapsed on 30.06.2015.

WHEREAS vide reference 4th cited, the Board officials inspected the industry on 18.06.2015 and observed the industry is not complying with the Board directions, standards and has not taken adequate measures for controlling the smell nuisance in and around industry premises and causing air pollution problems to the residents of Rajahmundry Municipal Corporation.

WHEREAS hearing was conducted by the Task Force Committee of A.P. Pollution Control Board on 08.07.2015. The representatives of the industry attended the hearing. The Committee noted that the industry is not meeting the stipulated discharge standards and discharging the partially treated effluents into Thurpulanka unlined lagoons thereby causing ground water and surface water pollution in the surrounding area. The industry has not taken adequate measures for controlling the smell nuisance in and around industry premises and causing air pollution problems to the residents of Rajahmundry Municipal Corporation. The committee expressed concern about the persistent smell/odour from the industry. The Committee questioned the industry about the violations and non-compliance of earlier directions which is causing pollution problems in the surrounding areas. The industry was also informed about several complaints against the industry regularly received by the Board.

The representative of the industry informed that they will shutdown the pulping activity from 10.07.2015 and manufacturing activity will shutdown w.e.f 12.07.2015 except the utilities like water treatment plant, boiler, effluent treatment plants, turbines etc., as committed during the Task Force Committee Meeting. They further informed that annual outage activities which comprises of several maintenance activities which requires washing and cleaning there by generating effluents of lower concentration and quantum i.e., an average treated discharge of 0.6 MGD to Thurpulanka.

ABE-6
10/7

9288866/2024/LEGAL SEC-APPCB 78
The committee after detailed discussion, recommended to issue **CLOSURE** order in view of the ensuing Godavari Pushkarams 2015 and to maintain pollution free atmosphere to the pilgrims attending.

The Board hereby directs to issue **CLOSURE ORDER** w.e.f from 10.07.2015 till the industry submits the following details:

1. Action plan for recycling of treated effluent instead of discharging into lagoons in Thurupulanka (or) discharging the treated effluent into sea as an alternative discharge point instead of Thurupulanka which is down stream of Rajahmundry drinking water source to avoid any contamination in the Municipal drinking water source.
2. The industry shall work out an alternative method and discharge the 0.6 MGD treated effluents within their land for gardening and in no case shall discharge any treated effluents into the river (or) Thurupulanka.
3. The industry shall submit action plan with time frame for reducing odour nuisance along with the requisite control systems and their installation.
4. The industry shall also discuss with the concerned local authorities for laying the pipeline and take necessary permissions for disposal of the treated effluent in the down stream of the Rajahmundry town.

The above mentioned directions shall be implemented by the industry, failing which legal action would be initiated against the industry under Sec.31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure order to the industry in the interest public health and Environment without further notice / hearing and forfeiture of bank guarantee.

This Order comes into effect from today i.e., 10.07.2015.

Sd/-
MEMBER SECRETARY

To

M/s. The Andhra Pradesh Paper Mills Limited,
(M/s. International Paper)
Rajahmundry,
East Godavari District
Pin Code: 533015,

Copy to:

1. The District Collector & Magistrate, East Godavari District. for information.
2. The Municipal Commissioner, Rajahmundry Municipal Corporation, East Godavari District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information.

//T.C.F.B.O. //

M. Rajshanker
10/7/15

SENIOR ENVIRONMENTAL ENGINEER
UH-II

Received
S.S. Ramachandra Murthy
Dy. C. O. Manager - E.H.S.
OPM, U.I.I. Rajahmundry.


ANDHRA PRADESH POLLUTION CONTROL BOARD

 PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
 SANATHNAGAR, HYDERABAD - 500 018.

 Phone: 040-23887500
 Fax: 040- 23815631
 Grams : Kalusya Nivarana
 Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No. 617/APPCB/TF-HO/2015- 2705

Dt. 27.07.2015

REVOCATION OF CLOSURE ORDER

[Sub:- APPCB - M/s. The International Paper APPM Limited, Rajahmundry, East Godavari District – Industry requested for revocation of the closure order - Revocation of Closure Order – Issued – Reg.

- Ref:-
1. Order No.617/PCB/TF-HO/2015-1924, Dt.22.06.2015.
 2. Order No.617/PCB/TF-HO/2015-1962, Dt.26.06.2015.
 3. CFO Order No.APPCB/VSP/RJY/361/CFO/HO/2010-06, Dt. 10.10.2014.
 4. Legal hearing held at Board Office on 08.07.2015.
 5. Order No.617/APPCB/TF-HO/2015-2261, dt.10.07.2015.
 6. Industry's representation vide letter dt.14.07.2015 & 20.07.2015.
 7. Industry's representation vide lr. dt.24.07.2015.

 V.V.N.
 DESPATCHED
 ON..23.07.2015

WHEREAS you are operating the Pulp & Paper industry in the name & style of M/s. The International Paper APPM Limited, Rajahmundry, East Godavari District.

WHEREAS vide reference 1st & 2nd cited, the Board issued certain directions to your industry to comply within certain time stipulation.

WHEREAS vide reference 3rd cited, the Board issued Consent for Operation and Hazardous Waste Authorisation to your industry to manufacture of Paper - 593 TPD (using in house of pulp-421 TPD, imported pulp-56 TPD and 79 TPD is sold in the market), Pulp – 500 TPD (79 TPD excess pulp to market), Captive Power – 46 MW and Paper Sheets (A4 sheets) – 267 TPD duly stipulating necessary standards & conditions, which lapsed on 30.06.2015.

WHEREAS the Board officials inspected the industry on 18.06.2015 and observed the industry is not complying with the Board directions, standards and has not taken adequate measures for controlling the smell nuisance in and around industry premises and causing air pollution problems to the residents of Rajahmundry Municipal Corporation.

WHEREAS vide reference 4th cited, legal hearing was conducted on 08.07.2015.

WHEREAS vide reference 5th cited, the Board issued closure order to your industry for non-compliance of Board directions and standards.

WHEREAS vide reference 6th & 7th cited, the industry requested to the Board for revocation of closure order as they have assured to take certain steps regarding discharge of effluents into Turpulanka and control of odour.

After careful consideration of material facts of the case the Board hereby issues revocation of closure order and to comply the following directions:

1. The industry shall undertake study of alternate discharge option perfectly into sea directly and feasibility by 31.12.2015. The industry shall furnish lease agreement for renewal of Turpulanka and sand shoals in the river Godavari till the alternate discharge is taken up.
2. Based on above study report comprehensive action plan shall be submitted within four months of completion of study.
3. The above study report shall incorporate the following issues:
 - Explore feasibility of drains closer to the mill which are already discharging in to the sea.

 Received

- Join the scheme if APIC / other government body lays out dedicated effluent conveyance to sea
 - Work with other industries / Municipal corporation for a pipe line up to dedicated drain / discharge post drinking water intake point of RMC
 - Work with NEERI in upgrading the Turpulanka sand shoals / lagoons for further polishing
4. Regarding odour problem the foul condensate collection and treatment shall be commissioned by August, 2015.

The above mentioned directions shall be implemented by the industry, failing which legal action would be initiated against the Industry under Sec.31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure order to the industry in the interest public health and Environment without further notice / hearing and forfeiture of bank guarantee.

This Order comes into effect from today i.e., 27.07.2015.

Sd/-
MEMBER SECRETARY


To

M/s.The International Paper APPM Limited,
Rajahmundry,
East Godavari District
Pin Code: 533015,

Copy to:

1. The District Collector & Magistrate, East Godavari District, for information.
2. The Municipal Commissioner, Rajahmundry Municipal Corporation, East Godavari District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action.

//T.C.F.B.O. //


JOINT CHIEF ENVIRONMENTAL ENGINEER

UH-II



ANDHRA PRADESH POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
Grams : Kalusya Niverana
Website : www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.617/APPCB/UH-II/TF/KKD/2016

Dt.30.01.2017

DIRECTIONS

Sub: APPCB – TF – HO - M/s. International Paper APPM Limited, Sri Ram Nagar, Rajahmundry, East Godavari District – Non-Compliance of Board directions - Legal Hearing held on 30.12.2016 - Directions – Issued - Reg.

- Ref:**
1. Order No.617/APPCB/TF-HO/2015-1924, dt.22.06.2015.
 2. Order No.001-617/APPCB/TF-HO/2015-1962, dt.26.06.2015.
 3. Closure Order No.617/APPCB/TF-HO/2015-2261, dt.10.07.2015.
 4. Order No.617/APPCB/TF-HO/2015-2705, dt.27.07.2015.
 5. Consent Order No.APPCB/VSP/RJY/361/CFO/HO/2015-2933, dt.01.08.2015.
 6. Complaint received from Sri M.P.Raju, R/o Venkata Nagaram, Rajahmundry against the industry through e-mail on 29.12.2015.
 7. Order No.617/APPCB/UH-II/TF/KKD/2016 dt.21.08.2016.
 8. Board officials inspected the industry on 25.10.2016 under randomized risk based inspections.
 9. External Advisory Committee (Task Force) Meeting held on 30.12.2016.

WHEREAS you are operating the Pulp & Paper industry in the name & style of M/s. the International Paper APPM Ltd., located at Sreeramnagar, Rajahmundry, East Godavari District.

WHEREAS vide reference 1st & 2nd cited, the Board issued certain directions to the industry to comply within certain time stipulation.

WHEREAS vide reference 3rd cited, the Board issued Closure Order to the industry on 10.07.2015 for non-compliance of Board directions and standards.

WHEREAS vide reference 4th cited, the Board issued Revocation of Closure Order on 27.07.2015 with following directions:

1. The industry shall undertake study of alternate discharge option perfectly into sea directly and feasibility by 31.12.2015. The industry shall furnish lease agreement for renewal of Turpulanka and sand shoals the River Godavari till the alternate discharge is taken up.
2. Based on above study report comprehensive action plan shall be submitted within four months of completion of study.
3. The above study report shall incorporate the following issues:
 - Explore feasibility of drains closer to the mill which are already discharging in to the sea.
 - Join the scheme if APIIC / other government body lays out dedicated effluent conveyance to sea
 - Work with other industries / Municipal corporation for a pipe line up to dedicated drain / discharge post drinking water intake point of RMC
 - Work with NEERI in upgrading the Turpulanka sand shoals / lagoons for further polishing
4. Regarding odour problem the foul condensate collection and treatment shall be commissioned by August, 2015.

WHEREAS vide reference 5th cited, the Board issued Consent for Operation & Hazardous Waste Authorization to the industry vide order dt.01.08.2015, which is valid upto 30.06.2018.

WHEREAS vide reference 6th cited, the Board received a complaint through email filed by Sri M.P.Raju, resident of Venkatanagaram, E.G Dist against the industry regarding dumping of waste along the River bank near Venkatanagaram, Rajahmundry, E.G Dist. on 29.12.2015.

WHEREAS vide reference 7th cited, the Board reviewed the industry before External Advisory Committee Meeting held on 04.06.2016 and issued certain directions to the industry on 21.06.2016 for non-compliance of Board directions and consent conditions.

WHEREAS vide reference 8th cited, The Board officials inspected the industry on 25.10.2016 under randomized risk based inspections and observed the following violations:

The compliance status of the industry with the direction issued in revocation of closure order dt. 27.07.2015.

Directions	Compliance
1. The industry shall under take study of alternative discharge option perfectly into sea directly and feasibility by 31.12.2015. The industry shall furnish lease agreement for renewal of Turpulanka and sad shoals in the river Godavari till the alternative discharge is taken up	The industry has not submitted the lease agreement of Thrpulanka till date. The representative of the unit informed that survey of land was completed and after submission of survey report to the Government rate per acre will be fixed by the Government and will issue lease agreement. He also informed that feasibility study of alternative discharge option directly into sea for which work was entrusted to CII Triveni water institute, new Delhi.
2. Based on above study report comprehensive action plan shall be submit within four months of completion of study	Not submitted
3. The above study report shall incorporate following issues <ul style="list-style-type: none"> • Explore feasibility of drains closer to the mill which area already discharging in to the sea. • Join the scheme if APIIC/other government body lays out dedicated effluents conveyance to sea. • Work with other industries / Municipal corporation for a pipeline upto dedicated drain / discharge post drinking water intake point of RMC. • Work with NEERI in upgrading the Turpulanka sand shoals lagoons for further polishing. 	The industry approached the Regional Office, Kakinada and obtained information with regard to various options for discharge of treated effluents into sea.
4. Regarding odour problems the foul condensate collection and treatment shall be commissioned by August 2015.	The Unit completed the erection of hard piping system & commissioned the same. But, still perceptable foul condensate smelli is prevailing at main entrance gate and near ETP during the inspection

WHEREAS vide reference 8th cited, legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 30.12.2016. The representatives of the industry attended the legal hearing. The committee noted the non-compliance of CFO order conditions and the directions of the Board. The representative of industry informed that solid waste dumped at Venkatapuram Village, contains mainly lime and civil debris and traces of waste pulp. The solid waste samples were tested at M/s. Vimta Laboratories. As per the reports all the constituents are well within the limits as per HW rules 2008 and also complied with TCPL test as per amended Rules of 2016, it was informed that fugitive dust containment/suppression systems installed for RLK and commissioned at an estimated project cost of Rs.210 Lakhs. It was also informed that they will install web cameras by end of January'2017. They informed that Dust Extraction system provided and is being operated to control fugitive wood dust and containment barriers were provided.

The Committee after detailed discussions, recommended to issue the following directions:

1. *The industry may be directed to lift the dumped solid waste at venkatapuram (V) for safe disposal and also the stagnated leached effluents for further treatment from this place.*

2. The industry is not meeting the recommendations of the expert committee in respect of temperature of 35° at the inlet of aeration tank. The industry shall improve the cooling system attached to ETP.
3. The industry shall take necessary measures to control fugitive emissions near lime kiln 1 and lime kiln 2 areas.
4. The industry shall install web cameras at outlet of ETP and connect to APPCB & CPCB website.
5. The industry shall explore the possibility of providing dedicated draining facility to discharge the treated effluent of paper mill directly into sea, instead of storing the treated effluents in the lagoons at Turpulanka sandshoals of Godavari River.
6. The industry shall operate the NGG system continuously to reduce smell nuisance mainly during winter season.
7. The industry shall comply all directions issued by the Board vide order dt. 21.06.2015.
8. The facility shall ensure the continuous compliance of CFO & HW Authorization conditions issued by the Board.

This order is issued under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 30.01.2017.

Sd/-
MEMBER SECRETARY

To
M/s. International Paper APPM Limited,
Sri Ram Nagar, Rajahmundry,
East Godavari District – 533105.

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari street, Kasturibaipet, Vijayawada – 520 010

Phone: 0866-2436217.
e-mail: *appcb.gov@gmail.com
Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.617/APPCB/UH-II/TF/KKD/2017-

Dt. 19.09.2017

DIRECTIONS

Sub: APPCB – TF – HO - M/s. International Paper APPM Limited, Sri Ram Nagar, Rajahmundry, East Godavari District – Non-Compliance of Board directions and complaints received against the industry - Legal Hearing held on 10.08.2017 - **Directions** – Issued - Reg.

Ref: 1. Consent Order No.APPCB/VSP/RJY/361/CFO/HO/2015-2933, dt.01.08.2015.
2. Order No.617/APPCB/UH-II/TF/KKD/2016, dt.30.01.2017.
3. Odour nuisance in and around Rajamahendravaram raised by Hon'ble District Judge in the meeting held on 23.03.2017.
4. Board Officials inspected the industry on 30.03.2017 under Randomized Risk Based Inspections.
5. Notice No.14-R-1003/PCB/RO-KKD/2017-2671, dt.10.05.2017.
6. External Advisory Committee (Task Force) Meeting held on 10.08.2017.

WHEREAS you are operating the Pulp & Paper industry in the name & style of M/s. the International Paper APPM Ltd., located at Sreeramnagar, Rajahmundry, East Godavari District.

WHEREAS vide reference 1st cited, the Board issued Consent for Operation & Hazardous Waste Authorization to the industry vide order dt.01.08.2015, which is valid upto 30.06.2018.

WHEREAS vide reference 2nd cited, the Board has issued specific directions to the industry on 30.01.2017 for non-compliance of Board directions and consent conditions.

WHEREAS vide reference 3rd cited, the Hon'ble District Judge in the district level officer meeting held on 23.03.2017, complained regarding smell nuisance in and around Rajamahendravaram Municipal Corporation area due to operation of the industry, indicating that the measures taken for control of smell nuisance are not adequate, thereby residents in Rajahmundry Municipal Corporation area facing smell nuisance.

WHEREAS vide reference 4th cited, the Board officials inspected the industry on 30.03.2017 under randomized risk based inspections and observed the following violations:

1. The industry is not meeting the recommendations of the expert committee in respect of temperature of 35^oC at the inlet of aeration tank. The industry shall improve the cooling system attached to ETP.
2. The industry has not submitted the lease agreement of Thurupulanka.
3. Fugitive emissions near lime kiln area were observed.
4. The unit completed the erection of hard piping system & commissioned the same. But, still perceptible foul condensate smell is prevailing at Mallayyapeta, main entrance gate and near ETP during the inspection.
5. The industry has provided online continuous stack monitoring systems to the boilers and lime kiln and also provided effluent monitoring systems.
6. The industry has to provide colour coding to the entire NCG collection system, so as to identify the sources of odour nuisance and remedial measures to be implemented.

WHEREAS vide reference 5th cited, the EE, RO, Kakinada has issued show cause notice to the industry on 10.05.2017 in connection with complaints received against the industry and non-compliance of Board directions.

WHEREAS vide reference 6th cited, legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 10.08.2017. The representatives of the industry attended the legal hearing and complainants did not attend the meeting. The Committee noted the non-compliance of CFO conditions and Board directions. The representative of the industry informed that they are segregating low volume high concentration NCG (LVHC), high volume low concentration NCG (HVLC) and foul stream generated from drains of LVHC and HVLC. The industry has routed LVHC stream of NCG to rotary lime kiln for thermal destruction. For HVLC stream of NCG, they have provided dedicated incinerator for incineration since, 2006. For the foul stream hard piping installed and operating since November, 2015. Further they proposed modification and up-gradation of hard piping, stream ejector, new piping, safety devices/interlocks etc. They further proposed to install new HVLC gas cooler and related piping, expected to commission the same by April, 2018. They have also furnished performance evaluation of ETP carried out by NEERI and also feasibility study carried out by M/s.CII Triveni water Institute, New Delhi for alternative disposal mode of treated wastewater from M/s.Internation Paper APPM Ltd., Rajahmandravaram. Further they informed that the lease cost of the land for discharge of treated waste water into thurupulanka and sand shoals of river Godavari has increased, which is under negotiation to fix the lease rate. They are also pursuing the Rajahmandravaram Municipality to lay common drain to discharge treated effluent and treated sullage of Rajahmandravaram till Ava drain. Further, the Ava drain & naltru drain will be connected by constructing a small drain near RK palem area for final disposal into sea.

The Committee, after detailed discussions, recommended to issue the following directions. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. **The industry shall restrict the temperature of waste water to below 35⁰C at inlet of ETP. The plan of action to restrict the temperature of waste water at inlet of ETP within 2 months shall be furnished to RO, Kakinada and ZO, Visakhapatnam.**
2. **The industry shall implement recommendation of the NEERI to operate ETP to achieve prescribed discharge standards. Further they shall furnish implementation progress of NEERI recommendations for operation of ETP to RO, Kakinada and ZO, Visakhapatnam every month along with consolidated data on power consumption for operation of ETP, waste water generated, treated and disposed for stream wise.**
3. **The industry shall expedite plan of action to establish alternative disposal mode of treated waste water along with treated sullage of Rajamhandaravaram. The recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi shall be taken up with Rajamhandaravaram Municipal Corporation and District administration to prepare joint action plan. They shall obtain CFE from the Board, prior to establishment of alternative disposal mode of treated waste water / change of present disposal mode. The progress shall be reported to RO, Kakinada and ZO, Visakhapatnam regularly.**
4. **The industry shall regularly monitor odour at Mallayapeta, main entrance gate, near ETP and in the surrounding villages. They shall expedite plan of action presented during EAC(TF) Meeting held on 10.08.2017 to mitigate odour nuisance in the surroundings and they shall contain odour at source of generation.**
5. **The industry has to upgrade the NCG system and to operate the same continuously to mitigate smell nuisance.**
6. **The industry shall implement adequate dust containment cum extraction measures near lime kiln 1&2 to mitigate fugitive emissions and shall report compliance to RO, Kakinada and ZO, Visakhapatnam within one month.**

7. The industry shall expedite to furnish renewal of lease agreement for transit storage of treated waste water at Thurupulanka from competent authorities. The progress shall be reported by RO, Kakinada and ZO, Visakhapatnam within 15 days.
8. The industry shall dispose the solid waste generated from process & ETP in environmental sound manner. The details of solid waste generation for stream wise & disposal mode shall be reported to RO, Kakinada & ZO, Visakhapatnam for every 3 months.
9. The industry shall comply all the directions issued by the Board vide order date. 27.07.2015, 21.06.2016 & 30.01.2017.
10. The industry shall ensure continuous compliance of the conditions stipulated in the CFO & HWA order obtained from the Board.


You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 19 .09.2017.

Sd/-
MEMBER SECRETARY

To
M/s. International Paper APPM Limited,
Sri Ram Nagar, Rajahmundry,
East Godavari District – 533105.

// T.C.F.B.O //


JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II



406 195/2019
592
28 JUN 2019
Regd. Post With Ack Due

Order No.617/APPCB/UH-II/TF/KKD/2019-394

Dt.13.06.2019

DIRECTIONS

Sub: APPCB - TF - HO - M/s. International Paper APPM Limited, Sri Ram Nagar, Rajahmundry, East Godavari District - Non-Compliance of Board directions and complaints received against the industry - Legal Hearing held on 17.04.2019 - **Directions - Issued - Reg.**

- Ref:**
1. Consent Order No.APPCB/VSP/RJY/361/CFO/HO/2015-2933, dt.01.08.2015.
 2. Order No.617/APPCB/UH-II/TF/KKD/2016, dt.30.01.2017.
 3. Odour nuisance in and around Rajamahendravaram issue raised by Hon'ble District Judge in the meeting held on 23.03.2017.
 4. Notice No.14-R-1003/PCB/RO-KKD/2017-2671, dt.10.05.2017.
 5. Order No.617/APPCB/UH-II/TF/KKD/2017, dt.19.09.2017.
 6. Complaint No.PMOPG/E/2018/0418115 filed by Sri D. Vasudeva Rao, R/o.Rajamahendravaram regarding pollution of River Godavari due to discharge of effluent and sewage by M/s.International Paper APPM Ltd., received from CPCB, New Delhi.
 7. Lr.No.Complaint/PCB/RO-KKD/2019-1807, dt.11.01.2019 of RO, Kakinada.
 8. Minutes of External Advisory Committee (Task Force) Meeting held on 17.04.2019.

WHEREAS you are operating the Pulp & Paper industry in the name & style of M/s. the International Paper APPM Ltd., located at Sreeramnagar, Rajahmundry, East Godavari District.

WHEREAS vide reference 1st cited, the Board issued Consent for Operation & Hazardous Waste Authorization to the industry vide order dt.01.08.2015, which is valid upto 30.06.2018.

WHEREAS vide reference 2nd cited, the Board has issued specific directions to the industry on 30.01.2017 for non-compliance of Board directions and consent conditions.

WHEREAS vide reference 3rd cited, the Hon'ble District Judge in the district level officer meeting held on 23.03.2017, complained regarding smell nuisance in and around Rajamahendravaram Municipal Corporation area due to operation of the industry, indicating that the measures taken for control of smell nuisance are not adequate, thereby residents in Rajahmundry Municipal Corporation area facing smell nuisance.

WHEREAS vide reference 4th cited, the EE, RO, Kakinada has issued show cause notice to the industry on 10.05.2017 in connection with complaints received against the industry and non-compliance of Board directions.

WHEREAS the Board vide reference 5th cited, issued directions on 19.09.2017 for non-compliance of Board directions and complaints against the industry.

WHEREAS the Board vide reference 6th cited, received the Complaint No.PMOPG/E/2018/0418115 filed by Sri D.Vasudevarao, R/o. Rajamahendravaram regarding pollution of River Godavari due to discharge of effluent from M/s.International Paper APPM Limited and discharge of sewage and dumping of plastic & Bio Medical waste from Rajamahendravaram Municipal Corporation area.

WHEREAS the RO, Kakinada vide reference 7th cited, has furnished report on 11.01.2019 as follows:

The Board has been according permission from time to time to M/s. International Paper APPM Limited, Rajahmundry formerly M/s. AP Paper Mills Limited to discharge treated effluent after meeting the Board's standards into sand shoals located at Thurpulanka which are existing in River Godavari at upstream of Rajahmundry. The details of the industry are submitted below:

- M/s.IP APPM Limited is operating an integrated wood based Pulp, Paper and Co-generation units since long time located at Sri Ram Nagar, Rajahmundry, East Godavari

District. The industry is surrounded by Rajahmundry Municipal Corporation limits of Sri Ram Nagar Colony, Kotilingalapeta, Pandiri Mahadevudu Colony of Rajahmundry Urban. Habitation was developed all three sides surrounded the industry premises.

- The industry obtained Environmental Clearance from MoEF dated 31.01.2005 for pulp – 500 TPD, Paper – 330 TPD and Captive Power plant – 34 MW. The industry also obtained Environmental Clearance from SEIAA, AP dated 26.02.2010 for paper – 593 TPD and Captive Power Plant – 46 MW. The industry is having CFO & HWA valid up to 30.06.2023.
- The industry installed and operating ETP consisting of Grit Chamber, Primary Clarifier (2 Nos), Cooling tower followed by Diffused aeration tank, Secondary Clarifier (2 Nos) and Sludge Thickener. The industry is finally discharging treated waste water in the sand shoals at Thurpulanka, which are existing in River Godavari at upstream of Rajahmundry for tertiary treatment and disposal. The industry adopted a unique Land (natural sand bed) Treatment System for its treated effluent further based on the know-how and designs provided by NEERI, Nagpur. The efficacy of the percolation system in the shoals has been dearly reflex through its natural, physical, chemical and biological process in the soil / sand water- Air matrix. It is considered most ideal for tertiary treatment of the waste water. The island has been demarcated into North and southern lagoons (in an approximate area of Ac.612) with different depth and area with total storage capacity of 7,26,261 m³. Thus, the average retention time in the lagoons for evaporation of percolation of treated wastewater in sand shoals of Thurpulanka is about 30 days. The reservoir lagoons will be filled with treated effluent in a phased manner by means of gravity. The bunds have been built in between all the reservoir lagoons. From the lagoons the treated effluents under goes evaporation and percolation. As per the recommendations of the NEERI, Nagpur, the Board has accorded permission to the paper mill to discharge treated effluent into sand shoals. The sand shoals acts as a tertiary treatment filter and the treated effluent will be treated further and percolates through this sand shoals. The treated effluent discharged into the sand shoals will not mix with the river water in general but, during the heavy floods the effluent get mixed with flood water and flows to join the Sea. The industry also provided Online Effluent Monitoring System to ETP and connected to CPCB Website.
- As per the Board's directions dt.27.07.2015 & 19.09.2017, the industry shall expedite plan of action to establish alternative disposal of treated waste water along with treated sullage of Rajamahendravaram. The recommendations of the feasibility study carried out in consultation with M/s. CII Triveni water Institute, New Delhi shall be taken up with Rajamahendravaram Municipal Corporation and District administration to prepare joint action plan. They shall obtain CFE from the Board, prior to establishment of alternative disposal mode of treated waste water / change of present disposal mode. The progress shall be reported to RO, Kakinada and ZO, Visakhapatnam regularly.
- The Board has been reviewing the industry's compliance with the CFO conditions and Task Force directions from time to time. The Board reviewed the industry's compliance with the Board's directions and CFO conditions latest on 10.10.2018 on issue of alternative discharge directly into Sea of treated effluent of the industry and as per the recommendations of the Task Force Committee a letter was addressed to the District Collector, East Godavari District on 29.10.2018, requesting to review the issue of alternative discharge directly into Sea of treated effluents of M/s.IP APPM Limited and sewage of Rajamahendravaram Municipal Corporation with irrigation Department, Revenue Department, Panchayat Raj Department for arriving possible cost of different alternative options and Board has been pursuing the District Collector for review on the issue.
- The Board has been collecting the treated effluent being disposed into Sand Shoals of Thurpulanka by M/s.IP APPM Limited on monthly basis. As per the analysis reports of the samples collected, most of the time the various parameters of the treated effluent are meeting the Board's discharge standards. The Board has been issuing notices to the industry, whenever, the treated effluent is not meeting the Board's discharge standards for rectifying the same.

WHEREAS the Board on 06.08.2015, was in receipt of representation of Hon'ble Member of Parliament, Rajamahendravaram Sri M.Murali Mohan through the then Hon'ble Minister of Environment Forest & CC, Gol Sri Prakash Javadekar regarding pollution of River Godavari and request for two trash skimmers.

WHEREAS the Board Officials along with officials from CPCB, Bangalore conducted joint inspection on 17.08.2015 & 18.08.2015 and submitted detail reports to the Member Secretary, APPCB vide letters dated 10.08.2015 & 10.09.2015.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 17.04.2019. The representative of the industry has attended the legal hearing and complainant did not attend the legal hearing. The Committee noted that the Board has received a Complaint No.PMOPG/E/2018/0418115 filed by Sri D.Vasudevarao, R/o. Rajamahendravaram regarding pollution of River Godavari due to discharge of effluent from M/s.International Paper APPM Limited and discharge of sewage and dumping of plastic & Bio Medical waste from Rajamahendravaram Municipal Corporation area. The EE, RO, Kakinada has informed that the complainant Sri D.Vasudevarao, R/o. Rajamahendravaram was contacted personally on 04.01.2019 and he expressed his concerns that in spite of the request made by him to Hon'ble the then Minister for MoEF&CC, GoI through Hon'ble MP, Rajamahendravaram, regarding requirement of 2Nos of skimmers to remove the floating matter in River Godavari in order to prevent pollution, nothing was materialized till date and hence he made a complaint through PM Portal. The Complainant requested the Board to pursue the matter with MoEF&CC for providing of 2 Nos. of skimmers in the interest of Public Health and to protect the wholeness of River Godavari. It was informed that the Board has been according permission from time to time to industry to discharge treated effluent after meeting the Board's standards into sand shoals located at Thurpulanka which are existing in River Godavari at upstream of Rajahmundry. The Board has directed the Paper Mill to expedite the plan of action to establish alternative disposal of treated waste water along with sullage of Rajamahendravaram. The Paper Mill has prepared feasibility study in consultation with M/s.CII Triveni Water Institute, New Delhi. The District Collector, East Godavari District reviewed the issue of alternative discharge into Sea of treated effluent of the industry with Irrigation Department, Panchayatraj Dept., for arriving possible different alternative options. The EE, RO, Kakinada is pursuing the matter with District Collector. The EE, RO, Kakinada has informed that they are monitoring the industry regularly and observed that the BOD parameter is exceeding the Board's standard of 30 mg/ltr at times. It was informed that the Board is collecting waste water samples from STP of Rajamahendravaram on monthly basis and most of the time the various parameters are meeting the Board's discharge standards except BOD which is slightly exceed the Board's discharge standards of 30 mg/lit and the Board has been issuing notices to Municipal Corporation. The Board has given fund assistance of Rs.2.71 Crores to Rajamahendravaram Municipal Corporation for construction of additional 5 MLD capacity STP near Dowlaiswaram to treat the part of the sewage generated in Rajamahendravaram Municipal Corporation area.

The Committee, after detailed discussions, recommended to issue the following directions. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall calibrate all online monitoring systems in the presence of Board officials within one month and report the compliance.***
2. ***The industry shall take all measures to improve the performance of the ETP to achieve Board's standards.***
3. ***The industry shall expedite plan of action to establish alternative disposal mode of treated waste water along with treated sullage of Rajamahendravaram. The recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi shall be taken up with Rajamahendravaram Municipal Corporation and District administration to prepare joint action plan. They shall obtain CFE from the Board, prior to establishment of alternative disposal mode of treated waste water / change of present disposal mode. The progress shall be reported to RO, Kakinada and ZO, Visakhapatnam regularly.***
4. ***The industry shall provide funds for procurement of one Skimmer under the CSR activities within 6 months to remove floating material / plastic material in River Godavari in the interest of public health.***
5. ***The industry shall regularly monitor odour at Mallayapeta, main entrance gate, near ETP and in the surrounding villages. They shall expedite plan of action presented during EAC (TF) Meeting held on 10.08.2017 to mitigate odour nuisance in the surroundings and they shall contain odour at source of generation.***
6. ***The industry shall comply all the directions issued by the Board vide order dt.19.09.2017.***
7. ***The industry shall ensure continuous compliance of the conditions stipulated in the CFO & HWA order obtained from the Board.***

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 13.06.2019.

**Sd/
CHAIRMAN
APPCB**



To
M/s. International Paper APPM Limited,
Sri Ram Nagar, Rajahmundry,
East Godavari District – 533105.

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action.

//T.C.F.E.O.//

**JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-1**

Purchase Order		PO Number	PO Date
		13797796	13 DEC 2023
Supplier		Ship-To and Bill-To Address	
Vendor Code: 200200255 SWAN ENVIRONMENTAL PVT LTD GSTN 36AADCS4126R1ZW PLOT NO.922 & 935 MADHAPUR, SWAMY AYYAPPA CO-OP SOCIETY HYDERABAD - 500081 India Attn: MR.PV RAMANA Phone: 9642225244 E-mail: ramana@swanenviron.com		ANDHRA PAPER LIMITED Rajamahendravaram Mill Sriram Nagar Rajamahendravaram East Godavari 533105 India	
Instructions		Buyer Contact Details	
All other terms & conditions as per our Company's Standard Terms & Conditions of Purchase. Necessary Test report and Dimension report to accompany where applicable. 'Original for Buyer' and 'Duplicate for Transporter' Invoice should accompany goods.		Buyer: Kishor Singh Tel: 7723005620 Fax: E-mail: kishor.singh@andhrapaper.com	
Supplier Reference		Agreement Reference	
Final Quote PRO005264 Dt.11.12.2023			
Mode of Dispatch		Freight	Shipment terms
Through Any Suitable mode		Paid Basis	DAP Rajahmundry Mill
Payment terms		Insurance	
Refer Header Text		TO YOUR ACCOUNT	

Item	Item Description	Quantity	UoM	Unit Price (INR)	Total Value	Delivery Date
1	T734000005014 ANALYSER, PM2.5 ACOEM ECOTECH BAM1100 BETA RAY ATTENUATION METHOD F/ CONTINUOUS AMBIENT MONITORING STATION IN: Integrated GST Ship to address: Rajamahendravaram Mill Sriram Nagar Rajamahendravaram East Godavari 533105 India	2.000	EA	1173409.38	2346818.76	07 FEB 2024
			%	18	422427.38	
4	T734000005016 ANALYSER, NITROGEN OXIDE ECOTECH FRANCE SERINUS-40 F/CONTINUOUS AMBIENT MONITORING STATION IN: Integrated GST Ship to address: Rajamahendravaram Mill	2.000	EA	527541.19	1055082.38	07 FEB 2024
			%	18	189914.83	

Registered Office:
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East Godavari District
Andhra Pradesh, India.
www.andhrapaper.com

Purchase Order (Continued)

Purchase Order (Continued)		PO Number	PO Date
		Instructions	
All other terms & conditions as per our Company's Standard Terms & Conditions of Purchase. Necessary Test report and Dimension report to accompany where applicable. 'Original for Buyer' and 'Duplicate for Transporter' Invoice should accompany goods.		Buyer Contact Details	
		Buyer: Kishor Singh Tel: 7723005620 Fax: E-mail: kishor.singh@andhrapaper.com	

Item	Item Description	Quantity	UoM	Unit Price (INR)	Total Value	Delivery Date
2	Sriram Nagar Rajamahendravaram East Godavari 533105 India T734000005015 ANALYSER, PM10 ACOEM ECOTECH BAM1000 BETA RAY ATTENUATION METHOD F/ CONTINUOUS AMBIENT MONITORING STATION IN: Integrated GST Ship to address: Rajamahendravaram Mill Sriram Nagar Rajamahendravaram East Godavari 533105 India	2.000	EA	1025500.63	2051001.26	07 FEB 2024
			%	18	369180.23	
3	T734000005013 ANALYSER, SULPHUR DIOXIDE ECOTECH FRANCE SERINUS-50 F/ CONTINUOUS AMBIENT MONITORING STATION IN: Integrated GST Ship to address: Rajamahendravaram Mill Sriram Nagar Rajamahendravaram East Godavari 533105 India	2.000	EA	527541.19	1055082.38	07 FEB 2024
			%	18	189914.83	
5	T734000005435 SAMPLING SYSTEM, GAS SAS999 CONT AMBIENT AIR QUALITY STATION IN: Integrated GST Ship to address: Rajamahendravaram Mill	2.000	EA	34512.04	69024.08	07 FEB 2024
			%	18	12424.33	

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Purchase Order (Continued)

Purchase Order (Continued)		PO Number	PO Date
		Instructions	
All other terms & conditions as per our Company's Standard Terms & Conditions of Purchase. Necessary Test report and Dimension report to accompany where applicable. 'Original for Buyer' and 'Duplicate for Transporter' Invoice should accompany goods.		Buyer Contact Details	
		Buyer: Kishor Singh Tel: 7723005620 Fax: E-mail: kishor.singh@andhrapaper.com	

Item	Item Description	Quantity	UoM	Unit Price (INR)	Total Value	Delivery Date
6	Sriram Nagar Rajamahendravaram East Godavari 533105 India T734000005446 RACK,SYSTEM 19IN RAK-19-2 F/ ANALYSERS FIXING W/ ACCESSORIES F/ AMBIENT AIR QUALITY STATION IN: Integrated GST Ship to address: Rajamahendravaram Mill Sriram Nagar Rajamahendravaram East Godavari 533105 India	1.000	EA	49302.92	49302.92	07 FEB 2024
			%	18	8874.53	
7	T734000005441 MONITORING SYSTEM, WEATHER SWM927 SWAN CONT AMBIENT AIR MONITORING F/AMBIENT AIR QUALITY STATION IN: Integrated GST Ship to address: Rajamahendravaram Mill Sriram Nagar Rajamahendravaram East Godavari 533105 India	1.000	EA	197211.66	197211.66	07 FEB 2024
			%	18	35498.10	
8	T734000005445 DETECTOR,VOC AIYI AMBIENT AIR MONITORING F/ AMBIENT AIR QUALITY STATION IN: Integrated GST Ship to address: Rajamahendravaram Mill	2.000	EA	256375.16	512750.32	07 FEB 2024
			%	18	92295.06	

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Purchase Order (Continued)

Purchase Order (Continued)		PO Number	PO Date
		Instructions	
All other terms & conditions as per our Company's Standard Terms & Conditions of Purchase. Necessary Test report and Dimension report to accompany where applicable. 'Original for Buyer' and 'Duplicate for Transporter' Invoice should accompany goods.		Buyer Contact Details	
		Buyer: Kishor Singh Tel: 7723005620 Fax: E-mail: kishor.singh@andhrapaper.com	

Item	Item Description	Quantity	UoM	Unit Price (INR)	Total Value	Delivery Date
9	Sriram Nagar Rajamahendravaram East Godavari 533105 India T734000005437 SHELTER, SWAN TECHNICAL SERVICE ROOM F/ AMBIENT AIR QUALITY STATION IN: Integrated GST Ship to address: Rajamahendravaram Mill Sriram Nagar Rajamahendravaram East Godavari 533105 India	1.000	EA	443726.24	443726.24	07 FEB 2024
			%	18	79870.72	
	Total Basic			INR	7780000.00	
	Total P&F			INR	0.00	
	Total Tax			INR	1400400.01	
	Grand Total			INR	9180400.01	

GSTIN:37AAACT8849D1Z3
Range: RANGE V
Division: RAJAMAHENDRAVARAM
Commissionerate: VISAKHAPATNAM II

Order for "ONLINE CONTINUOUS AMBIENT AIR QUALITY MONITORING SYSTEM"

Ref: PRO003999 dt. 31/08/2023 and Final Quote PRO005264 Dt.11.12.2023<>
 .<>

Make : Swan Environmental

Delivery: 6-8 Weeks from the date of receipt of PO.

Payment Term: 65% +taxes payment will be released within 30 days after receipt of materials at site subject to user approval , balance 25% payment after satisfactory Commission and data uploading to APPCB site & submission of relevant data sheets and approvals subject to readiness of site conditions or 45 days from the date of receipt of material , remaining 10% payment against PBG valid till warranty period".

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Sriram Nagar - Rajamahendravaram
East Godavari District
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Purchase Order (Continued)

		PO Number	PO Date
		13797796	13 DEC 2023
Instructions		Buyer Contact Details	
All other terms & conditions as per our Company's Standard Terms & Conditions of Purchase. Necessary Test report and Dimension report to accompany where applicable. 'Original for Buyer' and 'Duplicate for Transporter' Invoice should accompany goods.		Buyer: Kishor Singh Tel: 7723005620 Fax: E-mail: kishor.singh@andhrapaper.com	

Incoterm: DAP Rajahmundry

LD: 1% per week to maximum of 10% of total PO basic value

Warranty : 24 months for the instrument from the date of supply

Other Term:

All Original Documents Should be sent along with material only or to below address:

To<(>,<)>

Mr. Ravi Chandra
 Stores Department
 Andhra Paper Limited
 Unit- Rajahmundry
 Sriram Nagar - East Godavari - 533105, Andhra Pradesh
 Contact No: 0883 256 2921

Other Terms:

1. Material must be supplied as per drawing only, if not, material will get rejected. This is applicable where drawing is provided from our side or prior approval of a particular drawing has taken from us. In case of any discrepancy in material code or between material code and drawing the onus is on vendor to get clarifications from their end from APL.
2. Delivery date mentioned in PO is inclusive of 2 weeks of transit time, so please adhere on it. Material to be replaced free of cost if damaged in transit.
3. GST: It is the statutory obligation of the vendor to file the Goods and Services Tax returns properly in the manner prescribed and pay taxes so that APL will get the Input Tax Credit (ITC) of the taxes paid to the Vendor. In case ITC is denied to APL on account of non-filing of Returns, non-payment of taxes or any other misdemeanour attributable to the vendor the amount of ITC
4. APL has to be informed net 7 days before readiness of material. Vendor is liable to provide net weight and dimensions of the consignment along with packing details. Please note that we keep a liability in our system for transport charges which cannot be exceeded. Please note that we prefer the following list of transporters / courier services # Associated Road Carriers. If the consignment amount is less than INR 5000 then only can the following be approached à government speed post (ONLY FOR INVOICES), Kesineni Cargo, Sindhu Cargo, Sri Kaleswari Parcel,

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Purchase Order (Continued)

		PO Number	PO Date
		13797796	13 DEC 2023
Instructions		Buyer Contact Details	
All other terms & conditions as per our Company's Standard Terms & Conditions of Purchase. Necessary Test report and Dimension report to accompany where applicable. 'Original for Buyer' and 'Duplicate for Transporter' Invoice should accompany goods.		Buyer: Kishor Singh Tel: 7723005620 Fax: E-mail: kishor.singh@andhrapaper.com	

SRMT (Sri Ramdas Motor Transport), VRL Logistics. Please note that if one chooses transport of their choice without our approval then demurrages resulting from transport will be in the vendor' s scope. Please note that L.R./ dispatch details/ tracking no. has to be shared with us the very day the dispatch is made.

5. Please send 2 Original Bills + 2 Duplicate Bills along with material to avoid delay in making your payment. Correct PO NO and HSN code must be mentioned in your Invoice.

6. After dispatch of material please share with us LR and Tax Invoice scan copy to collect material without any delay from transport.

 This is a computer generated form and does not require any authorization.

IMS Format No: P&F/APL/F/006, Rev. No.01, Dt. 05.01.2021

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TERMS AND CONDITIONS OF PURCHASE

1. Acceptance

Acknowledgment or shipment of any part of this Order, or performance of the work called for by this Order, shall be deemed an acceptance of this Order and agreement by Seller to be bound by and comply with all terms and conditions set forth or referenced herein and on the face hereof and on attachments hereto. This Order does not constitute an acceptance by Purchaser of any offer to sell, any quotation, or any proposal. Reference in this Order to any such offer to sell, quotation, or any proposal shall in no way constitute a modification of any of the terms and conditions of this Order. This Order constitutes an offer by Purchaser, the acceptance of which shall be expressly limited to the terms and conditions stated herein. AN ATTEMPTED ACKNOWLEDGEMENT OF THIS ORDER CONTAINING TERMS AND CONDITIONS INCONSISTENT WITH OR IN ADDITION TO THE TERMS AND CONDITIONS OF THIS ORDER IS NOT BINDING UPON PURCHASER UNLESS SPECIFICALLY ACCEPTED BY PURCHASER IN WRITING. In the event of a conflict between these Purchase Order Conditions and the terms of any supply or services agreement between Purchaser and Seller governing the same subject matter hereunder, the terms of that supply or services agreement shall supersede these Purchase Order Conditions. Stenographic and clerical errors and omissions by the Purchaser are subject to correction.

2. Price

If Seller's price or the regular market price of the items covered hereunder is lower than the price stated in this Order on the date of shipment of the item, Seller agrees to give Purchaser the benefit of such lower price on any such item. No charges for transportation, boxing, crating, etc., are allowable unless Purchaser has previously approved.

3. Default and Delays in Shipment

Time and rate of delivery are of the essence in the performance of this Order, except in instances of delay which are due to causes beyond the reasonable control and without the fault or negligence of Seller and its Sellers. Purchaser may by written notice of default to Seller (a) terminate the whole or any part of this Order in any one of the following circumstances: (i) if Seller fails to make shipment of items or fails to perform the work within the time specified herein or any extension thereof; or (ii) if Seller fails to comply with the other terms and conditions of this Order; and (b) procure upon such terms as Purchaser shall deem appropriate, items or services similar to those so terminated, in which case Seller shall continue performance of this Order to the extent not terminated and shall be liable to Purchaser for any excess costs for such similar items or services and any expenses incurred in connection therewith. Seller shall indemnify and hold harmless Purchaser for all costs, expenses and damages, whether direct, indirect, incidental or consequential, arising from Seller's default.

4. Force Majeure

Neither party shall be held responsible for any delay or failure in performance of any part of this Agreement resulting from any Act of God, fire, flood, explosion, war, strike, embargo, government requirement, civil or military authority, nature or the public enemy or any other causes not foreseeable or beyond the control of the party whose performance must be suspended or excused, provided that such delay or failure in performance could not have been prevented by reasonable precautions, and such non-performing or delayed party gives the other party prompt written notice of the Force Majeure. Events such as delays in transportation, inability to obtain goods or materials, or other forms of supply disruption shall not constitute Force Majeure and shall not be an excuse to performance. In the event of Force Majeure, the non-performing party shall use its best efforts to recommence performance whenever and to whatever extent possible without delay, including through the use of alternate sources, workaround plans or other means. If a Force Majeure Event or other similar extraordinary event causes Seller to allocate limited resources between or among Seller's customers, Seller shall not provide to any other customers of Seller priority over Purchaser. If Seller's delay or nonperformance continues for a period of at least thirty (30) days, Purchaser may terminate, at no charge, this Order.

5. Inspection

All items and services (collectively "work") shall be received subject to Purchaser's inspection. Items that are defective in workmanship or material or otherwise not in conformity with the requirements of the Order, including any applicable drawings, specifications, samples and other descriptions provided to Seller, may be rejected and returned at Seller's expense or may be accepted at an appropriate reduction in price. Purchaser, in addition to such other rights, remedies and choices it may have by contract or by law, at its option and sole discretion, may require Seller to promptly replace, repair, or credit Purchaser for rejected items and, if Seller fails to promptly replace or repair, Purchaser may replace the items elsewhere and charge to Seller the additional cost. Seller shall indemnify and hold harmless Purchaser for all costs, expenses and damages, whether direct, indirect or consequential, arising from Seller's failure to provide conforming items. Purchaser shall have the right to evaluate the work furnished pursuant to this Order for compliance

with the applicable drawings, specifications, samples and other descriptions that are given Seller in connection with this Order by Purchaser. Seller shall provide Purchaser and its customer(s) with free access to the work performed under this Order, for the purpose of inspection thereof. At any time during the progress of the work, Purchaser may reject any or all of the work if the same are not in accord with Seller's such non-compliance. Seller agrees to correct, at its expense, each error or defect leading to such rejection and resubmit the corrected work to Purchaser within seven (7) business days, or other mutually agreed upon date, after receipt of notice from Purchaser of such error or defect.

6. Warranty

6a. Seller warrants that all items and work will conform strictly with applicable drawings, specifications, samples and other descriptions that are made available to Seller in connection with this Order by Purchaser via E-mail or by any other means made available by Purchaser, as well as any applicable law. Seller warrants that all items and work will be merchantable and free from defects in design, materials and workmanship and, if not of Purchaser's design, be suitable for the purpose intended whether expressed or reasonably implied. The foregoing warranties shall survive acceptance and payment and shall run to the Purchaser, its customers and the users of the item or work. Remedies for a breach of the warranties herein may include, but are not limited to, repair or replacement at no cost to Purchaser, or reimbursement of the purchase price of nonconforming items, at Purchaser's election. Seller shall be responsible for the cost of labor and engineering assistance or development required to make the repair and all associated costs such as but not limited to shipping and customs and services that may be required to make the repair. For the avoidance of doubt, the Seller shall pay to the Purchaser all the reasonable out of pocket expenses (if any) incurred by the Purchaser in testing or examining any part of the products for the purpose of or in connection with this clause or in or about or in connection with the making good, replacing or repairing any part of the product if the cause of failure is attributable to the Seller. It is the responsibility of the Seller to show that the failure cannot be attributed to the Seller.

(i) Any defective part repaired or replaced during the Warranty Period shall itself be subject to a further warranty period of the balance of the original Warranty Period, or an additional two (2) years, whichever is greater.

(ii) The repair or replacement of any faulty unit or product includes the delivery to the Purchaser of a descriptive report of the fault found, when appropriate, of the repair carried out on such faulty unit or product.

(iii) The maximum period for repair of the units (including shipping and customs clearance) shall be one (1) year or as defined in the requirements provided by Purchaser in its request for quotation ("Requirements"), whichever is earlier.

6b. Seller further warrants that it has and will transfer to Purchaser clear and unencumbered title to the items.

6c. Seller shall indemnify and hold harmless Purchaser for all costs, expenses and damages, whether direct, indirect, incidental, or consequential, arising from a breach of this warranty or any other term or condition of this Order.

6d. Each Party represents and warrants to the other that:

(i) it is duly organized, validly existing and in good standing under the laws of the country and/or place of its organization,

(ii) it has all requisite power and authority to enter into and perform its obligations under this order,

(iii) this order is a legal, valid and binding obligation enforceable against such Party in accordance with its terms,

(iv) it has taken all requisite corporate action to approve the execution, delivery and performance of this order; and

(v) its execution of and performance under this order shall not violate any applicable existing regulations, rules, statutes, or court orders of any local, state or federal governmental authority, court, or body.

6e. Seller represents and warrants to Purchaser that:

as of the date of this Purchase Order, Seller is not aware of any quality issues with respect to the product that would cause the product to fail to meet the specifications, including but not limited to exceeding the expected rate of failures over the product design life time, and that if Seller becomes aware of any quality issue in the future it will immediately notify Purchaser;

(i) Seller shall provide 90% confidence estimate of the failure rate of the unit under the operating conditions given in the Requirements along with the predominant expected failure modes. If the unit is an assembly, this information shall be provided for each field-replaceable sub-unit, regardless of whether failure of the sub-unit affects the overall unit performance. If the list of predominant failure modes changes, Seller shall immediately notify Purchaser; and

(ii) Seller shall promptly notify Purchaser of any proposed changes in design, materials, or sourcing and shall not implement any such changes without Purchaser's prior written consent.

(iii) Seller shall promptly notify Purchaser of any change in running failure rate during manufacturing testing of components, subassemblies, or finished systems, that is more than one standard deviation away from the monthly mean for the relevant product, during the time that the product sold to

Purchaser is manufactured.

7. Patent and other IP Indemnity

Notwithstanding the specifications, drawings, samples and other descriptions furnished by Purchaser, Seller warrants that the items and the sale or use thereof by Purchaser or any transferee will not infringe any copyrights, trade secrets, trademarks or other intellectual property rights ("IPR"). Seller shall defend, indemnify, protect, and hold harmless Purchaser, its successors and assigns, customers and users of the items, from and against any and all claims, damages, losses, liabilities, and expenses, including reasonable attorney's fees and costs, resulting from any IPR infringement claim or allegation related to the items. If Purchaser has reason to believe that the use, sale, transfer, or other disposition of items or any part thereof is likely to be enjoined by a court, Seller at no expense to Purchaser shall promptly (i) obtain for Purchaser the right to use, sell, transfer or otherwise dispose said items, and (ii) if (i) is not possible, replace or modify such items with equivalent non-infringing items acceptable to Purchaser that have substantially the same form, fit and function. If Seller is unable to perform the above two options (i) and (ii) promptly, Purchaser, at its option and Seller's expense, may purchase replacement items from other sources and return any infringing items at its possession to Seller. Seller shall extend the benefit of this provision to Purchaser's successors, assigns, and customers. Seller shall not enter into or acquiesce to any settlement containing any admission of or stipulation to any guilt, fault, liability or wrongdoing on the part of Purchaser or which would otherwise adversely affect Purchaser without Purchaser's prior written consent.

8. Critical Components

Seller shall warrant and represent that in the event (1) this Agreement is terminated in whole or in part by Purchaser for cause, in accordance with its terms; or (2) Seller is unable or unwilling to comply with any material term of this Agreement, including without limitation any term relating to delivery dates, product quality, etc. or; (3) Seller is unwilling or unable to maintain pricing that is competitive in the marketplace; or (4) Seller becomes insolvent, files or has filed against it a petition in bankruptcy, makes a general assignment in favor of its creditors or is otherwise financially at risk, as determined by Purchaser, then Seller shall grant to the Purchaser or to any third party designated by the Purchaser, to the extent that the Seller is entitled to do so, an irrevocable and non-exclusive license(s) to:

(i) manufacture the item and have the item manufactured solely for the Purchaser's consumption and use thereof as envisioned under this agreement;

(ii) use and have used any Background IP and Foreground IP in connection with the item. Whatever the date of signature of the license agreement(s), the said license shall be deemed to take effect on the effective date of termination and shall remain in full force for the longer of three (3) years following the date of termination, or until the item is no longer required by Purchaser to satisfy Purchaser's contractual commitments. Purchaser shall notify the Seller in writing in the event of early termination of any license issued hereunder;

(iii) in the manner and to the extent directed by the Purchaser, supply, without any disruption to program requirements, to the Purchaser or to any third party designated by the Purchaser: all technical dossiers, software, information, data and all Seller's tooling directly related to the manufacture of Products. The supply shall be at no cost to the Purchaser or to such third party except in the case of termination by Purchaser for convenience, in which case the supply shall be on fair and reasonable terms to be agreed between the Parties in good faith. If the tools are not Seller's property, the Seller shall take, with respect to their owner and the law, all measures necessary to guarantee they shall be available to the Purchaser for the duration referenced in (a) above; at Purchaser's designee all raw material, parts, equipment, etc. purchased from third parties by the Seller for the purpose of performing this Agreement or the relevant Orders so terminated. The transfer shall be at no cost to the Purchaser or to such third party;

(iv) in the event of termination for Seller's default reimburse all costs, expenses, losses and damages incurred by the Purchaser to remedy the Seller's default and all costs incurred by the Purchaser in re-sourcing the work required to manufacture the Products, as agreed to under the terms of this Order;

(v) for any termination of this Order for whatever reasons and as of the effective termination date, the Seller shall send immediately to the Purchaser, accompanied with evidence in documentary form, a status report regarding: (a) the Products completed, in stock in the Seller's premises and, (b) the Products in course of manufacture and, (c) if any, the stocks of raw material, parts, equipment, etc. purchased from third parties by the Seller for the purpose of performing the Orders so terminated and, (d) the tools used by the Seller for the purpose of performing the Orders, and cease forthwith all operations relating to this Order in its facilities and in the facilities of its own Sellers and/or subcontractors; and terminate or transfer (as specified by the Purchaser) all sub-contracts and/or supply agreements and/or other operational agreements entered into by the Seller with any third party for the purpose of or in connection with

Order;

(vi) use its best efforts to assist Purchaser in promptly identifying and establishing a qualified alternative source of supply.

9. Purchaser's Property

9a. Title to and the right to immediate possession of all tools, molds, dies, parts, supplies, jigs, fixtures, plans, drawings, specifications and all other equipment, materials and property that are furnished by Purchaser for Seller's use hereunder; or are procured, produced, manufactured or fabricated by Seller in connection with Seller's performance hereunder; or are in any manner paid for directly or indirectly by Purchaser (all of which is collectively referred to as "Purchaser's Property"); shall at all times be and remain in Purchaser. Seller will ensure that at all times Purchaser's Property shall be and remain free and clear of any interest or claim on the part of Seller's creditors or other third parties. Seller waives any and all liens that it has or may acquire with respect to Purchaser's Property. Seller shall take all measures which Purchaser deems appropriate to perfect or evidence Purchaser's title to all Purchaser's Property, including without limitation executing and filing informational financing statements and other documents with respect thereto, and for such purpose, Seller hereby irrevocably appoints Purchaser as Seller's attorney-in-fact to execute all such documents in Seller's name and on Seller's behalf. Seller shall clearly mark or otherwise adequately identify all Purchaser's Property as belonging to Purchaser. Seller shall not transfer possession of any Purchaser's Property to any third party, or delegate or assign any of Purchaser's obligations with respect thereto, unless otherwise specifically agreed by Purchaser in writing.

9b. While any Purchaser's Property remains in Seller's possession, Seller shall at its sole expense maintain the same in good operating condition and repair and in compliance with all warranties contained herein. Seller shall be responsible for and shall bear all risk of loss or damage to all Purchaser's Property while in Seller's care, custody, possession or control, and shall insure such risks with full replacement value fire and extended coverage insurance reasonably satisfactory to Purchaser. Unless otherwise agreed by Purchaser in writing, Seller will use all Purchaser's property solely and exclusively to perform for Purchaser's benefit hereunder and not for the benefit of any other party. In the event that Purchaser's Property is used for any purpose prohibited by this paragraph, this Order shall be automatically terminated and Seller shall be responsible for any and all losses and damages caused, notwithstanding any criminal proceedings which may be brought.

9c. Seller, as a material part of the consideration hereunder, hereby assumes all risk of damage to property or injury to persons arising from its use of all Purchaser's Property. Seller shall indemnify Purchaser from and hold Purchaser harmless against any and all claims arising from Seller's use of all Purchaser's Property, including all attorney's fees, expenses and liabilities incurred in the defense or settlement of any such claims, and, in the event of any claim against Purchaser by an employee or agent of Seller, Seller's liability and indemnification obligation hereunder shall not be limited by any amount recoverable by such persons under worker's compensation or similar applicable law. Seller shall maintain such liability insurance with respect to its obligations under this Paragraph as Purchaser may from time to time require.

9d. Purchaser shall have the right to recover immediate possession of all Purchaser's Property at any time, with or without cause, and without any additional charge or fee being assessed to Purchaser by reason of such recovery. Upon Purchaser's request, Seller shall deliver all Purchaser's Property to Purchaser, FOB Seller's dock, in good condition and repair, normal wear and tear only excepted. Seller grants to Purchaser the unconditional right to enter upon Seller's premises during normal business hours upon twenty-four (24) hours notice to recover Purchaser's Property.

10. Purchaser's Design

If the items or parts thereof, contracted for hereunder, are of Purchaser's design, the Purchaser retains title and ownership rights in such design and Seller shall not reproduce for others any such item or parts thereof without the prior written consent of Purchaser, nor shall Seller supply or disclose to others any information regarding such items or parts thereof, nor incorporate in other items or articles any special feature of design or manufacture, considered by Purchaser to be peculiar or unique to the items or parts thereof, contracted for hereunder, without such prior written consent.

11. Invention or Improvement

Any invention or improvement resulting from or arising out of performance by Seller or Seller's employees under this Purchase Order, which performance has been funded by Purchaser, shall be the sole property of Purchaser. Seller shall notify Purchaser promptly of any such invention or improvement within thirty (30) days of its conception, discovery or existence, and shall assign all rights to such invention or improvement to Purchaser.

12. Payment Terms and Discount

The payment terms governing this Order shall be shown on the face of this Order. The time in connection with any payment or discount offered to Purchaser will be computed from the date of the goods are received or services rendered, plus Purchaser's receipt date of all accurate supporting documents

required in this Order, if the latter date is later than the aforesaid date of receipt. Payment will be made in the currency stated in the Order.

13. Set Off

Any amount due to Seller by Purchaser for any items furnished hereunder may, at Purchaser's option, be applied to the payment of any sums owing by Seller to Purchaser.

14. Assignment and Delegation

Seller may not assign, subcontract, pledge, or in any manner encumber Seller's rights under this Order or delegate its performance hereunder without Purchaser's written permission. Seller shall be responsible to Purchaser for all work, as defined in this Order, performed by Seller's subcontractors at any tier.

15. Changes/Stop Work Order

Purchaser may, at any time, by written notice make changes within the general scope of this Order in the specifications, designs, drawings, quantity ordered, methods of shipment, packaging, or place or time of delivery. If any such changes cause an increase or decrease in the cost of or the time required for the performance of any part of the work under this Order, an equitable adjustment shall be made in the price or delivery schedule, or both, and this Order shall be modified in writing accordingly. Any claim by Seller for an adjustment must be made in writing thirty (30) days of the receipt of any such notice. Nothing contained herein shall relieve Seller from proceeding without delay to perform this Order as changed.

16. Obsolescence, Diminishing Sources, and Discontinued Products

16a. Upon determination by the Seller, that a process/component required in the delivery of the item(s) ordered hereunder is unavailable, through no fault of Seller, during the performance of this Order due to obsolescence or diminishing sources, or that such process/component is discontinued, Seller shall immediately notify the Purchaser of this condition or intention. The Seller shall immediately define the shortage or pending obsolescence/discontinuance by providing the Purchaser with (a) satisfactory evidence that its best efforts were made to obtain the affected parts required to meet current contractual requirements and that Seller initiated preliminary investigation of alternate parts (i.e. parts that are technically and physically compatible with hardware design.); (b) identify / propose any potential third party Seller capable of supplying enough parts in the current year to meet the total contractual requirements; and (c) offer Purchaser an opportunity for a life-time buy of the affected product beyond the current contractual requirement, to include price and availability information. The foregoing is in addition to Seller's other obligations pursuant to this Order and shall in no event relieve Seller from any liability to Purchaser for any damages arising as a result of any failure by Seller to fully comply with the terms of this Order.

16b. If, there are insufficient parts to meet current contractual requirements, the Purchaser may, in addition to any other rights and remedies available to it under this Order or applicable law take one or more of the following actions: (a) assist Seller with the procurement from a third party Seller of enough parts to meet current contractual requirements; or (b) authorize the procurement of the life-time buy parts; or (c) terminate this order for default.

16c. Seller acknowledges and agrees that a consistent and reliable source of supply is of utmost importance to Purchaser. Seller further acknowledges that it has been selected by Purchaser in part due to Seller's willingness to maintain a reliable and consistent source of supply to Seller for the product ordered hereunder. Therefore, Seller covenants and agrees, by accepting this Order, to use its best efforts to maintain the ability to fulfill future orders placed by Seller for any of the products subject to this Order for a period of at least twelve months following the last delivery date specified under this Order. If Seller anticipates any difficulty in meeting Purchaser's demand for any such product during such twelve month period (based on forecasts submitted by Purchaser, whether binding or otherwise, or, if no such forecasts are available, then based on Purchaser's purchasing history of the applicable product for the past two years), then Seller shall immediately provide written notice of any such anticipated difficulty and shall use best efforts to remediate such difficulty to ensure an uninterrupted source of supply for Purchaser. Seller acknowledges that this provision is a material term of this Order, and shall defend, indemnify and hold harmless Purchaser from and against any and all loss, cost, expense claims and damages related to or arising out of Seller's failure to fully comply with this provision.

17. Termination

17a. In addition to all of the other rights which Purchaser may have to cancel this Order, Purchaser shall have the further right, without assigning any reason therefore, to terminate any work hereunder, in whole or in part, at any time. Purchaser will not be liable to Seller for any costs for completed items, items in process or materials acquired or contracted for, if such costs were incurred more than the permitted number of days prior to the delivery dates as stated on the face of this Order or, if none is stated, thirty (30) days. If Purchaser cancels this Order within such time as specified on the face of this Order or, if none is stated, thirty (30) days, and if the

parties cannot agree within a reasonable time upon the amount of fair compensation to Seller for such termination: (a) Purchaser will pay the contract price for all items reasonably completed in accordance with this Order and not previously paid for unless said item(s) is part of Seller's standard commercial items, and (b) Purchaser will pay a fair and proper proportion of the contract price for items in process and for all materials acquired or contracted for within the time specified on the face of this Purchase Order for the purpose of fulfilling this Purchase Order which Seller is unable to cancel, return or otherwise use in Seller's operations. Should Purchaser so desire, cancellation charges shall be subject to Purchaser's audit at Purchaser's expense.

17b. Purchaser's ability to terminate this Order for cause shall be immediate and without prior written notice, in the event of any of the following by Seller: (i) a breach of any covenant, representation or warranty hereunder; (ii) in the event of (a) any change in the active management or ownership of Seller or (b) the sale, transfer or other disposition of all or substantially all of the assets of Seller or any affiliate, division or unit of Seller, either of which Purchaser, in its sole discretion, believes may have an adverse effect on Seller's ability to fulfill its obligations under this Order; or (iii) (a) any proceeding in bankruptcy, reorganization or arrangement for the appointment of a receiver or trustee to take possession of Seller's assets or any other proceeding under any law for relief from creditors shall be instituted by or against Seller (and such proceeding is not dismissed within sixty (60) days from the filing date); or (b) if Seller shall make an assignment for the benefit of its creditors.

18. Indemnification/Insurance

In the event Seller, its employees, agents, subcontractors and/or lower-tier subcontractors enter premises occupied by or under the control of Purchaser in the performance of this Order, Seller agrees that it will indemnify and hold harmless Purchaser, its officers and employees from any loss, costs, damage, expense or liability by reason of property damage, including, but not limited to, theft, or personal injury of whatsoever nature or kind arising out of, as a result of, or in connection with such entry. Seller, its subcontractors and lower-tier subcontractors shall produce and maintain workers' compensation, comprehensive general liability, bodily injury and property damage insurance in reasonable amounts, and such other insurance as Purchaser may require and shall comply with all site requirements. Seller shall provide Purchaser thirty (30) days' advance written notice prior to the effective date of any cancellation or change in the term or coverage of any Seller required insurance. If requested, Seller shall send a "Certificate of Insurance" showing Seller's compliance with these requirements. Seller shall name Purchaser as an additional insured for the duration of this Order. Insurance maintained pursuant to this clause shall be considered primary with respect to the interest of Purchaser and is not contributory with any insurance with Purchaser may carry. Seller agrees that Seller, Seller's insurer(s) and anyone claiming by, through, under or in Seller's behalf shall have no claim, right of action or right of subrogation against Purchaser and its customers based on any loss or liability insured against under the foregoing insurance.

19. Compliance with All Laws

Seller warrants, and it is a condition of this Order, that all performance hereunder shall be in accordance with all applicable national laws, regulations and orders. Until accepted by Purchaser, all items are Seller's sole responsibility including, but not limited to, the responsibility for proper, lawful handling or shipment of such items, or of any by-item or waste stream resulting there from. Seller shall indemnify and hold harmless Purchaser, its officers, employees, and agents from any and all claims, demands, suits or actions environmentally related or of any other nature whatsoever, including reasonable attorney's fees, and expenses arising from Seller's activity in the negligent performance or omission of any specified, required or requested work for or on behalf of Purchaser.

19a. Seller warrants that it shall not offer to give or agree to give to any person any gift or consideration of any kind as an inducement or reward in exchange for any act or forbearance from an act in relation to the obtaining or performance of this Order.

20. Right of Access

20a. Seller, without additional charge, shall permit reasonable access by representatives of Purchaser, Purchaser's customers and applicable regulatory agencies to Seller's premises (and the premises of Seller's subcontractors and Seller(s)) for the purpose of examining Seller's facilities, processes, goods, and records relating to this Order. Such examination may include inspection and testing of equipment, materials, parts, items (including software and licensed materials) to be furnished and services to be rendered, manufacturing and assembly processes, testing and quality procedures, and all applicable records relating to the manufacture, inspection, testing, and sale of such items and the furnishing of such services.

20b. If requested by Purchaser, Seller shall provide at its facility, without additional charge, suitable and convenient office space for representatives of Purchaser and/or representatives of Purchaser's customers, as reasonably required. The office shall be properly lighted and heated and maintained in a clean condition and have telephones, facsimile machines and computers with internet connectivity.

21. Passage of Title and Risk

Title and risk of loss or damage to the items shall pass from Seller to Purchaser in accordance with the INCOTERM specified on the face of this Order. If this Order calls for additional services to be performed after delivery, Seller shall retain title and risk of loss and damage to the items until the additional services have been performed. If Seller is authorized to invoice Purchaser for items upon shipment or prior to the performance of additional services, title to the items shall vest in Purchaser upon payment of the invoice, but risk of loss and damage shall pass to Purchaser when the additional services have been performed.

22. Non-Discrimination in Employment

In connection with performance of work hereunder, the Seller agrees to comply with all laws, rules, regulations and orders pertaining to non-discrimination in employment, as may be applicable to Purchaser or Seller.

23. Remedies

All rights and remedies of Purchaser set forth in this Order or available at law shall be cumulative and not alternative and shall not be exhausted by any one or more uses thereof. The waiver by Purchaser of any term or condition of this Order shall not be deemed a waiver of any subsequent breach of the same or any other term or condition. SELLER HEREBY WAIVES ITS RIGHTS TO A JURY TRIAL OF ANY CLAIM OR CAUSE OF ACTION BASED UPON OR ARISING OUT OF THIS ORDER.

24. Limitation of Liability

In no event shall Purchaser be responsible or held liable to Seller for punitive, indirect, incidental or consequential damages, including, without limitation, liability for loss of use, loss of profits, capital investment, product development costs, unabsorbed overhead, or interest expenses, however the same may be caused, including fault or negligence of Purchaser.

25. Survival of Obligations

The obligations of the parties under this Order, which, by their nature would continue beyond the termination, cancellation or expiration of this Order, shall survive the termination, cancellation or expiration of this Order.

26. Seller's Liability

Seller assumes the entire responsibility and liability for losses, expenses, damages, demands and claims in connection with or arising out of any personal injury or alleged personal injury (including death), and/or damage or destruction or alleged damage or destruction to property sustained or alleged to have been sustained in connection with or to have arisen out of the negligent performance of the work by or willful misconduct of Seller, its agents, employees, subcontractors, and consultants, save and except liability as may result from, or be in connection with, the willful or negligent act or omission of Purchaser, its officers, agents, employees or independent contractors acting for Purchaser. Seller shall indemnify and hold harmless Purchaser, its officers, agents and employees from any and all liability for such losses, expenses, damages, demands and claims and shall defend any suit or action brought against any or all of them based on any alleged personal injury or damage and shall pay any damage costs and expenses, including attorney's fees, in connection with or resulting from such suit or action.

27. Taxes

Except where prohibited by law, Purchaser and Seller agree that all customs duties, VAT, turnover taxes, sales tax, and other applicable taxes, social insurance contributions, or fees (those imposed on or measured by the services provided or goods delivered) are included in the prices provided by Seller, and shall not be billed to Purchaser as separate items. Seller shall also be responsible for any and all payroll taxes for services performed in country by Seller's personnel. If VAT, GST, sales tax, or other similar taxes are imposed by the country in which the services are performed, unless Purchaser has provided an exemption certificate or a direct pay permit, Seller agrees to bill such taxes as separate line items on an invoice, in accordance to the applicable taxing jurisdiction's laws. Where VAT is applicable, Seller agrees to use its reasonable commercial efforts to ensure that its invoices to Purchaser are issued in such a way that they meet the requirements for deduction of input VAT by Purchaser.

28. Export Control

Seller shall be responsible for the control, disclosure of and access to technical data, information and other items received under this Order and agrees to be responsible for being knowledgeable as to all laws, regulations and requirements regarding the export, re-export, resale, shipment or diversion of items, including but not limited to the International Traffic in Arms Regulations (ITAR) and the export laws of the country of the Purchaser, as well as the export laws of the country of Seller. Seller shall comply with all such laws and regulations and shall indemnify Purchaser for all liabilities, penalties, losses, damages, costs or expenses that may be imposed on or incurred by Purchaser in connection with any violations of such laws and regulations by Seller.

29. Import

29a. Customs

For each shipment of items covered by this Order, Seller shall

furnish Purchaser with a commercial invoice containing, at a minimum, the following information: (a) port of entry; (b) name and address of Seller and Purchaser entity purchasing the items; (c) name of shipper (if different from Seller); (d) country of export; (e) detailed description of items in English; (f) quantities and weights; (g) actual purchase price, including all elements of the amount paid or payable by Purchaser; (h) the currency in which the sale was made; (i) all charges, costs and expenses associated with the items, including freight, insurance, commission, containerization and packing, unless the cost of packing, containerization and inland freight are already included in the invoice price; (j) all rebates or discounts; and (k) the country of origin (manufacture) of the items. The value of any goods or services furnished for the production of the items (e.g., "assists") not included in the invoice price, must be reported on the invoice for the first shipment of goods unless Purchaser directs otherwise in writing. All items, unless specifically exempted, shall be marked in a conspicuous place as legibly, indelibly, and permanently as the nature of the article (or container) will permit, with the country of manufacture of the items. Seller agrees to comply with all laws and regulations governing the importation of goods into the customs territory of any country of importation. Seller agrees to hold harmless and indemnify Purchaser, its directors, officers and employees against all losses, claims, penalties, judgments, liabilities and expenses which any of them may pay or incur arising out of this Order, including but not limited to all representations made by the Seller with respect to documentation or other Customs or Governmental requirements with regard to entry requirements, classification, valuation, preferential treatment, duty drawback or trade terms.

29b. Government Duty Increases

If government authorities declare or otherwise impose countervailing duties, antidumping duties, or retaliatory duties on items imported by Purchaser under this Order, Purchaser reserves the right to terminate this Order in accordance with the provisions in Section 15.

29c. Duty Drawback Rights

All drawbacks of duties and rights thereto related to duties paid by Seller or Purchaser upon importation of the items into any customs territory if the items are subsequently exported from that country shall accrue to the exclusive benefit of Purchaser. Seller agrees to provide Purchaser with all documents, records and other supporting information necessary to obtain any such duty drawback, and agrees to reasonably cooperate with Purchaser to obtain such payment.

30. Notices

Any notice or demand required to be given or made by Seller shall be in writing and shall be duly given or served on Purchaser if sent to the address noted in the Order and by any one of the following means only: (a) in person -- such communication shall be deemed to have been received on the day of delivery provided receipt of delivery is obtained; or (b) by registered or certified mail (or its international equivalent) -- such communication shall be deemed to have been received, under normal service conditions, on the day it was received or on the tenth day after it was dispatched, whichever is earlier. Purchaser may change the address by giving prior written notice.

31. Severability

If any of the provisions of this Order shall be invalid or unenforceable, such invalidity or unenforceability shall not invalidate or render unenforceable this entire Order, but rather this entire Order shall be construed as if not containing the particular invalid or unenforceable provision or provisions, and the rights and obligations of the parties shall be construed and enforced accordingly.

32. Applicable Law

32a. The laws of the State of Andhra Pradesh, without regard to its conflicts of laws principles, shall govern in all respects the performance of this Order. During pendency of any dispute arising under this Order, Seller shall proceed diligently with performance hereunder.

32b. Any claim or dispute arising out of this Order shall be referred to and finally resolved by arbitration in Rajamahendravaram, A.P., by arbitrators appointed by the Purchaser. The language of the arbitration shall be English.

33. Order of Precedence

In the event of any inconsistency among this Order, the documents referenced herein and any attachments hereto, the inconsistency shall be resolved by giving precedence in the following descending order: (i) provisions set forth on the face of this Order, (ii) the specifications, (iii) the drawings, (iv) these terms and conditions, and (v) the other documents incorporated by reference.

34. Confidential Information

34a. Seller agrees that it will at all times hold in confidence for Purchaser all designs, know-how, techniques, devices, drawings, specifications, patterns, technical information, documents, business plans, item requirements, forecasts and similar data, oral, written or otherwise, conveyed by Purchaser to Seller in connection herewith or procured, developed, produced, manufactured or fabricated by Seller in connection with Seller's performance hereunder (collectively, "Information"). Seller shall exercise the same degree of care to prevent disclosure of any Information to others as it takes to preserve and safeguard its own proprietary information,

but in any event, no less than a reasonable degree of care. Seller shall not, without the prior written consent of Purchaser, reproduce any Information; nor disclose Information to any party; nor use Information for any purpose other than performance for the benefit of Seller hereunder.

34b. Any technical knowledge or information of Seller which Seller shall have disclosed or may hereafter disclose to Purchaser in connection with the items or services or other performance covered by this Order shall not, unless otherwise specifically agreed upon in writing by Purchaser, be deemed to be confidential or proprietary information and shall be acquired by Purchaser free from any restrictions as part of the consideration of this Order.

34c. Seller acknowledges that monetary remedies alone may not be an adequate remedy for any breach or threatened breach of any of the obligations of this Agreement. Therefore, Purchaser shall be entitled to seek injunctive or other equitable relief in addition to any other remedy to which it may be entitled at law or in equity without the need of posting a bond or other security or proving that monetary damages would be an inadequate remedy. Such remedies shall not be deemed to be the exclusive remedies for a breach of this Agreement but shall be in addition to all other remedies available at law or in equity.

34d. Seller shall not, without prior written consent of Purchaser, issue any news release, publicity or promotion material regarding this Order or make public use of any identification in any circumstances related to this Order. "Identification" means any semblance of any trade name, trademark, service mark, insignia, symbol, logo, or any other designation or drawing of Andhra Paper Limited and its affiliates. Seller shall remove or obliterate any identification prior to use or disposition of any material rejected or not purchased by Purchaser.

35. Translation

If these terms and conditions are translated into another language and there is any diversion between this English version and the translated version, then this English version text shall prevail.

36. Definitions

(a) "items" means all goods, machinery, equipment, software, components, work, services (including but not limited to, the design, procurement, manufacture, assembly, tests and inspections, and delivery of the items to Purchaser and if so specified in the Order, installation and/or commissioning of the Items) or other materials ordered by Purchaser as specified in the Order;

(b) "Order" means the purchase order or other form of request by Purchaser to Seller for the supply of the items;

(c) "Purchaser" means the party purchasing the items subject of this Order;

(d) "Seller" means the party supplying the items subject of this Order; and

(e) "Jurisdiction" means the governing law of the territory where Purchaser's place of business is located.

Item No.21:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.33 of 2023(SZ)

IN THE MATTER OF:

Nukatati Raja Sekhar and Anr.

...Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 23.07.2024.

Matter stands adjourned to 29.08.2024.



No. J-11 011/98/2004 -IA II (I)
Government of India
Ministry of Environment & Forests

E mail: plahujarai@yahoo.com

Tel No. 24363973

Paryavaran Bhawan,

CGO Complex, Lodi Road,

New Delhi -110 003

31st January, 2005

To

The Executive Vice President(Operations)
M/s Andhra Pradesh Paper Mills Limited
(Unit- APPM)
Rajamundry-533105,
East Godavari, Distt. AP, India

Sub: Modernization cum-expansion of pulp and paper mill and CPP by M/s The Andhra Pradesh Paper Mills Limited (Unit-APPM) at village Rajahmundry Tehsil Rajahmundry, District East Godavari in Andhra Pradesh.

Sir,

This has reference to your letter no. APPM/RJY/PROJ/MDP/3627 dated 29th May, 2004 along with EIA/EEMP report and other related project documents and subsequent communications dated 20th July, 2004 and 27th August, 2004 on the above mentioned project. The Ministry of Environment and Forests has examined your application.

It is noted that the company is proposing to modernize and expansion of pulp and paper mill and captive power plant. The capacity of pulp and paper mill production will increase from 280 TPD to 500TPD and from 285 to 330 TPD respectively and CPP from 31 MW to 34MW. The proposed expansion will be within the existing plant premises. Area required for the expansion project is 8 acres and will be located in the existing plant area of 182 acres. No additional land is required. The project does not involve forest land and displacement of people. It is also noted that water requirement will decrease from 44644 m³/d to 37860 m³/d after the proposed expansion and will be met from the river Godavari. Permission to draw water from the State Government has been obtained on 10th February 1996. The public hearing panel has considered the project in its meeting held on 17th February 2004. NOC from the APPCB has been obtained on 19th May, 2004. Total cost of the expansion project is Rs. 460 crores.

2.0. The Ministry of Environment and Forests hereby accords environmental clearance to the proposed expansion of the above project under the provisions of EIA Notification dated 27th January, 1994 as amended subsequently subject to strict compliance to the following specific and general conditions:

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A. Specific Conditions

- i. The gaseous emissions from various process units should conform to the standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry, its size and location. At no time the emission level should go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit should not be restarted until the control measures are rectified to achieve the desired efficiency. Ambient air quality data should be regularly monitored and records maintained and report submitted to the Ministry/ CPCB/AP Pollution Control Board once in six months.
- ii. The company should adopt environmentally friendly Elemental Chlorine Free (ECF) pulp bleaching process. As reflected in the EIA/EMP, a oxygen delignification plant, additional lime kiln and advance cooking system should be installed to reduce the pollution load.
- iii. The Company should install chemical recovery boiler. The new coal fired boiler for the co-generation power plant, recovery boiler and lime kiln should be equipped with ESP. The particulate emissions from the stack shall not exceed 80 mg/Nm³. The efficiency of ESP should be 99.9%.
- iv. The effluent generation should not exceed 37860m³/d. The effluent should be treated in the ETP. The quality of the treated effluent should conform to the prescribed standards for discharge in the surface waters. The treated effluent should be discharged into Turupulanka Island in Godavari river. However, the company should explore and possibility to utilize the treated effluent for irrigation, wherever possible. The quality of the treated effluent should be measured regularly and report submitted to the Ministry and its regional office at Bangalore. The project authorities shall inform the Ministry about the findings of studies for colour removal by EPTRI, Hyderabad.
- v. The solid waste generated in the form of boiler ash (196 TPD) should be used in brick manufacturing and partly disposed off in abandoned quarries. Chipper dust (40TPD) and ETP sludge (30TPD) should be used in boiler. Lime sludge should be completely burnt.
- vi. As per the recommendations made in the Charter on Corporate Responsibility for Environmental Protection, the Company should undertake measures for discharge of AOx less than 1.5kg/tonne of paper within two years and 1.0kg/tonne of paper in 5 years. The wastewater discharge per tonne of paper should be less than 100m³/tonne of paper per unit installed. Company should install odour control system.
- vii. Green belt of adequate width and density in an area of 2 ha. in addition to the 10.12 ha. of area already afforested should be provided to mitigate the effects of fugitive emission all around the plant as per the CPCB guidelines.

-3-

B. General Conditions

- i. The project authority must adhere to the stipulations made by Andhra Pradesh State Pollution Control Board and State Government.
- ii. No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment & Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference should be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- iii. Proper housekeeping and cleanliness must be maintained within and out side the plant.
- iv. The overall noise levels in and around the plant area should be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 (dBA (night time).
- v. Occupational health surveillance programme should be undertaken as regular exercise for all the employees, specifically for those engaged in handling hazardous substances. The first aid facilities in the occupational health centre should be strengthened and the medical records of each employees should be maintained separately.
- vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA and Risk analysis. Report.
- vii. The implementation of the project vis-à-vis environmental action plans will be monitored by Ministry's regional office at Bangalore/State Pollution Control Board /Central Pollution Control Board. A six monthly compliance status report should be submitted to monitoring agencies.
- viii. Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc. should be ensured for construction workers during the construction phase so as to avoid felling of trees and pollution of water and the surroundings.
- ix. The project proponent should have a scheme for social upliftment in the surrounding villages with reference to contribution in road construction, education of health centres, sanitation facilities, drinking water supply, community awareness and employment to local people whenever and wherever possible both for technical and non-technical jobs.
- x. A separate environmental management cell with full fledged laboratory facilities to carry out various management and monitoring functions should be set up under the control of Senior Executive.
- xi. The project authorities will provide adequate funds both recurring and non-recurring to implement the conditions stipulated by the Ministry of Environment &

-4-

Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided should not be diverted for any other purpose.

- xii. Six monthly status report on the project vis-à-vis implementation of environmental measures should be submitted to this Ministry (Regional Office, Bangalore) / CPCB/SPCB.
- xiii. The Project Proponent should inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This should be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office.
- xiv. The Project Authorities should inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

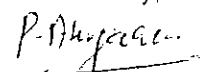
3.0 The Ministry or any competent authority may stipulate any further condition(s) on receiving reports from the project authorities. The above conditions will be monitored by the Regional Office of this Ministry located at Bangalore.

4.0 The Ministry may revoke or suspend the clearance if implementation of any of the above conditions is not satisfactory.

5.0 Any other conditions or alteration in the above conditions will have to be implemented by the project authorities in a time bound manner.

6.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Yours faithfully,


(Dr. P. L. Ahujarai)
Additional Director

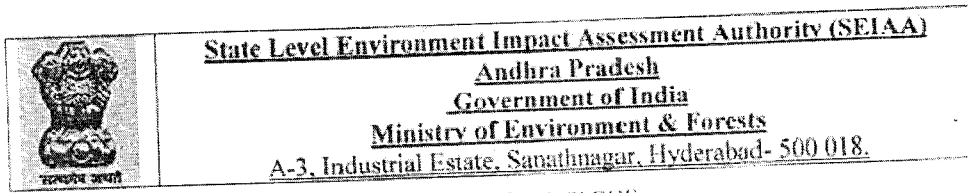
Copy to :-

1. The Secretary, State Deptt. of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.

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4. The Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. JS(CCI-I), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.- 110003.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
7. Guard file.
8. Record file.
9. Monitoring file.

(Dr. P. L. Ahujara)
Additional Director



REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/E.G.- 07/2009-

2581

Dt:26.02.2010.

Sub: SEIAA, A.P. - M/s. The Andhra Pradesh Paper Mills Ltd., Unit -APPM, Sreeram Nagar, Rajahmundry, East Godavari District - Environmental Clearance for expansion of paper machine, paper production and power plant- Issued - Reg.

- I. This has reference to your application vide letter dt. 07.03.2009 and subsequent lr. dt. 30.10.2009, 29.12.2009, 02.01.2010 seeking Environmental Clearance in the name of **M/s. The Andhra Pradesh Paper Mills Ltd., Unit -APPM, Sreeram Nagar, Rajahmundry, East Godavari District** to increase the production capacity of paper by installing a new Paper Machine by importing more pulp and to refurbish old boilers to meet the steam requirements of paper machine and cogeneration. It is proposed not to increase the production of the pulp in the existing unit. The additional requirement of the pulp will be met by importing the pulp. The MoE&F, GOI, New Delhi vide lr.dt. 31.03.2008 advised the proponent to approach the SEIAA/SEAC, Andhra Pradesh to process their application. The proposal has been examined and processed in accordance with EIA Notification, 2006. It is noted that the Plant is located within the Rajahmundry city and River Godavari flows at a distance of 0.7 km from the project site. The total area of the site is Ac. 123.86. Land area for the proposed plant is Ac. 4.07. The greenbelt is Ac. 27.90. It is noted that the industry produces the following products with an investment of Rs.251 Crores.

Paper - from 330 TPD to 593 TPD.
Additional Paper machine - 87,000 TPA.
Coal based power plant - from 34 MW to 46 MW

- II. The process of paper manufacturing broadly involves in Pulp making, Pulp bleaching and paper making. But, the present proposal is for expansion of paper making only without manufacturing additional pulp. In paper making process, binders, sizers and dyes are added to the imported pulp to impart surface capacity, strength and feel to the finished paper. The blended stock is then drawn into a paper web on a paper machine. The wet paper web is then pressed, dried and rolled. There shall be no increase in the consumption of Bamboo - 66000 TPA and Hard wood- 375000 TPA. Electricity is generated using coal as fuel.
- III. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 30.04.2009, 27.06.2008 and 26.11.2009 and 04.01.2010. The Sub-committee constituted by SEAC inspected the plant site and submitted a report. The SEAC examined the proposal, instructions of the MoE&F, GOI, New Delhi and report of the Sub-Committee and recommended for issue of Environmental Clearance. The project is exempted from public hearing under clause 7(ii) of EIA- 2006 notification as the application was received prior to Office Memorandums dt. 03.06.2009 & 24.08.2009 issued by the MoE&F, GOI. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 27.01.2010 examined the proposal and the recommendations of SEAC. It was decided to issue Environmental Clearance. Hence, the SEIAA, A.P hereby accords prior Environmental Clearance to the project for capacities as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following conditions/safeguards.

A. Specific Conditions:

a. Air pollution:

- i. The additional steam requirement for the proposed paper machine shall be met by refurbishing the old boilers and shall be used for captive power generation. Details of other utilities are as follows:

S.No	Utility	Exist	Proposed	Stack height	Remarks
1.	Coal fired boiler(s)	105 TPH	--	85m	--
		--	2 x 33 TPH	2 x 40m	Refurbished and connected to 2 x 15000 kVA TG set
		--	1 x 27 TPH	1 x 36.60m	Refurbished and connected to 1 x 15000 kVA TG set
		--	1 x 27 TPH	1 x 36.60m	Stand by.
		--	1 x 45 TPH	1 x 40m	Stand by.
2.	Cooling tower	5760 TR	500 TR		
3.	Turbo Generator	34 MW	12 MW.		

- ii. Coal fired boilers shall be provided with ESP as control equipment to achieve the standard of SPM – 50 mg/Nm³ as committed in the EMP at page no. 2-34. A sampling port shall be provided as per the existing norms so as to collect the stack emissions for analysis. The D.G. Sets shall be provided with adequate stack height as per CPCB norms. At no time the emission level should go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit should not be restarted until the control measures are rectified to achieve the desired efficiency. Ambient air quality data should be regularly mentioned and records maintained and report submitted to the Ministry/SPCB/ A.P. Pollution Control Board once in six months.
- iii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by CPCB on 18.11.2009.
- iv. All the conveyor belts shall be covered with GI sheets to mitigate fugitive emissions. Sprinkler system shall be provided for coal storage and bottom ash disposal area and at various locations to suppress dust. Bag filters shall be provided at all transfer points, crushers to extract dust. Fire alarms are to be provided at raw material storage area. Process emissions containing solvents, if any, shall be controlled by providing suitable scrubbers. The scrubbed liquid shall be treated and recycled.

b. Water Pollution:

- i. The source of water supply is River Godavari. The water is drawn from the river using dedicated pumping station and pipeline. The total quantity of water required after expansion is 40,920 KLD. Out of that, the quantity of water utilized for Paper machines is 10060 KLD; Pulp mill is 13000 KLD; Cooling tower makeup is 6260 KLD; Soda recovery unit is 3000 KLD; Power Plant and DM Plant is 4900 KLD; Domestic – Plant is 160 KLD; Domestic- colony is 3500 KLD; Greenery is 100 KLD.
- ii. The total quantity of waste water generated after expansion is 32780 KLD. Out of that, the quantity of waste water generated from Paper machines is 8050 KLD; Pulp mill is 10400 KLD; Cooling tower bleed of is 5100 KLD; Soda recovery unit is 2400 KLD; Power Plant and DM Plant is 3950 KLD; Domestic - the Plant is 80 KLD; Domestic - colony is 2800 KLD. Thus, the total quantity of effluents generated from the plant is 29980 KLD and domestic waste water from the colony is 2800 KLD.

- iii. The effluents generated from the plant shall be treated in ETP and treated effluents shall conform to surface water standards prescribed by the Mo E & F, GOI or any other standards prescribed by the APPCB which ever is stringent. The treated waste water is to be utilized for development/maintenance of greenbelt. The remaining treated waste water is to be pumped through the pipelines to lagoons constructed on sand shoals in an area about Ac. 612, in the middle of River Godavari. The industry shall provide facility to collect the treated effluent samples periodically before discharging on to the sand shoals. The record of the analysis results of the samples shall be maintained and shall be made available to the inspecting officers.
- iv. The proponent shall undertake the following waste minimization measures:
 - Use of automated filling to minimize spillage.
 - Use of "closed feed" system into reactors.
 - Use of high pressure hoses for equipment cleaning to reduce wastewater generation.

c. Solid Waste:

- i. The solid waste generated after expansion in the form of boiler fly ash (347 TPD) should be used in brick manufacturing/ Cement plants/ agencies authorized by APPCB; ETP sludge (32 TPD) shall be disposed to egg tray manufacturers/ used as fuel in the boiler; chip dust (40 TPD) shall be used as fuel in the boiler; Garbage generated from the plant and colony shall be disposed to local municipalities / compost plant; Used batteries and waste oil shall be disposed to supplier/ authorized recycler. Ash shall be conveyed through pneumatic conveying system and stored in silos for dry disposal.

B. General Conditions:

- i. This order is valid for a period of 5 years.
- ii. "Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any mining work at site.
- iii. No change in the process technology and scope of working should be made without prior approval of the SEIAA, A.P.
- iv. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA on 1st June and 1st December of each calendar year.
- v. Ambient air quality-monitoring stations shall be established in the downwind direction as well as where maximum ground level concentration is anticipated in consultation with the APPCB.
- vi. Data on ambient air quality (RPM, SPM, SO₂, Nox) should be regularly submitted to the Ministry including its Regional Office located at Bangalore, SEIAA and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- vii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- viii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- ix. The proponent shall comply with rules under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and their amendments thereof. The proponent shall also comply with the rules under Hazardous Waste (Management and Handling) Rules, 1989 and its amendments thereof.

- x. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xi. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xii. The Regional Office of MOE&F located at Bangalore monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- xiii. A copy of clearance letter shall be marked to concerned Panchayat/ from whom suggestion / representation has been received while processing the proposal.
- xiv. State Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industry Center and Collector's Office /Tehsildar's Office for 30 days.
- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xvi. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii. Concealing the factual data, submission of fabricated data, failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xviii. The proponent shall obtain all other mandatory clearances from respective departments.
- xix. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY
SEIAA, A.P.

Sd/-
MEMBER
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To

Sri P.K. Suri, Unit - APPM,
M/s. The Andhra Pradesh Paper Mills Ltd.,
Sreeram Nagar, Rajahmundry,
East Godavari District.

//T.C.F.B.O//

P. N. Srinivas
JOINT CHIEF ENVIRONMENTAL ENGINEER (CFE)

SM

2/3/10



Government of India
Ministry of Environment and Forests

F. No. J-11011/410/2010-IA-II (I)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

E-mail: tchand2003@yahoo.co.uk

Tele fax: 011: 2436 3963

Dated: 6th March 2014

To

The Managing Director,
M/s. Andhra Pradesh Paper Mills Limited
Sreeram Nagar, Rajahmundry,
District East Godavari,
Andhra Pradesh- 533105
Fax: 0883- 2461764; E-mail: pkhuri@andhrapaper.com teamlabs@gmail.com

Subject: Expansion of pulp production capacity from 500 TPD to 650 TPD by modernization and debottlenecking the process of **M/s Andhra Pradesh Paper Mills Limited** at Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh - **Environmental Clearance - regarding.**

Sir,

This has reference to your letter no.APPM/RJY/MOD/EC/MOEF/1 dated 15.11.2011 along with copies of EIA-EMP report and subsequent communications dated 3.12.2013, 17.12.2013 and 1.1.2014 seeking environmental clearance under the provisions of EIA Notification, 2006. The Terms of Reference (TOR) for the aforesaid project was accorded by MOEF vide letter of even no dated 20.10.2010. The pulp and paper manufacturing industry is listed at S.No. 5(i) in Category A of the schedule of EIA Notification, 2006 and appraised by the Expert Appraisal Committee (Industry) of MoEF.

2. The Ministry of Environment and Forests has examined the application made EC for the aforesaid project. From the documents furnished, it is noted that M/s. Andhra Pradesh Paper Mills Limited have proposed for expansion of pulp production capacity from 500 TPD to 650 TPD by modernization and debottlenecking the process at Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh. The project site is located at the intersection of the coordinates East $81^{\circ} 46' 20''$ and North latitude $17^{\circ} 01' 41''$ with an elevation of 26.5 m. The unit has 123.86 acres of land of which 27.90 acres of the area was developed as green belt. The proposed expansion will be carried out within the existing plant premises. River Godavari is flowing from northwest to south direction and passing at a distance of 0.7 km from the plant site. The site has never been inundated due to floods of R. Godavari as the MSL of the river is 9.14m and that of the site is 26.21 m. The nearest human settlement from the site is Rajahmundry town located at a distance of 1km. Rajahmundry Railway

station (SC Railway) is at a distance of 2.1 km from the plant area in south direction. National highway is at a distance of 3.2 km from the plant area in east direction. Divancheruvu west reserved forest is at a distance of 4.5 km in east direction, Divancheruvu east reserve forest is at a distance of 8.5 km in NE direction. No forestland is involved in the project area. No National Parks, Wildlife Sanctuaries/Eco-sensitive areas are located within 10 km radius of the site. Total cost for the proposed expansion is Rs. 19.60 crores in which Rs. 152.5 lakhs have been earmarked towards the capital cost and Rs. 350.8 lakhs have been earmarked towards the recurring cost after expansion for environmental protection.

3. Following are the existing and proposed production capacities:

S.No.	Products	EC obtained from MoEF dated 31.01.2005	EC obtained from SEIAA, Andhra Pradesh dated 26.2.2010	Proposed expansion (Present proposal)	Total Capacity
1.	Pulp (TPD)	500	--	From 500 to 650 TPD	650
2.	Paper (TPD)	330	593	--	593
3.	CPP (MW)	34	46	--	46

4. It is noted that the proposed expansion will be done by optimizing the production capacity, by ensuring the equipment and machinery is used to their optimal capacity, thereby enhancing the productivity. The optimization shall also proportionately reduce the resource consumption and effluent generation. The de-bottlenecking process involves replacement of screen rotors with Dolphin type rotors and installation of high pressure water pump to Eop & Do stages of bleach plant for washers mesh in the fibre line. Modification of air handling system and ESP in the recovery island will also be done.

5. It is noted that the emissions from the boiler and rotary kilns are passed through Electro Static Precipitator with an outlet concentration of 50 mg/Nm³. DG set is provided with stack height as per CPCB guidelines. Bag filter is provided to control the fugitive emissions.

6. The total water requirement after expansion will be 49,100 m³/day, which is drawn from the River Godavari. The wastewater generated from the plant after expansion would be 35,955 m³/day which will be reused for green belt development after treatment and excess treated waste water would be sent to turupulanka sand shoals of River Godavari. Domestic effluent of 2,800 m³/day would be sent to municipal sewer line. The unit has an existing effluent treatment plant with a capacity of 20 MGD for treating the effluent generated from process blow downs. The capacity is adequate to meet the total effluent generation of 35,955 m³/day after debottlenecking.

7. The solid wastes generated from the process are ETP sludge, which would be sent to boiler or sold to egg tray manufacturers, chip dust shall be sent to boiler, lime sludge shall be reburnt in rotary lime kiln and from the utilities are lubricating oil, Container liners and PVC scrap, which are sent to authorized recyclers.

8. Public Hearing / Public Consultation meeting was conducted by the Andhra Pradesh Pollution Control Board on 21.9.2011.

9. The proposal was considered by the 32nd meeting of the Expert Appraisal Committee (Industry) held during 27-28th January 2012, 10th meeting of the Reconstituted Expert Appraisal Committee (Industry) held during 29-31st July 2013 and further reconsidered in its 15th meeting held

during 29-30th January 2014. The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions.

10. Based on the documents furnished and presentation made by you and your consultant, M/s. Team Labs and Consultants - Hyderabad, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006, subject to strict compliance of the following Specific and General conditions:

A. SPECIFIC CONDITIONS

- i. Compliance to all the specific and general conditions stipulated for the existing plant by the Central/State Government shall be ensured and regular reports submitted to the Ministry and its Regional Office at Bangalore.
- ii. The project authority shall install multi cyclones, wet scrubbers with the boilers to achieve the particulate emission below 50 mg/Nm³. The emissions from chemical recovery section shall be controlled through primary and secondary venturi scrubbers.
- iii. Data on ambient air, stack and fugitive emissions shall be regularly submitted online to Ministry's Regional office at Bangalore SPCB and CPCB as well as hard copy once in six months and display data on PM₁₀, PM_{2.5}, SO₂ and NO_x outside the premises at the appropriate place for the general public.
- iv. In case of treatment process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- v. The total water requirement (including existing) shall not exceed 49,100 m³/day. The industry shall ensure the compliance of the standards for discharge of the treated effluent from the unit as stipulated under the EPA rules or SPCB whichever is more stringent. The company shall make efforts to limit the water consumption upto 75 m³/tonne of product. Adequate steps including use of modern RO/UF based technologies shall be used to increase recycling and reduce water consumption.
- vi. Adequate number of influent and effluent quality monitoring stations shall be set up in consultation with the State Pollution Control Board and regular monitoring shall be carried out for all relevant parameters to maintain the effluent treatment efficiency. Online flow meter, pH meter, conductivity meter etc. shall be installed. The report shall be submitted to Ministry's Regional Office at Bangalore, SPCB and CPCB.
- vii. Ground water quality study in and around the project area shall be conducted and report submitted to Ministry's Regional Office at Bangalore, SPCB and CPCB.
- viii. The company shall install Oxygen Delignification (ODL) Plant and shall maintain AOX below 1 kg/tonne of paper production.
- ix. The company shall submit the comprehensive water management plan along with monitoring plan for the ground water quality and the level, within three months from date of issue of this letter.

- x. The project authority shall dispose of hazardous waste as per the provision of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
- xi. The company shall develop green belt in 33% of the total land as per the CPCB guidelines to mitigate the effect of fugitive emissions.
- xii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- xiii. The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.
- xiv. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the pulp and paper sector shall be strictly implemented.
- xv. All the commitments made to the public during the Public Hearing/Public Consultation meeting held on 21.9.2011 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Bangalore.
- xvi. The proponent shall adopt a 'Model Village' under CSR. At least 2 % of the net retain profits of the project shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore. Implementation of such program shall be ensured accordingly in a time bound manner.
- xvii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of PM₁₀, PM_{2.5}, SO₂ and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bangalore and the SPCB/CPCB once in six months.
- iv. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.

- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
- vi. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- vii. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- viii. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- ix. Requisite funds shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bangalore. The funds so provided shall not be diverted for any other purpose.
- x. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xi. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bangalore. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM_{10} , $PM_{2.5}$, SO_2 , NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bangalore / CPCB / SPCB shall monitor the stipulated conditions.
- xiii. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bangalore by e-mail.

- xiv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bangalore.
- xv. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
11. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
13. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.



(Dr. T. Chandini)
Director

Copy to:

1. The Secretary, State Department of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.
4. The Additional Principal Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
6. Guard file/ Record file/Monitoring file.


ANDHRA PRADESH POLLUTION CONTROL BOARD

**Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007**

Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>


RED CATEGORY
RENEWAL OF CONSENT TO OPERATE & AUTHORIZATION ORDER

Consent Order No:APPCB/VSP/RJY/361/CTO/HO/2010- Date: 03/07/2023

CONSENT is hereby granted to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Andhra Paper Limited

**(Formerly International Paper APPM Limited), Unit: Rajahmundry,
Sriramnagar, Rajamahendravaram, East Godavari District**

E-mail: sreeramachandra.susarla@andhrpaper.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below Outlets for discharge of effluents:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
1.	Process & Washings effluents after treatment	21,169	Treated in ETP and the treated effluent to Greenbelt development and excess to Turupu Lanka Sand shoals of River Godavari.
2.	Cooling blow down & Boiler and DM plant regeneration	10,365	
3.	Domestic effluents from Plant	400	
4.	Domestic effluents from township after treatment	2480	Public sewer after treatment in STP.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)
1	Attached to 1 x 105 TPH Coal fired boiler along with 34 MW Turbine	2,30,000
2	Attached to 1 x 1300 TPD Recovery boiler	2,42,000
3	Attached to 100 TPD Rotary Lime Kiln-I	38,750
4	Attached to 160 TPD Rotary Lime Kiln-II	42,500
5	*Attached to 2 x 6250 KVA Turbo generator sets. (Standby)	--
6	Attached to 1 X 45 TPH Coal fired Boiler along with 1x15000 KVA Turbo generators sets. (Standby)	90,180
7	Attached to Recovery Boiler-4 Main dissolving Tank Vent	---
8.	Attached to Pulp Bleach Plant Vents	--

***It is reported that the boilers of capacity 2x 33 TPH & 2 x 27 TPH coal fired boilers are dismantled.**

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]

M/s. Andhra Paper Limited (Formerly International Paper APPM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Waste namely

- **HAZARDOUS WASTES WITH DISPOSAL OPTION: ***

S. No	Name of Waste	Stream	Quantity	Mode of Disposal
1	ETP Sludge	35.3 of Schedule – I	92 TPD	Shall dispose part of the sludge to egg tray units/sun dry paper board industries for recycling and the remaining in the boiler after drying along with coal / TSDF.
2	Used Oil	5.1 of Schedule – I	25 TPA	Shall dispose to authorized re-processors / internal recycling / burning in lime Kiln
3	Empty barrels / containers /liners contaminated with hazardous chemicals /wastes	33.1 of Schedule – I	150 TPA	Shall dispose after complete detoxification shall be sent to outside parties.
4	Chemical-containing residue arising from decontamination / cleaning of tanks / containers / furnaces (WBL tanks, GL tanks, RB4 tanks, sumps, WL , clarifier tanks of RLK, RB.4 smelt etc...)	34.1 of Schedule – I	250 TPA	Shall dispose to cement industries for co-processing / TSDF
5	Oil Suldge or Emulsion (Furnace oil Tank bottom sludge)	4.1 of Schedule – I	5 TPA	Shall dispose burning in boilers along with coal / TSDF
6	Spent Ion exchange Resin	35.2 of Schedule – I	2 TPA	Shall dispose burning in boiler along with coal for steam & power generation / TSDF
7	Discarded Asbestos	15.2 of Schedule – I	10 TPA	Shall dispose to TSDF
8	Date expired or off specified Chemicals (Obsolete)	32.1of Schedule – I	50 TPA	Shall dispose to beneficial end users / recyclers / TSDF
9	Oil Contaminated cotton or other cleaning materials	33.2 of Schedule – I	10 TPA	Shall dispose burning in Boiler
10	Ash from Producer gas plant	35.1 of Schedule – I	8 TPD	Shall dispose used in boiler along with coal for steam & power generation / TSDF
11	Waste Lime Cake (from dreg Filter press)	32.2 of Schedule – I	20 TPD	Shall dispose to Cement industry /Brick kilns / beneficial users / TSDF
12	Discarded Carbon filter media (water treatment Plant)	B2060 of Schedule -III	5 TPA	Shall dispose used in boiler along with coal for steam & power generation / TSDF
13	Discarded activated Alumina	35.1 of Schedule – I	5 TPA	Shall dispose to Cement industry / Brick Kilns / Other beneficial users / TSDF

14.	Insulation Waste / Discarded Glass wool	--	6 TPA	Shall dispose to TSDF
15.	Discarded thermocol	--	2 TPA	Shall dispose to TSDF
16.	Discarded PPE	--	5 TPA	Shall dispose cotton PPE to boiler and others back to suppliers / recyclers / TSDF

* The industry shall route all the above wastes through APEMC

• **OTHER THAN HAZARDOUS WASTE WITH DISPOSAL OPTION:**

S. No	Name of Waste	Quantity	Mode of Disposal
1	Waste Lime Sludge	25 TPD	Disposed to Cement industry / Brick kilns / beneficial end user
2	PVC/HDPE & Polythene Scrap	50 TPA	Sold to Reusers / recyclers/re-processors
3	Chip Dust	75 TPD	To Producer Gas plant / partly to boiler / re-users for beneficial purposes.
4	Wood Bark	150 TPD	To Producer Gas plant and partly to boiler or re-users for beneficial purposes.
5	Wood waste & Logs	10 TPD	Reused in producer Gas plant / beneficial end users / Boiler
6	Knots from Pulp mill	5 TPD	Reused in boilers
7	ESP Ash	8 TPD	Disposed to Cement industries for co-processing / Brick Kilns
8	Coal Ash	333 TPD	Brick kilns for reuse
9	Slaker stones from Lime Kiln	2.5 TPD	Dispose to Cement industry/Brick kilns / other beneficial users
10	Paper cuttings / waste Kraft / Cores pipes/ broke/wappers	20 TPD	Sold to re-users
11	Demolition and construction waste and refractory bricks	200 TPA	To use for filling in low laying area& road / pathway laying within the premises / give to outside construction agencies for use.
12	Metal Waste (Ferrous & non Ferrous)	1500 TPA	Sold to outside party for reusers / recyclers
13	Discarded Machine clothing, felts, screens, Conveyor belts, Drive belts, presses wires, rubber Scrap etc...	150 TPA	Sold to reusers / recyclers / end users
14	Discarded packing of Wooden / carton scrap	200 TPA	Sold to reusers / recyclers / end users / producer gas plant
15	Scrap electrical &electronics assemblies other than E- Wastes	300 TPA	Sold to reusers / recyclers / end users
16	E-Waste	30 TPA	Authorized Collection centers/

		dismantlers/ re-processors/ return to suppliers.
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This consent order is valid for manufacture of the following products along with capacities only.

S.No	Products	Capacity
1	Paper	2,07,550 TPA
2.	Pulp	2,00,000 TPA
3.	Captive Power	46 MW
4.	Paper Sheets (A4 sheeter)	267 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent to operate & Hazardous Waste Authorisation shall be valid for a period ending with the 30th day of June, 2028.

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

M/s. Andhra Paper Limited

(Formerly International Paper APPM Limited), Unit: Rajahmundry,

Sriramnagar, Rajamahendravaram, East Godavari District

Copy to:

1. The JCEE, Zonal Office, **Viskhapatnam** for information and necessary action.
2. The EE, Regional Office, **Kakinada** for information and necessary action.

SCHEDULE – A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

6. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules **at least 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.
7. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
9. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
10. The industry may explore the possibility of tapping the solar energy for their energy requirements.
11. The industry should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE - B

The item was placed CTO committee meeting held on 21.06.2023. The committee recommended to issue of CTO & HWA order to the industry for the existing products only for a period upto 30.06.2028, as the industry has not complied with several conditions stipulated by the Board. The expansion proposal shall be reviewed after receipt of ZO, Visakhapatnam report on the industry's reply submitted during the CTO meeting, including balance fee payable by the industry.

WATER POLLUTION:

1. The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below:

Outlet	Parameter	Limiting Standards
1 to 3	pH	6.50 – 8.50
	TSS	100 mg/l
	Oil and Grease	10 mg/l
	COD	250 mg/l
	BOD	30 mg/l
	AOx	1.0 kg/ton of paper
4	pH	6.50 – 8.50
	Oil and Grease	10 mg/l
	Biochemical Oxygen Demand	30 mg/l
	Total Suspended Solids	<100 mg/l
	Fecal Coliform (FC) (Most Probable Number per 100 milliliter,	<1000 MPN/100

MPN/100ml	ml
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2. The source of water is River Godavari. The following is the permitted water consumption:

Sl. No.	Purpose	Quantity (KLD)
1	Industrial cooling, boiler feed.	12,782
2	Domestic & Gardening purposes.	3,700
3	Process and washings.	27,130
	Total	43,612

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for assessment purpose.

3. The industry shall maintain Electro Magnetic flow meters with totalisers for water consumption, effluent generation mentioned in the Order.
4. The industry shall comply with CPCB directions dated 05.02.2014 & 02.03.2015 on online connectivity to CPCB/APPCB website.

AIR POLLUTION:

5. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1, 2 & 6	Particulate matter	50 mg/Nm ³
3 & 4	Particulate matter	50 mg/Nm ³
	H ₂ S	10 mg/Nm ³

***It is reported that the boilers of capacity 2x 33 TPH & 2 x 27 TPH coal fired boilers are dismantled.**

6. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10mm) - 100 mg/ m³; PM2.5 (Particulate Matter size less than 2.5 mm) - 60 mg/ m³; SO₂ - 80 mg/ m³; NO_x - 80 mg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

7. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

8. The industry shall take measures to control the smell nuisance (Mercaptanes and others) and there shall not be any perceptible odour outside the industry premises.

9. The industry shall implement adequate dust containment cum extraction measures near lime kiln 1 & 2 to mitigate fugitive emission and shall report compliance to RO, Kakinada and ZO, Visakhapatnam.

GENERAL:

10. The industry shall not manufacture new products and not exceed the consented capacity without CTE/CTO of the Board.

11. The industry shall restrict the temperature of waste water to below 35⁰C at inlet of ETP. The plan of action to restrict the temperature of waste water at inlet ETP within 2

months shall be furnished to RO Kakinada and ZO Visakhapatnam.

12. **The industry shall renew the lease permission of sand shoals from the Government of Andhra Pradesh.**
13. The industry shall submit detailed action plan for complying CTO conditions within 15 days at the Regional Office – Kakinada.
14. The industry shall maintain proper house keeping.
15. The industry shall operate the NCG system continuously to reduce smell nuisance mainly during winter season.
16. The industry shall submit monitoring reports of composite samples of effluent, on monthly basis to the E.E., RO, Kakinada.
17. The industry shall submit a report on findings of studies proposed to be conducted for colour removal, as per E.C., dt. 31.01.2005.
18. The industry shall maintain records of AAQM stations as per CFE dt. 19.05.2004. They shall submit monthly reports to the E.E., RO, Kakinada.
19. The industry shall identify all possible sources of HVLC of Non – condensable gases and handle them properly to ensure no smell complaints are received from the surrounding areas.
20. The industry shall install pretreatment systems to NCG incinerator immediately and action plan for revamping of all engineering operations attached to system of NCG incinerator shall be submitted to RO-Kakinada.
21. The industry shall install closed containment system for prevention and control of dust pollution at wood chip area.
22. The industry shall comply with conditions of EC dated 31.01.2005.
23. Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.
24. This order is issued without prejudice to W.P. filed by the Central Tobacco Research Institute, Rajahmundry in the Court of Principal District Judge, Rajahmundry regarding Water and Air Pollution.
25. This order issued subject to final orders issued by any court of law.

Special conditions:

26. The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.
27. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
28. The industry shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.
29. The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.
30. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
31. The industry shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.

SCHEDULE - C

[see rule 6(2)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTES]**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Specific Conditions:

10. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
11. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
12. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
13. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

M/s. Andhra Paper Limited

(Formerly International Paper APPM Limited), Unit: Rajahmundry,

Sriramnagar, Rajamahendravaram, East Godavari District

Signed by B Sreedhar Ias

Date: 03-07-2023 13:26:15

Reason: Approved



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.

Website : www.appcb.ap.nic.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.361/APPCB/CFE/RO-KKD/HO/2012

Dt.10.03.2022

Sub: APPCB – CFE - **M/s. Andhra Paper Limited (Formerly International Paper APM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District** - Consent for Establishment (CFE) of the Board for proposed project under no increase in pollution load under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P & C of P) Act, 1981 - Issued - Reg.

Ref: 1) EC order dt.06.03.2014 issued by MoEF, GoI, New Delhi.
 2) Industry's CFE application received through OCMMS on 09.02.2022.
 3) R.O's inspection report dt.22.02.2022.
 4) Industry's mail dt.07.03.2022.
 5) CFE Committee meeting held on 08.03.2022.

1. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with installed capacities as mentioned below, with an additional investment of Rs.38.01 Crores.

S. No.	Name of the Products	Consent capacity as per CFO Order dt.02.04.2018	Proposed capacity	Total capacity after expansion
1.	Paper	2,07,550 TPA	--	2,07,550 TPA
2.	Pulp	2,00,000 TPA	--	2,00,000 TPA
3.	Captive Power	46 MW	--	46 MW
4.	Paper sheets (A4 Sheeter)	267 TPD	--	267 TPD
5.	Precipitated Calcium Carbonate (PCC)	----	43,000 MTPA (Dry basis)	43,000 MTPA (Dry basis)

2. As per the application, the above activity is to be located at the existing **Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District** in an area of 198.09 acres.
3. The above site was inspected by the Environmental Engineer, Regional Office, Kakinada, A.P Pollution Control Board on 17.02.2022 and observed that the site is surrounded by

North : Petrol bunk and road followed by Residential / commercial establishments
South : Road followed by Residential/commercial establishments
East : Rajahmundry to Seethanagaram Road
West : River Godavari

4. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT** to the project under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**
5. This Consent order issued is subject to the conditions mentioned in the Annexure.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for a period of 7 years from the date of issue.**

Encl: Annexure

K
Venkateswara
Rao

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CHIEF ENVIRONMENTAL ENGINEER

To

**M/s.Andhra Paper Limited
(Formerly International Paper APPM Limited),
Unit: Rajahmundry, Sriramnagar,
Rajamahendravaram,
East Godavari District.
sreeramachandra.susarla@andhrpaper.com**

Copy to: 1. The JCEE, Z.O: Visakhapatnam for information and necessary action.
2. The EE, R.O: Kakinada for information and necessary action.

ANNEXURE

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trial runs.
2. The applicant shall provide separate energy meters for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.
3. The industry shall construct separate storm water drains and provide rain water harvesting structures. No effluents shall be discharged in to the storm water drains.

Water:

4. The source of water is Ground Water and the maximum permitted water consumption is as following:

	Purpose	Qty as per CFO dt.02.04.2018 (KLD)	Proposed (KLD)	Total (KLD)
a)	Industrial cooling, boiler feed.	12,782	--	12,782
b)	Domestic & Gardening purposes	3700	---	3700
c)	Processing, whereby water gets polluted and the pollutants are not easily bio - degradable.	27,130	---	27,130
d)	PCC preparation	--	The unit has proposed to utilize the paper machine back water of 650 m ³ / day after clarification in clari-floculator.	---
	Total	43,612 KLD	---	43,612 KLD

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

5. The maximum waste water generation shall not exceed the following:

S. No.	Purpose	Qty as per CFO dt.02.04.2018 (KLD)	Proposed (KLD)	Total (KLD)
a)	Process & Washings effluents after treatment	21,169 KLD	---	21,169 KLD
b)	Cooling blow down & Boiler and DM plant regeneration	10,365 KLD	---	10,365 KLD
c)	Domestic effluents from Plant	400 KLD	---	400 KLD
d)	Domestic effluents from township after treatment	2480 KLD	---	2480 KLD
	Total	34,414 KLD	---	34,414 KLD

Treatment & disposal:

Effluent Source	Quantity of Effluent	Treatment Facility	Mode of Disposal
Process & Washings effluent after treatment	21,169 KLD	Industry is having ETP capacity of 45000 KLD consisting of Primary Pump House, Primary clarifier - 2 nos., Sludge thickener, Cooling Tower Pumps, Aeration Tank – 1 & 2, Secondary Clarifiers – 2 Nos., Treated Effluent Pump House, Paper Machines Back Water Reclamation Plant, Sludge Dewatering Machines and Sludge Pump House.	Green belt development and excess to Turupulanka sand shoals to River Godavari after treatment in ETP.
Cooling blow down & Boiler & DM plant regeneration	10,365 KLD		Septic tank followed by soak pit.
Domestic effluents from plant	400 KLD		
Domestic effluents from township	2480 KLD	STP	Public Sewer after treatment in STP.

6. The industry shall properly maintain digital flow meters with totalisers at the inlet and outlet of ETP.
7. The industry shall properly maintain online real time monitoring system along with web camera facilities as per the directions of CPCB. The industry shall connect them to APPCB / CPCB websites as per CPCB directions.
8. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. All pipe valves, sewers, drains shall be leak proof.
9. The industry shall construct rain water runoff tank for collection and storage of first flush storm water. The industry shall maintain dry condition outside drains in un-rainy season.

Air:

10. The Air pollution Control equipment shall be maintained properly and shall comply with the following for controlling of air pollution.

As per CFO order dt.02.04.2018:

S. No.	Source of Pollution	Control equipment provided	Stack height above GL
1.	105 TPH Coal fired boiler along with 34 MW Turbine.	1 ESP with 3 fields	85 m
2.	1300 TPD Recovery Boiler	2 ESPs with 3 fields and 1 ESP with 5 fields	90m
3.	100 TPD Rotary Lime Kiln – I	1 ESP with 2 fields	60m
4.	160 TPD Rotary Lime Kiln - II	1 ESP with 3 fields	60m,
5.	2 x 33 TPH Coal fired Boilers along with 2 x 6250 KVA Turbo generator sets (Standby)	ESP to each boiler (dismantling is under process)	47 m each
6.	2 x 27 TPH Coal Fired Boilers (Standby)	ESP to each boiler (dismantling is under process)	37 m each
7.	1 x 45 TPH Coal fired boiler along with 1 x 15000 KVA Turbo generators sets (Standby)	ESP (dismantling is under process)	40 m
8.	Recovery Boiler-4 Main dissolving Tank Vent	Scrubber with caustic media scrubbing	50 m
9.	Pulp Bleach Plant Vents	Scrubber with caustic media scrubbing	50 m

11. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
12. The industry shall properly maintain the monitoring system to all the stacks / vents in the plant. Regular monitoring shall be carried out and report shall be submitted to the Regional officer.
13. The industry shall properly maintain multi-stage scrubbers to the process vents to control the process emissions. The industry shall provide online pH measuring facility with auto recording system to the scrubbers provided to treat the process emissions.
14. The industry shall provide VOC monitoring system with auto recording facility.
15. The industry shall implement adequate measures to control all fugitive emissions from the plant.
16. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoEF, GoI vide notification No. GSR. 826 (E), dated. 16.11.2009 during construction and regular operational phase of the project at the periphery.

The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.

17. The proponent shall not use or generate odour causing substances or Mercaptans and cause odour nuisance in the surroundings.
18. The industry shall send the used / spent solvents to the authorised recyclers (or) process them at their own solvent recovery facility within the premises.
19. The evaporation losses in solvents shall be controlled by taking the following measures:
 - i) Chilled brine circulation shall be carried out to effectively reduce the solvent losses into the atmosphere.
 - ii) Transfer of solvents shall be done by using pumps instead of manual handling.
 - iii) Closed centrifuges shall be used to reduce solvent losses.
 - iv) All the solvent storage tanks shall be connected with vent condensers to prevent solvent vapours.
 - v) The reactor vents shall be connected with primary & secondary condensers to prevent escaping of solvent vapour emissions into atmosphere.

Solid Waste:

20. The industry shall comply with the following for disposal of Solid wastes:

S. No.	Solid Waste generated from	Quantity (TPD)			Method of Disposal
		Existing	Expansion	Total after expansion	
1	ETP Sludge	92 TPD	--	92 TPD	Shall dispose part of the sludge to egg tray units/sun dry paper board industries for recycling and the remaining in the boiler after drying along with coal / TSDF.
2	Used Oil	25 TPA	--	25 TPA	Shall dispose to authorized reprocessesers / internal recycling / burning in lime Kiln

3	Empty barrels / containers /liners contaminated with hazardous chemicals /wastes	150 TPA	--	150 TPA	Shall dispose after complete detoxification shall be sent to outside parties.
4	Chemical containing residue arising from decontamination / cleaning of tanks / containers / furnaces (WBL tanks, GL tanks, RB4 tanks, sumps, WL , clarifier tanks of RLK, RB.4 smelt etc...)	250 TPA	--	250 TPA	Shall dispose to cement industries for coprocessing / TSDF
5	Oil Suldge or Emulsion (Furnace oil Tank bottom sludge)	5 TPA	--	5 TPA	Burning in boilers along with coal / Shall dispose to TSDF
6	Spent Ion exchange Resin	2 TPA	--	2 TPA	Burning in boiler along with coal for steam & power generation / Shall dispose to TSDF
7	Discarded Asbestos	10 TPA	--	10 TPA	Shall dispose to TSDF
8	Date expired or off specified Chemicals (Obsolete)	50 TPA	--	50 TPA	Shall dispose to beneficial end users / recyclers / TSDF
9	Oil Contaminated cotton or other cleaning materials	10 TPA	--	10 TPA	Burning in Boiler/ Shall dispose to TSDF
10	Ash from Producer gas plant	8 TPD	--	8 TPD	Used in boiler along with coal for steam & power generation /Shall dispose to TSDF
11	Waste Lime Cake (from dreg Filter press)	20 TPD	--	20 TPD	Shall dispose to Cement industry /Brick kilns / beneficial users / TSDF
12	Discarded Carbon filter media (water treatment Plant)	5 TPA	--	5 TPA	Shall dispose used in boiler along with coal for steam & power generation / TSDF
13	Discarded activated Alumina	5 TPA	--	5 TPA	Shall dispose to Cement industry / Brick Kilns / Other beneficial users / TSDF
14	Insulation Waste / Discarded Glass wool	6 TPA	--	6 TPA	Shall dispose to TSDF
15	Discarded thermocol	2 TPA	--	2 TPA	Shall dispose to TSDF
16	Discarded PPE	5 TPA	--	5 TPA	Shall dispose cotton PPE to boiler and others back to suppliers / recyclers / TSDF
17	Waste Lime Sludge	25 TPD	--	25 TPD	Disposed to Cement industry / Brick kilns / beneficial end user
18	PVC/HDPE & Polythene Scrap	50 TPA	--	50 TPA	Sold to Reusers / recyclers/reprocessors
19	Chip Dust	75 TPD	--	75 TPD	To Producer Gas plant / partly to boiler / re-users for beneficial purposes.
20	Wood Bark	150 TPD	--	150 TPD	To Producer Gas plant and partly to boiler or re-users for beneficial purposes.
21	Wood waste & Logs	10 TPD	--	10 TPD	Reused in producer Gas plant / beneficial end users / Boiler

22	Knots from Pulp mill	5 TPD	--	5 TPD	Reused in boilers
23	ESP Ash	8 TPD	--	8 TPD	Disposed to Cement industries for co-processing / Brick Kilns
24	Coal Ash	333 TPD	--	333 TPD	Brick kilns for reuse
25	Slaker stones from Lime Kiln	2.5 TPD	--	2.5 TPD	Dispose to Cement industry/Brick kilns / other beneficial users
26	Paper cuttings / waste Kraft / Cores pipes/ broke/wappers	20 TPD	--	20 TPD	Sold to re-users
27	Demolition and construction waste and refractory bricks	200 TPA	--	200 TPA	To use for filling in low laying area& road / pathway laying within the premises / give to outside construction agencies for use.
28	Metal Waste (Ferrous & non Ferrous)	1500 TPA	--	1500 TPA	Sold to outside party for reusers / recyclers
29	Discarded Machine clothing, felts, screens, Conveyor belts, Drive belts, presses wires, rubber Scrap etc...	150 TPA	--	150 TPA	Sold to reusers / recyclers / end users
30	Discarded packing of Wooden / carton scrap	200 TPA	--	200 TPA	Sold to reusers / recyclers / end users / producer gas plant
31	Scrap electrical &electronics assemblies other than E- Wastes	300 TPA	--	300 TPA	Sold to reusers / recyclers / end users
32	E-Waste	30 TPA	--	30 TPA	Authorized Collection centers/dismantlers/reprocessors/return to suppliers

21. The proponent shall place the chemical drums and / or any drums in a shed provided with concrete platform only. The Platform shall be provided with sufficient dyke wall and effluent collection system. The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.
22. The following rules and regulations notified by the MoEF&CC, GoI shall be implemented.
- Regulation of Persistent Organic Pollutants Rules, 2018.
 - Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016.
 - Plastic Waste Management Rules, 2016.
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
 - Fly Ash Notification, 2016.
 - Batteries (Management & Handling) Rules, 2010.
 - E-Waste (Management) Rules, 2016.
 - Construction and Demolition waste Management Rules, 2016.
 - Solid Waste Management Rules, 2016.

Other Conditions:

23. **The industry shall comply with the following Conditions stipulated in CFO & HWA Order dt.02.04.2018, before applying for CFO of the Board:**

- The industry shall restrict the temperature of waste water to below 35⁰C at inlet of ETP. The plan of action to restrict the temperature of waste water at inlet ETP within 2 months shall be furnished to RO Kakinada and ZO

Visakhapatnam.

- The industry shall renew the lease permission of sand shoals from the Government of Andhra Pradesh.
- The industry shall submit a report on findings of studies proposed to be conducted for color removal, as per E.C dt. 31.01.2005.

24. The industry shall comply with the following Directions stipulated in Task Force Order 13.06.2019, before applying for CFO of the Board:

- The industry shall expedite plan of action to establish alternative disposal mode of treated waste water along with treated sullage of Rajamahandravaram. The recommendations of the feasibility study carried out in consultation with M/s. CII Triveni Water Institute, New Delhi shall be taken up with Rajamahandaravaram Municipal Corporation and District Administration to prepare joint action plan. They shall obtain CFE from the board, prior to establishment of alternative disposal mode of treated waste water / change of present disposal mode. The progress shall be reported to RO: Kakinada and ZO: Visakhapatnam regularly.
- The industry shall provide funds for procurement of one Skimmer under the CSR activities within 6 months to remove floating material / plastic material in River Godavari in the interest of public health.

25. The industry shall comply with the following Specific conditions stipulated in Environmental Clearance order Dt.06.03.2014, before applying for CFO of the Board:

- Ground water quality study in and around the project area shall be conducted and report submitted to Ministry's Regional Office at Bangalore, SPCB and CPCB.
- The company shall submit the comprehensive water management plan along with monitoring plan for the ground water quality and the level, within three months from date of issue of this letter.

26. The industry shall comply with the following Committee recommendations before applying for CFO of the Board:

- The quantities of black liquor and white liquor generated should be specified.
- The performance of the black liquor management should be studied every year and the industry should submit the report.
- The ETP performance evaluation studies should be conducted and its report shall be submitted every year.
- The industry shall submit a report of the studies conducted for color removal (as per EC order dt.31.01.2005).
- The industry shall restrict the temperature of waste water to a temperature below 35°C at the inlet of the ETP.
- The comprehensive water management plan along with the monitoring plan

for the ground water quality and level should be submitted periodically:

- ❖ Comprehensive water management plan (once in every 3 years)
 - ❖ Ground water quality and levels (once in every 3 months)
- The existing ETP to be upgraded to treat the trade effluents to meet the standards prescribed by the Board before discharging on Turupulanka sand Shoals.
- 27. The Board extended the validity of CFE order upto 20.10.2024 vide order dt.14.12.2021 with following conditions:**
- ❖ The industry shall obtain extension of validity of EC from the MoEF&CC, Gol, New Delhi and submit at RO: Kakinada.
 - ❖ Further, the industry shall obtain necessary amendment to EC changing name of the industry as M/s. Andhra Paper Ltd and submit to the Board.
- 28. The industry should not dispose off treated effluent unless the concentration / parametric values of the pollutant specified are within the stipulated limits.**
29. The industry shall comply with all the conditions stipulated in the EC dt.06.03.2014 issued by MoEF, Gol, New Delhi.
30. The industry shall comply with the industry specific standards with respect to emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.
31. The industry shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 32. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.**
- 33. The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.**
- 34. The industry shall submit risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.**
- 35. The industry shall obtain PESO clearance & policy under PLI Act before applying for CFO of the Board.**
36. The industry shall inventorize the storage quantities of hazardous chemicals (raw materials), products, as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.
37. The industry shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB time to time

duly certifying the same by the industry. Further the industry shall extend training to the working personnels while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.

38. The industry shall carryout calibration of safety equipments and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
39. **The industry shall comply with the Technical suggestions at Chapter No. 7.3 & 7.4 for Hazardous Chemical handling industries by High Power Committee (HPC) of Govt. of Andhra Pradesh. The HPC report is available at www.ap.gov.in.**
40. The industry shall utilize DG power for captive consumption only & power shall not be supplied to grid and shall follow the amendments issued by MoEF & CC/CPCB from time to time on DG sets in respect of conditions & standards.
41. Thick green belt shall be maintained all along the boundary & vacant spaces with tall growing trees with good canopy and it shall not be less than 33% of the total area.
42. **The industry shall submit compliance to the conditions stipulated in the CFE orders to the concerned Regional Officer of APPCB every six months and shall upload the same at APPCB website viz., https://pcb.ap.gov.in/UI/Submission_Combpliance_of_EC_CFE_CFO_Direction.aspx .**
43. The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Regional Office and Zonal Office of the Board.
44. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
45. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.
46. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules,1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution)Act,1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**K
Venkateswara
Rao**

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CHIEF ENVIRONMENTAL ENGINEER

To

**M/s. Andhra Paper Limited
(Formerly International Paper APPM Limited),
Unit: Rajahmundry, Sriramnagar,
Rajamahendravaram,
East Godavari District.**



ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Amendment to CTO & HW Authorization order

Consent amendment order No: APPCB/VSP/RJY/361/HO/CTO/2010 Dt. 29/08/2023

Sub: APPCB – Air - CTO - M/s. Andhra Paper Limited (Formerly International Paper APPM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District – CTO & HWA (Amendment) for inclusion of Precipitated Calcium Carbonate (PCC) – Issued - Reg.

Ref: 1. CTO Order dt.03.07.2023 valid upto 30.06.2028.
 2. Industry letter dt. 31.07.2023.
 3. Consent Management (CTO) committee meeting held on 14.08.2023

1. The Board issued CTO for existing products i.e., Paper - 207550 TPA, Pulp - 200000 TPA, Captive power – 46 MW and Paper sheets (A4 Sheeter) – 267 TPD on 03.07.2023 for a period upto 30.06.2028,.
2. The industry submitted the representation on 31.07.2023 and requested to issue amendment to CTO & HWA as the proposed project is green project and made huge investments towards installation of PCC project, based on the following grounds:-
 - i. This project has been recognized as an efficient carbon capture and reuse (CCR) method as per SBTI & IEA under climate action for 2 deg. C global temperature reduction.
 - ii. Reduces Green House gases (CO₂) emission for existing lime kiln stacks @ 54 Tons per day i.e., 1900 TPA.
 - iii. PCC technology is already adopted by various paper mills in India.
 - iv. Procurement of GCC from market will be discontinued.
 - v. No additional paper and pulp production capacity increase beyond the CFO.
 - vi. Water required for PCC (about 650 m³/day) will be sourced from paper machine back water and this water goes with PCC product for making paper as a filler.
 - vii.No additional discharge of wastewater as there is no increase in wastewater generation and is maintained within exiting CTO levels.
 - viii.Boiler capacities, lime kiln capacities and captive power capacities will be maintained within the existing CTO levels.
 - ix. No additional hazardous waste will be generated and is maintained within existing CTO levels.
 - x. This PCC process yields, lower paper production cost and improve the paper opacity, bulk and brightness.
3. The item was placed in the Consent Management (CTO) Committee meeting held on 14.08.2023. The committee recommended to issue amendment of CTO& HWA to the industry for inclusion of Precipitated Calcium Carbonate (PCC) which is established under

green project to absorb the CO2 gas generates from the industry.

4. The Board after careful examination of the ZO, Visakhapatnam report, industry's representation and recommendations of CTO committee hereby issues the following amendment to the CTO & HWA Order dt. 03.07.2023 (vide ref 1st cited) issued by the Board under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules'):

Amendment:

The table below the "This consent order is valid for manufacture of the following products along with capacities only" in the CTO order dt. 03.07.2023 shall be read as:

S.No	Products	Capacity
1	Paper	2,07,550 TPA
2.	Pulp	2,00,000 TPA
3.	Captive Power	46 MW
4.	Paper Sheets (A4 sheeter)	267 TPD
5.	Precipitated Calcium Carbonate (PCC)	43000 TPA (dry basis)

5. Conditions:

- The industry shall submit a copy of the permission accorded by the Govt. to discharge treated effluents into Turupulanka Sand shoals within 3 months.
- The industry shall utilize the paper machine back water of 650 m3 / day after clarification in clariflocculator.
- The industry shall comply with the conditions stipulated in the CTE order dt. 10.03.2022
- All other conditions stipulated in the CTO order dt: 03.07.2023 and including CTO validity shall remain same.

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

M/s. Andhra Paper Limited

(Formerly International Paper APPM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District

E-mail: sreeramachandra.susarla@andhrpaper.com

Copy to:

- The JCEE, Zonal Office, **Visakhapatnam** for information and necessary action.
- The EE, Regional Office, **Kakinada** for information and necessary action.

Signed by B Sreedhar Ias

Date: 29-08-2023 14:40:24

Reason: Approved



ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



RED CATEGORY

CONSENT TO OPERATE & AUTHORIZATION ORDER

Consent Order No:APPCB/VSP/RJY/361/CTO/HO/2024

Dt. 05/06/2024

CONSENT is hereby granted to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Andhra Paper Limited (Expansion)

**(Formerly International Paper APPM Limited), Unit: Rajahmundry,
 Sriramnagar, Rajamahendravaram, East Godavari District**

E-mail: sreeramachandra.susarla@andhrpaper.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below Outlets for discharge of effluents:

i) Out lets for discharge of effluents: Nil

ii) Emissions from chimneys: Nil

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]

M/s. Andhra Paper Limited (Formerly International Paper APPM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District is hereby granted an authorization for generation, collection, reception, storage, treatment, transport and disposal of Hazardous Waste namely

• HAZARDOUS WASTES WITH DISPOSAL OPTION:

S. No	Name of Waste	Stream	Quantity	Mode of Disposal
	Discarded Asbestos	--	25 TPA	Shall be sent to TSDF through APEMC
	Discarded activated Alumina	36.2 of Schedule – I	25 TPA	Shall be sent to Cement industry / Brick Kilns / Other beneficial users / TSDF through APEMC
3.	Insulation Waste / Discarded Glass wool	33.2 of Schedule-I	25 TPA	Shall be sent to TSDF through APEMC.

This consent order is valid for manufacture of the following products along with capacities only.

S.No	Products	Capacity
1.	Pulp	27,500 TPA

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent to operate & Hazardous Waste Authorisation shall be valid for a period ending with the **30th day of June, 2028.**

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

**M/s. Andhra Paper Limited.,
(Formerly International Paper APPM Limited), Unit: Rajahmundry,
Sriramnagar, Rajamahendravaram, East Godavari District.**

Copy to:

1. The JCEE, Zonal Office, **Viskhapatnam** for information and necessary action.
2. The EE, Regional Office, **Kakinada** for information and necessary action.

SCHEDULE – A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
6. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules **at least 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.
7. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the

State Pollution Control Board.

8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
9. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
10. The industry may explore the possibility of tapping the solar energy for their energy requirements.
11. The industry should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE - B

1. **The issue of CTO&HWA (Expansion) to the industry was placed in the Consent Management (CTO) Committee meeting held on 28.05.2024. The industry shall comply with condition that** the industry shall submit the order renewing the lease agreement for discharge of treated effluents on to Turupulanka sand shoals at the earliest.
2. The industry shall comply with the conditions stipulated in CTE order dated 24.04.2024, CTO & HWA order dated 03.07.2023 & CTO & HWA (Amendment) order dated 29.08.2023 and shall submit compliance report with action plan to Regional Office, Kakinada within 15 days.

SCHEDULE – C

[See rule 6(2)]

[CONDITIONS OF AUTHORIZATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the Hazardous and other wastes except what is permitted through this authorization.
4. Any un authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”.
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.

8. An application for the renewal of an authorization shall be made as laid down under these Rules.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
10. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
11. The authorized person shall not store hazardous waste for more than 90 days as per the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
12. The authorized person shall store Used /Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buy back basis.
13. The authorized person shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
14. The authorized person shall maintain proper records for Hazardous & other wastes stated in Authorization in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6 (5) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof by June 30th for the period ensuring 31st March of the year.
15. The authorized person shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B &C of this Order on half yearly basis to Board office and concerned Regional office.

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

M/s. Andhra Paper Limited

**(Formerly International Paper APPM Limited), Unit: Rajahmundry,
Sriramnagar, Rajamahendravaram, East Godavari District**

**ANDHRA PRADESH POLLUTION CONTROL BOARD**

Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony,
Autonagar, Vijayawada- 520007.
Website: www.pcb.ap.gov.in

**CONSENT TO ESTABLISH ORDER FOR MODERNIZATION****Order No.361/APPCB/CTE /RO-KKD/ /HO/2012****Dt. 24/04/2024**

Sub:APPCB – CTE - **M/s. Andhra Paper Limited (Formerly International Paper APPM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District** - Consent to Establish (CTE) of the Board **for replacement of old 100 TPD Lime Kiln with new 100 TPD lime kiln** under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

- Ref:
1. EC order dt. 06.03.2014 issued by MoEF & CC, Gol.
 2. EC order dt. 24.03.2023 issued by MoEF & CC, Gol.
 3. CTO order dt. 03.07.2023 which is valid upto 30.06.2028.
 4. CTO (amendment) order dt.29.08.2023 which is valid upto 30.06.2028.
 5. Industry's CTE application received through APOCMMS on 26.02.2024.
 6. Z.O inspection report dt.27.03.2024.
 7. CTE Committee meeting held on 12.04.2024.
 8. Industry's mail dt.19.04.2024.

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- M/s. Andhra Paper Limited**, vide reference 3rd & 4th cited, obtained CTO of the Board,
1. with a validity period up to **30.06.2028**.
 2. The industry, vide reference 5th cited, submitted an application to the Board seeking Consent to Establish (CTE) **for the replacement of the existing 100 TPD Lime Kiln with a new 100 TPD Lime Kiln** with an additional investment of Rs. 77.21 crore (total after expansion: Rs. 1485.89 crore) without change in production quantities.
 3. As per the application, the above activity is to be located in the existing premises located at Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District.
 4. The Joint Chief Environmental Engineer, Zonal Office: Visakhapatnam & Environmental Engineer, Regional Office: Kakinada, A.P Pollution Control Board inspected the site on 29.02.2024 and 30.03.2024 and submitted the report in this regard, vide reference 6th cited.
 5. **The item was placed before the CTE Committee meeting held on 12.04.2024.** The JCEE, ZO: Visakhapatnam and EE, RO: Kakinada attended the meeting through video conference. The representatives of the project also attended the meeting in person.
 6. After detailed discussions, the Committee recommended to issue CTE for modernization.
 7. The Board, after careful scrutiny of the application, verification report of the Zonal Officer, and recommendations of the CTE Committee, hereby issues **CONSENT TO ESTABLISH FOR MODERNIZATION** for the replacement of the existing 100 TPD lime kiln with a new 100 TPD lime kiln under Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act

1981 and the rules made thereunder with the following additional conditions:

1. The existing stacks as per the CTO order remain unchanged, except the 100TPD lime kiln stack. The existing Air Pollution Control equipment shall be maintained properly and shall comply with the Board standards.
2. The replacement of the existing 100 TPD lime kiln with a new 100 TPD lime kiln and the stack details are as follows:

S. No.	Details of Stack	Replacement of existing stack
1	Attached to	New Lime Kiln
2	Capacity	100 TPD
3	Name of the Fuel	FO
4	Stack Height above ground(m)	60 m
5	Details of air Pollution Control equipment	ESP

2. The industry shall not increase production quantities, water consumption, or wastewater generation and Hazardous waste generation; and adhere to quantities issued in earlier CTE/CTO orders.
3. The industry shall submit the renewal of the lease permission for sand shoals from the government of A.P. to the Board immediately.
4. The industry shall explore alternative mechanisms for ID fan changeovers to avoid exceeding the stack emissions.
5. The industry shall install H₂S online analyzers in the stacks of the lime kilns immediately and connect the same to the APPCB server.
6. **The industry shall comply with the directions issued by the Board dt.15.03.2024.**
7. **The industry shall scrupulously comply with the conditions of the CTO order dt.03.07.2023 & CTO (amendment) order dt.29.08.2023.**
8. **This order is valid for a period of 7 years from the date of issue.**

**B SREEDHAR IAS, MS(BS), O/o MEMBER
SECRETARY-APPCB**

To

**M/s.Andhra Paper Limited (Formerly International Paper APPM Limited),
Unit: Rajahmundry, Sriramnagar, Rajamahendravaram,
East Godavari District.
E-Mail: sreeramachandra.susarla@andhraper.com**

Copy to: 1. The JCEE, Z.O: Visakhapatnam for information and necessary action.
2. The EE, R.O: Kakinada for information and necessary action.

**Notice No.14-R-1003/PCB/RO-KKD/2024-2016****Date:02.03.2024.****NOTICE**

Sub: APPCB - RO - KKD - M/s. Andhra Paper Limited, Unit:Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District - Non-compliance of CTO Conditions - Notice issued - Reg.

Ref: 1. CTO & Authorization Order No.APPCB/VSP/RJY/361/CTO/HO/2010, Dt.03.07.2023 and valid upto 30.06.2028.
2. Board Officials inspected the industry on 09.02.2024.

WHEREAS you are operating an Integrated Pulp & Paper Mill in the name and style of M/s. Andhra Paper Limited located at Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District to produce Paper - 207550 TPA, Pulp - 2,00,000 TPA, Captive Power - 46 MW, Paper Sheets(A4 sheeter) - 267 TPD & Precipitated Calcium Carbonate (PCC) - 43000 TPA (dry basis).

WHEREAS the Board vide reference cited issued Consent CTO to your industry stipulating certain terms and conditions, which is valid up to 30.06.2028.

WHEREAS the Board Officials inspected your industry under randomized inspection on 09.02.2024 and collected samples at outlet of ETP at industry premises, which is being discharged into sand shoals located at Turpulanka in River Godavari. The analysis results are given below:

Sl. No.	Sample source	Concentration of BOD in mg/l	CTO limiting standards in mg/l
1.	Outlet of ETP which is being pumping into sand shoals located in River Godavari at Turpulanka	34	30

WHEREAS the BOD concentration is exceeding the Board prescribed standards i.e. 30 mg/l indicating that the ETP is not treating the effluents to meet the Board prescribed standards which is violation of consent condition of Schedule - B. Copy of analysis report enclosed.

WHEREAS the Board Officials also conducted stack monitoring for coal fired boiler of capacity 105 TPH and Rotary Lime Kiln - 1 of capacity 100 TPD for the parameters of Particulate Matter (PM) and Hydrogen Sulphide (H₂S). The analysis results are given below:

Sl. No.	Sample source	Particulate matter (PM) Concentration in mg/Nm ³	CTO limiting standards in mg/Nm ³
1.	Stack attached to 105 TPH Coal Fired Boiler	113.4	50

Sl. No.	Sample source	Hydrogen Sulphide (H ₂ S) concentration in mg/Nm ³	CTO limiting standards in mg/Nm ³
1.	Stack attached to 100 TPD Rotary Lime Kiln - 1	15.6	10

WHEREAS the Particulate Matter (PM) concentration in Coal Fired Boiler of capacity 105 TPH and Hydrogen Sulphide concentration in Rotary Lime Kiln - 1 of 100 TPD

are exceeding the Board prescribed standards indicating that the efficiency of the air pollution control equipment is not adequate.

In view of the above, you are hereby directed to Showcause as to why legal action should not be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 for non-compliance of CTO conditions and not meeting the Board prescribed standards.

Your reply to this notice shall reach this office within 15 days from the date of receipt of this notice, failing which necessary legal action will be initiated against your industry in the interest of Public Health and Environment.


ENVIRONMENTAL ENGINEER

To
The Occupier,
M/s. Andhra Paper Limited
Rajahmundry,
Sriramnagar,
Rajamahendravaram,
East Godavari District.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE**

Plot No.2, IDA, Ramanayyapet, KAKINADA-533005.



Bh.L. Sundeeep Reddy
Environmental Engineer

Ph: 0884 -2374066
E-mail: rokkd-ee1@appcb.gov.in
Website: appcb.ap.nic.in

Notice No./ PCB/RO-KKD/2024- 467

Date : 18.07.2024

Notice

Sub:	APPCB-RO-KKD – M/s. Andhra Paper Limited (Formerly International Paper APPM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District – Non compliances of CFO Conditions - Notice – Issued - Reg.
Ref:	1. CTO & HWA Order No.5022/APPCB/ZOVSP/CTO/2017-935, Dt.01.09.2018 2. Sample collected on 28.06.2024.

* * *

WHEREAS you are operating the industry in the name and style of M/s. Andhra Paper Limited (Formerly International Paper APPM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District is a Paper, Pulp, Paper Sheets (A4 sheeter) & Captive Power Manufacturing unit.

WHEREAS the Board office vide reference 1st cited issued consent to operation (CTO) to your industry stipulating certain terms and conditions, which is valid up to 30.06.2028.

WHEREAS the Board Officials, during inspection collected samples from your industry vide reference 2nd cited, as per the analysis report, the values are exceeding of Board prescribed standards. The analysis results are given below:

S.No.	Sample Source	pH	TSS	TDS	COD	BOD	Oil & Grease
1	Inlet of ETP	5.07	231	1532	728	220	4.8
2	Outlet of ETP	7.18	22	1512	136	38	<1

Note: All values are expressed in mg/l except pH.

In view of the above, you are hereby directed to submit your reply to this notice within 15 days from the date of receipt of this notice, failing which necessary legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 in the interest of Public Health and Environment.

Encl: As above

To

**M/s. Andhra Paper Limited
(Formerly International Paper APPM Limited),
Unit: Rajahmundry,
Sriramnagar,
Rajamahendravaram,
East Godavari District.**

ENVIRONMENTAL ENGINEER



ANDHRA PRADESH POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No. 617/APPCB/TF-HO/2015- 2261

Dt. 10.07.2015

CLOSURE ORDER

Sub:- APPCB - M/s. The International Paper APPM Limited, Rajahmundry, East Godavari District – Non-compliance of Board directions and standards – Hearing held – **CLOSURE ORDER** – Reg.

- Ref:-**
1. Order No.617/PCB/TF-HO/2015-1924, Dt.22.06.2015.
 2. Order No.617/PCB/TF-HO/2015-1962, Dt.26.06.2015.
 3. CFO Order No.APPCB/VSP/RJY/361/CFO/HO/2010-06, Dt. 10.10.2014.
 4. Inspection of the industry by Board Officials on 18.06.2015.
 5. Task Force Committee hearing held on 08.07.2015.

WHEREAS you are operating the Pulp & Paper industry in the name & style of M/s. The International Paper APPM Limited, Rajahmundry, East Godavari District.

WHEREAS vide reference 1st & 2nd cited, the Board issued certain directions to your industry to comply with certain time stipulation.

WHEREAS vide reference 3rd cited, the Board issued Consent for Operation and Hazardous Waste Authorisation to your industry to manufacture of Paper - 593 TPD (using in house of pulp-421 TPD, imported pulp-56 TPD and 79 TPD is sold in the market), Pulp – 500 TPD (79 TPD excess pulp to market), Captive Power – 46 MW and Paper Sheets (A4 sheets) – 267 TPD duly stipulating necessary standards & conditions, which lapsed on 30.06.2015.

WHEREAS vide reference 4th cited, the Board officials inspected the industry on 18.06.2015 and observed the industry is not complying with the Board directions, standards and has not taken adequate measures for controlling the smell nuisance in and around industry premises and causing air pollution problems to the residents of Rajahmundry Municipal Corporation.

WHEREAS hearing was conducted by the Task Force Committee of A.P. Pollution Control Board on 08.07.2015. The representatives of the industry attended the hearing. The Committee noted that the industry is not meeting the stipulated discharge standards and discharging the partially treated effluents into Thurpulanka unlined lagoons thereby causing ground water and surface water pollution in the surrounding area. The industry has not taken adequate measures for controlling the smell nuisance in and around industry premises and causing air pollution problems to the residents of Rajahmundry Municipal Corporation. The committee expressed concern about the persistent smell/odour from the industry. The Committee questioned the industry about the violations and non-compliance of earlier directions which is causing pollution problems in the surrounding areas. The industry was also informed about several complaints against the industry regularly received by the Board.

The representative of the industry informed that they will shutdown the pulping activity from 10.07.2015 and manufacturing activity will shutdown w.e.f 12.07.2015 except the utilities like water treatment plant, boiler, effluent treatment plants, turbines etc., as committed during the Task Force Committee Meeting. They further informed that annual outage activities which comprises of several maintenance activities which requires washing and cleaning there by generating effluents of lower concentration and quantum i.e., an average treated discharge of 0.6 MGD to Thurpulanka.

ABB-6
10/7

9288866/2024/LEGAL SEC-APPCB
The committee after detailed discussion, recommended to issue **CLOSURE ORDER** in view of the ensuing Godavari Pushkarams 2015 and to maintain pollution free atmosphere to the pilgrims attending.

The Board hereby directs to issue **CLOSURE ORDER** w.e.f from 10.07.2015 till the industry submits the following details:

1. Action plan for recycling of treated effluent instead of discharging into lagoons in Thurupulanka (or) discharging the treated effluent into sea as an alternative discharge point instead of Thurupulanka which is down stream of Rajahmundry drinking water source to avoid any contamination in the Municipal drinking water source.
2. The industry shall work out an alternative method and discharge the 0.6 MGD treated effluents within their land for gardening and in no case shall discharge any treated effluents into the river (or) Thurupulanka.
3. The industry shall submit action plan with time frame for reducing odour nuisance along with the requisite control systems and their installation.
4. The industry shall also discuss with the concerned local authorities for laying the pipeline and take necessary permissions for disposal of the treated effluent in the down stream of the Rajahmundry town.

The above mentioned directions shall be implemented by the industry, failing which legal action would be initiated against the industry under Sec.31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure order to the industry in the interest public health and Environment without further notice / hearing and forfeiture of bank guarantee.

This Order comes into effect from today i.e., 10.07.2015.

Sd/-
MEMBER SECRETARY

To

M/s. The Andhra Pradesh Paper Mills Limited,
(M/s. International Paper)
Rajahmundry,
East Godavari District
Pin Code: 533015,

Copy to:

1. The District Collector & Magistrate, East Godavari District. for information.
2. The Municipal Commissioner, Rajahmundry Municipal Corporation, East Godavari District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information.

//T.C.F.B.O. //

M. Rajshuker
10/7/15

SENIOR ENVIRONMENTAL ENGINEER
UH-II

Received
S.S. Ramachandra Murthy
Dy. General Manager - E.H.S.
OPM, Unit: Rajahmundry.


ANDHRA PRADESH POLLUTION CONTROL BOARD

 PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
 SANATHNAGAR, HYDERABAD - 500 018.

 Phone: 040-23887500
 Fax: 040- 23815631
 Grams : Kalusya Nivarana
 Website :www.appcb.ap.nic.in

Reqd. Post V/ith Ack Due

Order No. 617/APPCB/TF-HO/2015- 2705

Dt. 27.07.2015

REVOCATION OF CLOSURE ORDER

[Sub:- APPCB - M/s. The International Paper APPM Limited, Rajahmundry, East Godavari District – Industry requested for revocation of the closure order - Revocation of Closure Order – Issued – Reg.

- Ref:-
1. Order No.617/PCB/TF-HO/2015-1924, Dt.22.06.2015.
 2. Order No.617/PCB/TF-HO/2015-1962, Dt.26.06.2015.
 3. CFO Order No.APPCB/VSP/RJY/361/CFO/HO/2010-06, Dt. 10.10.2014.
 4. Legal hearing held at Board Office on 08.07.2015.
 5. Order No.617/APPCB/TF-HO/2015-2261, dt.10.07.2015.
 6. Industry's representation vide letter dt.14.07.2015 & 20.07.2015.
 7. Industry's representation vide lr. dt.24.07.2015.

 V.V.W.
 DESPATCHED
 ON.27.07.2015

WHEREAS you are operating the Pulp & Paper industry in the name & style of M/s. The International Paper APPM Limited, Rajahmundry, East Godavari District.

WHEREAS vide reference 1st & 2nd cited, the Board issued certain directions to your industry to comply within certain time stipulation.

WHEREAS vide reference 3rd cited, the Board issued Consent for Operation and Hazardous Waste Authorisation to your industry to manufacture of Paper - 593 TPD (using in house of pulp-421 TPD, imported pulp-56 TPD and 79 TPD is sold in the market), Pulp – 500 TPD (79 TPD excess pulp to market), Captive Power – 46 MW and Paper Sheets (A4 sheets) – 267 TPD duly stipulating necessary standards & conditions, which lapsed on 30.06.2015.

WHEREAS the Board officials inspected the industry on 18.06.2015 and observed the industry is not complying with the Board directions, standards and has not taken adequate measures for controlling the smell nuisance in and around industry premises and causing air pollution problems to the residents of Rajahmundry Municipal Corporation.

WHEREAS vide reference 4th cited, legal hearing was conducted on 08.07.2015.

WHEREAS vide reference 5th cited, the Board issued closure order to your industry for non-compliance of Board directions and standards.

WHEREAS vide reference 6th & 7th cited, the industry requested to the Board for revocation of closure order as they have assured to take certain steps regarding discharge of effluents into Turpulanka and control of odour.

After careful consideration of material facts of the case the Board hereby issues revocation of closure order and to comply the following directions:

1. The industry shall undertake study of alternate discharge option perfectly into sea directly and feasibility by 31.12.2015. The industry shall furnish lease agreement for renewal of Turpulanka and sand shoals in the river Godavari till the alternate discharge is taken up.
2. Based on above study report comprehensive action plan shall be submitted within four months of completion of study.
3. The above study report shall incorporate the following issues:
 - Explore feasibility of drains closer to the mill which are already discharging in to the sea.

 Received
 M/s. International Paper APPM Limited

- Join the scheme if APIIC / other government body lays out dedicated effluent conveyance to sea
 - Work with other industries / Municipal corporation for a pipe line up to dedicated drain / discharge post drinking water intake point of RMC
 - Work with NEERI in upgrading the Turpulanka sand shoals / lagoons for further polishing
4. Regarding odour problem the foul condensate collection and treatment shall be commissioned by August, 2015.

The above mentioned directions shall be implemented by the industry, failing which legal action would be initiated against the industry under Sec.31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure order to the industry in the interest public health and Environment without further notice / hearing and forfeiture of bank guarantee.

This Order comes into effect from today i.e., 27.07.2015.

Sd/-
MEMBER SECRETARY


To

M/s.The International Paper APPM Limited,
Rajahmundry,
East Godavari District
Pin Code: 533015,

Copy to:

1. The District Collector & Magistrate, East Godavari District. for information.
2. The Municipal Commissioner, Rajahmundry Municipal Corporation, East Godavari District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action.

//T.C.F.B.O. //


JOINT CHIEF ENVIRONMENTAL ENGINEER

UH-II



ANDHRA PRADESH POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
Grams : Kalusya Nivarana
Website : www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.617/APPCB/UH-II/TF/KKD/2016-

Dt.30.01.2017

DIRECTIONS

Sub: APPCB – TF – HO - M/s. International Paper APPM Limited, Sri Ram Nagar, Rajahmundry, East Godavari District – Non-Compliance of Board directions - Legal Hearing held on 30.12.2016 - **Directions** – Issued - Reg.

- Ref:**
1. Order No.617/APPCB/TF-HO/2015-1924, dt.22.06.2015.
 2. Order No.001-617/APPCB/TF-HO/2015-1962, dt.26.06.2015.
 3. Closure Order No.617/APPCB/TF-HO/2015-2261, dt.10.07.2015.
 4. Order No.617/APPCB/TF-HO/2015-2705, dt.27.07.2015.
 5. Consent Order No.APPCB/VSP/RJY/361/CFO/HO/2015-2933, dt.01.08.2015.
 6. Complaint received from Sri M.P.Raju, R/o.Venkata Nagaram, Rajahmundry against the industry through e-mail on 29.12.2015.
 7. Order No.617/APPCB/UH-II/TF/KKD/2016 dt.21.06.2016.
 8. Board officials inspected the industry on 25.10.2016 under randomized risk based inspections.
 9. External Advisory Committee (Task Force) Meeting held on 30.12.2016.

WHEREAS you are operating the Pulp & Paper industry in the name & style of M/s. the International Paper APPM Ltd., located at Sreeramnagar, Rajahmundry, East Godavari District.

WHEREAS vide reference 1st & 2nd cited, the Board issued certain directions to the industry to comply within certain time stipulation.

WHEREAS vide reference 3rd cited, the Board issued Closure Order to the industry on 10.07.2015 for non-compliance of Board directions and standards.

WHEREAS vide reference 4th cited, the Board issued Revocation of Closure Order on 27.07.2015 with following directions:

1. The industry shall undertake study of alternate discharge option perfectly into sea directly and feasibility by 31.12.2015. The industry shall furnish lease agreement for renewal of Turpulanka and sand shoals the River Godavari till the alternate discharge is taken up.
2. Based on above study report comprehensive action plan shall be submitted within four months of completion of study.
3. The above study report shall incorporate the following issues:
 - Explore feasibility of drains closer to the mill which are already discharging in to the sea.
 - Join the scheme if APIIC / other government body lays out dedicated effluent conveyance to sea
 - Work with other industries / Municipal corporation for a pipe line up to dedicated drain / discharge post drinking water intake point of RMC
 - Work with NEERI in upgrading the Turpulanka sand shoals / lagoons for further polishing
4. Regarding odour problem the foul condensate collection and treatment shall be commissioned by August, 2015.

WHEREAS vide reference 5th cited, the Board issued Consent for Operation & Hazardous Waste Authorization to the industry vide order dt.01.08.2015, which is valid upto 30.06.2018.

WHEREAS vide reference 6th cited, the Board received a complaint through email filed by Sri M.P.Raju, resident of Venkatanagaram, E.G Dist against the industry regarding dumping of waste along the River bank near Venkatanagaram, Rajahmundry, E.G.Dist. on 29.12.2015.

9288866/2024/LEGAL-SEC-APPCB
WHEREAS vide reference 7th cited, the Board reviewed the industry before External Advisory Committee (Task Force) Meeting held on 04.06.2016 and issued certain directions to the industry on 21.06.2016 for non-compliance of Board directions and consent conditions.

WHEREAS vide reference 8th cited, The Board officials inspected the industry on 25.10.2016 under randomized risk based inspections and observed the following violations:

The compliance status of the industry with the direction issued in revocation of closure order dt. 27.07.2015.

Directions	Compliance
1. The industry shall under take study of alternative discharge option perfectly into sea directly and feasibility by 31.12.2015. The industry shall furnish lease agreement for renewal of Turpulanka and sad shoals in the river Godavari till the alternative discharge is taken up	The industry has not submitted the lease agreement of Thrpulanka till date. The representative of the unit informed that survey of land was completed and after submission of survey report to the Government rate per acre will be fixed by the Government and will issue lease agreement. He also informed that feasibility study of alternative discharge option directly into sea for which work was entrusted to CII Triveni water institute, new Delhi.
2. Based on above study report comprehensive action plan shall be submit within four months of completion of study	Not submitted
3. The above study report shall incorporate following issues <ul style="list-style-type: none">• Explore feasibility of drains closer to the mill which area already discharging in to the sea.• Join the scheme if APIIC/other government body lays out dedicated effluents conveyance to sea.• Work with other industries / Municipal corporation for a pipeline upto dedicated drain / discharge post drinking water intake point of RMC.• Work with NEERI in upgrading the Turpulanka sand shoals lagoons for further polishing.	The industry approached the Regional Office, Kakinada and obtained information with regard to various options for discharge of treated effluents into sea.
4. Regarding odour problems the foul condensate collection and treatment shall be commissioned by August 2015.	The Unit completed the erection of hard piping system & commissioned the same. But, still perceptable foul condensate smell is prevailing at main entrance gate and near ETP during the inspection

WHEREAS vide reference 8th cited, legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 30.12.2016. The representatives of the industry attended the legal hearing. The committee noted the non-compliance of CFO order conditions and the directions of the Board. The representative of industry informed that solid waste dumped at Venkatapuram Village, contains mainly lime and civil debris and traces of waste pulp. The solid waste samples were tested at M/s. Vimta Laboratories. As per the reports all the constituents are well within the limits as per HW rules 2008 and also complied with TCPL test as per amended Rules of 2016, it was informed that fugitive dust containment/suppression systems installed for RLK and commissioned at an estimated project cost of Rs.210 Lakhs. It was also informed that they will install web cameras by end of January'2017. They informed that Dust Extraction system provided and is being operated to control fugitive wood dust and containment barriers were provided.

The Committee after detailed discussions, recommended to issue the following directions:

1. ***The industry may be directed to lift the dumped solid waste at venkatapuram (V) for safe disposal and also the stagnated leached effluents for further treatment from this place.***

2. *The industry is not meeting the recommendations of the expert committee in respect of temperature of 35° at the inlet of aeration tank. The industry shall improve the cooling system attached to ETP.*
3. *The industry shall take necessary measures to control fugitive emissions near lime kiln 1 and lime kiln 2 areas.*
4. *The industry shall install web cameras at outlet of ETP and connect to APPCB & CPCB website.*
5. *The industry shall explore the possibility of providing dedicated draining facility to discharge the treated effluent of paper mill directly into sea, instead of storing the treated effluents in the lagoons at Turpulanka sandshoals of Godavari River.*
6. *The industry shall operate the NGG system continuously to reduce smell nuisance mainly during winter season.*
7. *The industry shall comply all directions issued by the Board vide order dt. 21.06.2015.*
8. *The facility shall ensure the continuous compliance of CFO & HW Authorization conditions issued by the Board.*

This order is issued under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 30.01.2017.


Sd/-
MEMBER SECRETARY

To
M/s. International Paper APPM Limited,
Sri Ram Nagar, Rajahmundry,
East Godavari District – 533105.

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action.

// T.C.F.B.O //


JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari street, Kasturibaipet, Vijayawada – 520 010

Phone: 0866-2436217.
e-mail: "appcb.gov@gmail.com
Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.617/APPCB/UH-II/TF/KKD/2017-

Dt. 19.09.2017

DIRECTIONS

Sub: APPCB – TF – HO - M/s. International Paper APPM Limited, Sri Ram Nagar, Rajahmundry, East Godavari District – Non-Compliance of Board directions and complaints received against the industry - Legal Hearing held on 10.08.2017 - **Directions** – Issued - Reg.

Ref: 1. Consent Order No.APPCB/VSP/RJY/361/CFO/HO/2015-2933, dt.01.08.2015.
2. Order No.617/APPCB/UH-II/TF/KKD/2016, dt.30.01.2017.
3. Odour nuisance in and around Rajamahendravaram raised by Hon'ble District Judge in the meeting held on 23.03.2017.
4. Board Officials inspected the industry on 30.03.2017 under Randomized Risk Based Inspections.
5. Notice No.14-R-1003/PCB/RO-KKD/2017-2671, dt.10.05.2017.
6. External Advisory Committee (Task Force) Meeting held on 10.08.2017.

WHEREAS you are operating the Pulp & Paper industry in the name & style of M/s. the International Paper APPM Ltd., located at Sreeramnagar, Rajahmundry, East Godavari District.

WHEREAS vide reference 1st cited, the Board issued Consent for Operation & Hazardous Waste Authorization to the industry vide order dt.01.08.2015, which is valid upto 30.06.2018.

WHEREAS vide reference 2nd cited, the Board has issued specific directions to the industry on 30.01.2017 for non-compliance of Board directions and consent conditions.

WHEREAS vide reference 3rd cited, the Hon'ble District Judge in the district level officer meeting held on 23.03.2017, complained regarding smell nuisance in and around Rajamahendravaram Municipal Corporation area due to operation of the industry, indicating that the measures taken for control of smell nuisance are not adequate, thereby residents in Rajahmundry Municipal Corporation area facing smell nuisance.

WHEREAS vide reference 4th cited, the Board officials inspected the industry on 30.03.2017 under randomized risk based inspections and observed the following violations:

1. The industry is not meeting the recommendations of the expert committee in respect of temperature of 35^oC at the inlet of aeration tank. The industry shall improve the cooling system attached to ETP.
2. The industry has not submitted the lease agreement of Thurupulanka.
3. Fugitive emissions near lime kiln area were observed.
4. The unit completed the erection of hard piping system & commissioned the same. But, still perceptible foul condensate smell is prevailing at Mallayyapeta, main entrance gate and near ETP during the inspection.
5. The industry has provided online continuous stack monitoring systems to the boilers and lime kiln and also provided effluent monitoring systems.
6. The industry has to provide colour coding to the entire NCG collection system, so as to identify the sources of odour nuisance and remedial measures to be implemented.

WHEREAS vide reference 5th cited, the EE, RO, Kakinada has issued show cause notice to the industry on 10.05.2017 in connection with complaints received against the industry and non-compliance of Board directions.

WHEREAS vide reference 6th cited, legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 10.08.2017. The representatives of the industry attended the legal hearing and complainants did not attend the meeting. The Committee noted the non-compliance of CFO conditions and Board directions. The representative of the industry informed that they are segregating low volume high concentration NCG (LVHC), high volume low concentration NCG (HVLC) and foul stream generated from drains of LVHC and HVLC. The industry has routed LVHC stream of NCG to rotary lime kiln for thermal destruction. For HVLC stream of NCG, they have provided dedicated incinerator for incineration since, 2006. For the foul stream hard piping installed and operating since November, 2015. Further they proposed modification and up-gradation of hard piping, stream ejector, new piping, safety devices/interlocks etc. They further proposed to install new HVLC gas cooler and related piping, expected to commission the same by April, 2018. They have also furnished performance evaluation of ETP carried out by NEERI and also feasibility study carried out by M/s.Cil Triveni water Institute, New Delhi for alternative disposal mode of treated wastewater from M/s.Internation Paper APPM Ltd., Rajahmandravaram. Further they informed that the lease cost of the land for discharge of treated waste water into thurupulanka and sand shoals of river Godavari has increased, which is under negotiation to fix the lease rate. They are also pursuing the Rajahmandravaram Municipality to lay common drain to discharge treated effluent and treated sullage of Rajahmandravaram till Ava drain. Further, the Ava drain & naltru drain will be connected by constructing a small drain near RK palem area for final disposal into sea.

The Committee, after detailed discussions, recommended to issue the following directions. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

- and c.m.*
1. **The industry shall restrict the temperature of waste water to below 35°C at inlet of ETP. The plan of action to restrict the temperature of waste water at inlet of ETP within 2 months shall be furnished to RO, Kakinada and ZO, Visakhapatnam.**
 2. **The industry shall implement recommendation of the NEERI to operate ETP to achieve prescribed discharge standards. Further they shall furnish implementation progress of NEERI recommendations for operation of ETP to RO, Kakinada and ZO, Visakhapatnam every month along with consolidated data on power consumption for operation of ETP, waste water generated, treated and disposed for stream wise.**
 3. **The industry shall expedite plan of action to establish alternative disposal mode of treated waste water along with treated sullage of Rajamhandravaram. The recommendations of the feasibility study carried out in consultation with M/s.Cil Triveni water Institute, New Delhi shall be taken up with Rajamhandravaram Municipal Corporation and District administration to prepare joint action plan. They shall obtain CFE from the Board, prior to establishment of alternative disposal mode of treated waste water / change of present disposal mode. The progress shall be reported to RO, Kakinada and ZO, Visakhapatnam regularly.**
 4. **The industry shall regularly monitor odour at Mallayapeta, main entrance gate, near ETP and in the surrounding villages. They shall expedite plan of action presented during EAC(TF) Meeting held on 10.08.2017 to mitigate odour nuisance in the surroundings and they shall contain odour at source of generation.**
 5. **The industry has to upgrade the NCG system and to operate the same continuously to mitigate smell nuisance.**
 6. **The industry shall implement adequate dust containment cum extraction measures near lime kiln 1&2 to mitigate fugitive emissions and shall report compliance to RO, Kakinada and ZO, Visakhapatnam within one month.**

7. **The industry shall expedite to furnish renewal of lease agreement for transit storage of treated waste water at Thurupulanka from competent authorities. The progress shall be reported by RO, Kakinada and ZO, Visakhapatnam within 15 days.**
8. **The industry shall dispose the solid waste generated from process & ETP in environmental sound manner. The details of solid waste generation for stream wise & disposal mode shall be reported to RO, Kakinada & ZO, Visakhapatnam for every 3 months.**
9. **The industry shall comply all the directions issued by the Board vide order date. 27.07.2015, 21.06.2016 & 30.01.2017.**
10. **The industry shall ensure continuous compliance of the conditions stipulated in the CFO & HWA order obtained from the Board.**

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 19.09.2017.

Sd/-
MEMBER SECRETARY

To
M/s. International Paper APPM Limited,
Sri Ram Nagar, Rajahmundry,
East Godavari District – 533105.

// T.C.F.B.O //


JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II



406 195/2019
592
28 JUN 2019
Regd. Post With Ack Due

Order No.617/APPCB/UH-II/TF/KKD/2019-394

Dt.13.06.2019

DIRECTIONS

Sub: APPCB – TF – HO - M/s. International Paper APPM Limited, Sri Ram Nagar, Rajahmundry, East Godavari District – Non-Compliance of Board directions and complaints received against the industry - Legal Hearing held on 17.04.2019 - **Directions – Issued - Reg.**

- Ref:**
1. Consent Order No.APPCB/VSP/RJY/361/CFO/HO/2015-2933, dt.01.08.2015.
 2. Order No.617/APPCB/UH-II/TF/KKD/2016, dt.30.01.2017.
 3. Odour nuisance in and around Rajamahendravaram issue raised by Hon'ble District Judge in the meeting held on 23.03.2017.
 4. Notice No.14-R-1003/PCB/RO-KKD/2017-2671, dt.10.05.2017.
 5. Order No.617/APPCB/UH-II/TF/KKD/2017, dt.19.09.2017.
 6. Complaint No.PMOPG/E/2018/0418115 filed by Sri D. Vasudeva Rao, R/o.Rajamahendravaram regarding pollution of River Godavari due to discharge of effluent and sewage by M/s.International Paper APPM Ltd., received from CPCB, New Delhi.
 7. Lr.No.Complaint/PCB/RO-KKD/2019-1807, dt.11.01.2019 of RO, Kakinada.
 8. Minutes of External Advisory Committee (Task Force) Meeting held on 17.04.2019.

WHEREAS you are operating the Pulp & Paper industry in the name & style of M/s. the International Paper APPM Ltd., located at Sreeramnagar, Rajahmundry, East Godavari District.

WHEREAS vide reference 1st cited, the Board issued Consent for Operation & Hazardous Waste Authorization to the industry vide order dt.01.08.2015, which is valid upto 30.06.2018.

WHEREAS vide reference 2nd cited, the Board has issued specific directions to the industry on 30.01.2017 for non-compliance of Board directions and consent conditions.

WHEREAS vide reference 3rd cited, the Hon'ble District Judge in the district level officer meeting held on 23.03.2017, complained regarding smell nuisance in and around Rajamahendravaram Municipal Corporation area due to operation of the industry, indicating that the measures taken for control of smell nuisance are not adequate, thereby residents in Rajahmundry Municipal Corporation area facing smell nuisance.

WHEREAS vide reference 4th cited, the EE, RO, Kakinada has issued show cause notice to the industry on 10.05.2017 in connection with complaints received against the industry and non-compliance of Board directions.

WHEREAS the Board vide reference 5th cited, issued directions on 19.09.2017 for non-compliance of Board directions and complaints against the industry.

WHEREAS the Board vide reference 6th cited, received the Complaint No.PMOPG/E/2018/0418115 filed by Sri D.Vasudevarao, R/o. Rajamahendravaram regarding pollution of River Godavari due to discharge of effluent from M/s.International Paper APPM Limited and discharge of sewage and dumping of plastic & Bio Medical waste from Rajamahendravaram Municipal Corporation area.

WHEREAS the RO, Kakinada vide reference 7th cited, has furnished report on 11.01.2019 as follows:

The Board has been according permission from time to time to M/s. International Paper APPM Limited, Rajahmundry formerly M/s. AP Paper Mills Limited to discharge treated effluent after meeting the Board's standards into sand shoals located at Thurpulanka which are existing in River Godavari at upstream of Rajahmundry. The details of the industry are submitted below:

- M/s.IP APPM Limited is operating an integrated wood based Pulp, Paper and Co-generation units since long time located at Sri Ram Nagar, Rajahmundry, East Godavari

District. The industry is surrounded by Rajahmundry Municipal Corporation limits of Sri Ram Nagar Colony, Kotilingalapeta, Pandiri Mahadevudu Colony of Rajahmundry Urban. Habitation was developed all three sides surrounded the industry premises.

- The industry obtained Environmental Clearance from MoEF dated 31.01.2005 for pulp – 500 TPD, Paper – 330 TPD and Captive Power plant – 34 MW. The industry also obtained Environmental Clearance from SEIAA, AP dated 26.02.2010 for paper – 593 TPD and Captive Power Plant – 46 MW. The industry is having CFO & HWA valid up to 30.06.2023.
- The industry installed and operating ETP consisting of Grit Chamber, Primary Clarifier (2 Nos), Cooling tower followed by Diffused aeration tank, Secondary Clarifier (2 Nos) and Sludge Thickener. The industry is finally discharging treated waste water in the sand shoals at Thurpulanka, which are existing in River Godavari at upstream of Rajahmundry for tertiary treatment and disposal. The industry adopted a unique Land (natural sand bed) Treatment System for its treated effluent further based on the know-how and designs provided by NEERI, Nagpur. The efficacy of the percolation system in the shoals has been dearly reflex through its natural, physical, chemical and biological process in the soil / sand water- Air matrix. It is considered most ideal for tertiary treatment of the waste water. The island has been demarcated into North and southern lagoons (in an approximate area of Ac.612) with different depth and area with total storage capacity of 7,26,261 m³. Thus, the average retention time in the lagoons for evaporation of percolation of treated wastewater in sand shoals of Thurpulanka is about 30 days. The reservoir lagoons will be filled with treated effluent in a phased manner by means of gravity. The bunds have been built in between all the reservoir lagoons. From the lagoons the treated effluents under goes evaporation and percolation. As per the recommendations of the NEERI, Nagpur, the Board has accorded permission to the paper mill to discharge treated effluent into sand shoals. The sand shoals acts as a tertiary treatment filter and the treated effluent will be treated further and percolates through this sand shoals. The treated effluent discharged into the sand shoals will not mix with the river water in general but, during the heavy floods the effluent get mixed with flood water and flows to join the Sea. The industry also provided Online Effluent Monitoring System to ETP and connected to CPCB Website.
- As per the Board's directions dt.27.07.2015 & 19.09.2017, the industry shall expedite plan of action to establish alternative disposal of treated waste water along with treated sullage of Rajamahendravaram. The recommendations of the feasibility study carried out in consultation with M/s. CII Triveni water Institute, New Delhi shall be taken up with Rajamahendravaram Municipal Corporation and District administration to prepare joint action plan. They shall obtain CFE from the Board, prior to establishment of alternative disposal mode of treated waste water / change of present disposal mode. The progress shall be reported to RO, Kakinada and ZO, Visakhapatnam regularly.
- The Board has been reviewing the industry's compliance with the CFO conditions and Task Force directions from time to time. The Board reviewed the industry's compliance with the Board's directions and CFO conditions latest on 10.10.2018 on issue of alternative discharge directly into Sea of treated effluent of the industry and as per the recommendations of the Task Force Committee a letter was addressed to the District Collector, East Godavari District on 29.10.2018, requesting to review the issue of alternative discharge directly into Sea of treated effluents of M/s.IP APPM Limited and sewage of Rajamahendravaram Municipal Corporation with irrigation Department, Revenue Department, Panchayat Raj Department for arriving possible cost of different alternative options and Board has been pursuing the District Collector for review on the issue.
- The Board has been collecting the treated effluent being disposed into Sand Shoals of Thurpulanka by M/s.IP APPM Limited on monthly basis. As per the analysis reports of the samples collected, most of the time the various parameters of the treated effluent are meeting the Board's discharge standards. The Board has been issuing notices to the industry, whenever, the treated effluent is not meeting the Board's discharge standards for rectifying the same.

WHEREAS the Board on 06.08.2015, was in receipt of representation of Hon'ble Member of Parliament, Rajamahendravaram Sri M.Murali Mohan through the then Hon'ble Minister of Environment Forest & CC, Gol Sri Prakash Javadekar regarding pollution of River Godavari and request for two trash skimmers.

WHEREAS the Board Officials along with officials from CPCB, Bangalore conducted joint inspection on 17.08.2015 & 18.08.2015 and submitted detail reports to the Member Secretary, APPCB vide letters dated 10.08.2015 & 10.09.2015.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 17.04.2019. The representative of the industry has attended the legal hearing and complainant did not attend the legal hearing. The Committee noted that the Board has received a Complaint No.PMOPG/E/2018/0418115 filed by Sri D.Vasudevarao, R/o. Rajamahendravaram regarding pollution of River Godavari due to discharge of effluent from M/s.International Paper APPM Limited and discharge of sewage and dumping of plastic & Bio Medical waste from Rajamahendravaram Municipal Corporation area. The EE, RO, Kakinada has informed that the complainant Sri D.Vasudevarao, R/o. Rajamahendravaram was contacted personally on 04.01.2019 and he expressed his concerns that in spite of the request made by him to Hon'ble the then Minister for MoEF&CC, GoI through Hon'ble MP, Rajamahendravaram, regarding requirement of 2Nos of skimmers to remove the floating matter in River Godavari in order to prevent pollution, nothing was materialized till date and hence he made a complaint through PM Portal. The Complainant requested the Board to pursue the matter with MoEF&CC for providing of 2 Nos. of skimmers in the interest of Public Health and to protect the wholeness of River Godavari. It was informed that the Board has been according permission from time to time to industry to discharge treated effluent after meeting the Board's standards into sand shoals located at Thurpulanka which are existing in River Godavari at upstream of Rajahmundry. The Board has directed the Paper Mill to expedite the plan of action to establish alternative disposal of treated waste water along with sullage of Rajamahendravaram. The Paper Mill has prepared feasibility study in consultation with M/s.CII Triveni Water Institute, New Delhi. The District Collector, East Godavari District reviewed the issue of alternative discharge into Sea of treated effluent of the industry with Irrigation Department, Panchayatraj Dept., for arriving possible different alternative options. The EE, RO, Kakinada is pursuing the matter with District Collector. The EE, RO, Kakinada has informed that they are monitoring the industry regularly and observed that the BOD parameter is exceeding the Board's standard of 30 mg/ltr at times. It was informed that the Board is collecting waste water samples from STP of Rajamahendravaram on monthly basis and most of the time the various parameters are meeting the Board's discharge standards except BOD which is slightly exceed the Board's discharge standards of 30 mg/lit and the Board has been issuing notices to Municipal Corporation. The Board has given fund assistance of Rs.2.71 Crores to Rajamahendravaram Municipal Corporation for construction of additional 5 MLD capacity STP near Dowlaiswaram to treat the part of the sewage generated in Rajamahendravaram Municipal Corporation area.

The Committee, after detailed discussions, recommended to issue the following directions. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall calibrate all online monitoring systems in the presence of Board officials within one month and report the compliance.***
2. ***The industry shall take all measures to improve the performance of the ETP to achieve Board's standards.***
3. ***The industry shall expedite plan of action to establish alternative disposal mode of treated waste water along with treated sullage of Rajamahendravaram. The recommendations of the feasibility study carried out in consultation with M/s.CII Triveni water Institute, New Delhi shall be taken up with Rajamahendravaram Municipal Corporation and District administration to prepare joint action plan. They shall obtain CFE from the Board, prior to establishment of alternative disposal mode of treated waste water / change of present disposal mode. The progress shall be reported to RO, Kakinada and ZO, Visakhapatnam regularly.***
4. ***The industry shall provide funds for procurement of one Skimmer under the CSR activities within 6 months to remove floating material / plastic material in River Godavari in the interest of public health.***
5. ***The industry shall regularly monitor odour at Mallayapeta, main entrance gate, near ETP and in the surrounding villages. They shall expedite plan of action presented during EAC (TF) Meeting held on 10.08.2017 to mitigate odour nuisance in the surroundings and they shall contain odour at source of generation.***
6. ***The industry shall comply all the directions issued by the Board vide order dt.19.09.2017.***
7. ***The industry shall ensure continuous compliance of the conditions stipulated in the CFO & HWA order obtained from the Board.***

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 13.06.2019.

Sd/
CHAIRMAN
APPCB



To
M/s. International Paper APPM Limited,
Sri Ram Nagar, Rajahmundry,
East Godavari District – 533105.

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action.

//T.C.F.E.O.//

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-1



ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Order No. 617/APPCB/HO/ECS/KKD/2019-

Date: 15/03/2024.

DIRECTIONS

Sub: APPCB – HO - ECS – M/s. Andhra Paper Limited, Sriramnagar, Rajamahendravaram, East Godavari District - Complaints on water & air pollution problems from your industry – Non-compliance to CTO conditions and prescribed discharge standards – Monitoring (TF) Committee Meeting held on 26.02.2024 – Directions – Issued – Reg.

- Ref:
1. The industry obtained EC on 31.01.2005.
 2. CTO & HWA order dt. 03.07.2023 valid upto 30.06.2028
 3. The Board officials inspected the industry on 07.12.2022.
 4. External Advisory Committee (Task Force) meeting held on 13.01.2023.
 5. SCN No . 617/APPCB/ERM/TF/KKD/2023- Date: 30.01.2023.
 6. Monitoring (TF) Committee meeting held on 26.02.2024.

* * *

WHEREAS you are operating an integrated a wood-based Pulp, Paper and Co generation plant in the name and style of M/s Andhra Paper Limited located at Rajamahendravaram, East Godavari District, Andhra Pradesh.

WHEREAS the Board issued renewal of Consent to Operate (CTO) & Hazardous Waste Authorization (HWA) dt. 03.07.2023 to your industry for period up to 30.06.2028 to produce Paper - 2,07,550 TPA; Pulp - 2,00,000 TPA; Captive Power - 46 MW and Paper sheets (A4 Sheeter) – 267 TPD.

WHEREAS the Board officials inspected the industry and sand shoals of Turpulanka on 07.12.2022 and reported non-compliance to consent conditions and Board directions.

WHEREAS the Board reviewed the non-compliance of your industry during EAC (TF) meeting held on 13.01.2023 and issued show cause notice dt. 30.01.2023 (vide ref. 5th cited).

WHEREAS the Hon'ble NGT (SZ), Chennai registered O.A No. 33 of 2023 (SZ) on the allegations of Sri N. Rajasekhar and Sri M. Pushparaju, Kotilingalapeta, EG District against M/s. Andhra Paper Limited, Sriramnagar, Rajamahendravaram , East Godavari District.

WHEREAS CPCB officials inspected your industry in compliance to the Hon'ble NGT order dt. 12.04.2023 in O.A No. 33 of 2023 (SZ) during 15th – 17th May, 2023 and filed report before the Hon'ble NGT. The main observations and recommendations of the CPCB are as follows –

- a. The annual raw material consumption data and production data of pulp, paper and A4 Sheets and operation of captive power plant during the Financial Years 2020-21, 2021-22 and 2022-23 shows that the Industry is operated within the consented capacity.
- b. Approximately 32,405 KLD of water from River Godavari is utilized in the process section and 27,532 KLD of effluent is generated, complying the EC and Consent to

- Operate conditions. Average water consumed per ton of paper produced is 55 KL and it is complying the permitted quantity of 75 KL per ton of paper in EC conditions.
- c. Effluent Treatment Plant of capacity 45,000 KLD consisting of primary clarifiers, aeration tanks, secondary clarifiers and tertiary clarifiers is installed for treatment of effluent through activated sludge process. The capacity of the ETP is adequate for treating 27,532 KLD of effluent generated from process. During the inspection, the ETP was in operation.
 - d. The treated effluent samples were collected from the outlet of the ETP and inlet of the Lagoons at Turupulanka island. The results of the samples analyzed shows that pH, BOD, COD, TSS, AoX and oil and grease are within the limits of effluent discharge standards
 - e. Electro Static Precipitator along with stack are provided at Rotary Lime Kilns -1, Rotary Lime Kilns -2, recovery boiler and coal fired boiler for control of particulate matter emissions. Source monitoring results shows that particulate matter concentrations at Rotary Lime Kilns -1 and Rotary Lime Kilns -2 are 45.2 mg/Nm³ and 32.8 mg/Nm³ and are within the limits of source emission standards for particulate matter i.e., 50 mg/Nm³.
 - f. Particulate matter concentrations at recovery boiler is 84 mg/Nm³ and coal fired boiler is 164 mg/Nm³ and exceeding the limits of source emission standards for particulate matter i.e., 50 mg/Nm³.
 - g. Hydrogen Sulphide concentration at Rotary Lime Kilns -1 and Rotary Lime Kilns -2 are 1206 mg/Nm³ and 1033 mg/Nm³ and exceeding the limits of source emission standards for Hydrogen Sulphide i.e. 10 mg/Nm³.
 - h. The OCEMS for monitoring of Particulate matter are installed at stacks connected to Rotary Lime Kilns -1, Rotary Lime Kilns -2, recovery boiler and coal fired boiler. Data are connected to the APPCB and CPCB portals. The analysis of OCEMS data of May, 2023 shows that the industry is exceeding emission standards.
 - i. Comparison of concentration of particulate matter emissions recorded during manual monitoring and corresponding OCEMS data shows that OCEMS data recorded are 2 to 4.5 times less than the actual concentration of Particulate matter and actual values are not recorded.
 - j. For control of fugitive emissions, closed conveyers and water sprinklers are provided at coal storage yard; closed conveyers, suction ducts and cyclones are provided to wood chipping yard; and lime dust extraction system, bag filters are provided at Rotary Lime Kilns.
 - k. The hazardous and non-hazardous waste generated are segregated and stored in the designated locations with proper labelling and platforms and disposed through authorized dealers. Waste such as ETP sludge, used lubricated oil, spend ion exchange resin, contaminated cotton/cleaning material were disposed in the boilers along with the fuel complying the consent conditions. The samples of river water were collected from River Godavari at upstream and downstream of locations of lagoons at Turupulanka island. The concentration of pH, BOD and Dissolved Oxygen in river water samples shows that the river water is complying with the Water Quality Criteria of Class of Water 'A' with designated best use for "Drinking Water Source without conventional treatment but after disinfection".
 - l. The industry is complying with the conditions of Environmental Clearance and Consent conditions except for the following:
 - i. The lease agreement of discharge of treated effluent to lagoons at Turupulanka island was expired in 1999 and yet to be renewed.
 - ii. The Industry is exceeding the source emission standards for Particulate matter at recovery boiler and coal fired boiler.
 - iii. The industry is exceeding the source emission standards for Hydrogen Sulphide at Rotary Lime Kiln- 1 and Rotary Lime Kiln -2.
 - iv. OCEMS installed for monitoring emissions are not calibrated and operated properly as particulate matter emissions data recorded in OCEMS are 2 to 4.5

times less than the actual concentration of Particulate matter emissions.

- v. As per the consent conditions, temperature of the effluent shall be below 35°C prior to the inlet of the ETP. To reduce the temperature of the effluent from 45-48°C, the effluent is circulated through cooling tower prior to microbial treatment. As per the records, the temperature at the outlet of the cooling tower is 40-45°C. During the inspection it was observed that the Industry is in the process of renovating the cooling tower to increase the surface area to reduce the effluent temperature to less than 35°C.
- vi. Compared to 33% of the required area to be develop as greenbelt as per the consent conditions, 32.8% of the total land area of the industry is developed as greenbelt.
- vii. The Industry has to install four Continuous Ambient Air Quality Monitoring Stations as per consent conditions. The Industry has installed only two CAAQM Stations and out of two stations, one station is in operation.

CPCB Recommendations:

The industry may be directed to implement the following:

- i. To renew the lease agreement for discharge of treated effluent to lagoons at Turupulanka.
- ii. To augment air pollution control devices at recovery boiler and coal fired boiler to control particulate matter emissions.
- iii. To implement measures to control Hydrogen Sulphide emissions at Rotary Lime Kilns -1 and Rotary Lime Kilns -2 and comply with the source emission standards.
- iv. To calibrate and operate the OCEMS installed for monitoring particulate matter emissions, properly and record the actual concentrations.
- v. To reduce the temperature of the effluent to less than 35°C prior to microbial treatment.
- vi. To develop greenbelt in 33% of the total land area of the Industry to mitigate effects of fugitive emissions.
- vii. To install two Continuous Ambient Air Quality Monitoring Stations in addition to the existing two CAAQM Stations and ensure operation of all the four CAAQM Stations.

WHEREAS the Hon'ble NGT vide order dt. 01.12.2023 in O.A No. 33 of 2023 (SZ) directed the APPCB to file the report.

WHEREAS a hearing was conducted before the Monitoring (Task Force) Committee Meeting of A.P. Pollution Control Board on 26.02.2024. The representatives of the industry attended the meeting and informed that they have applied to Government for renewal the lease agreement for discharge of treated effluents into Turpulanka sand shallows of River Godavari. Further informed that upgradation of ETP with jet aerators in aeration tank; dust extraction system in chipper house; water sprinklers at coal yard and renovation of ESP fields in recovery boiler are under progress. Also informed that cooling tower to ETP; oxygen injection line into Aeration Tank-1; water conservation and water sprinklers at coal yard & lime kiln area are under progress and submitted time bound action plan vide letter dt.26.02.2024. The EE, RO, Kakinada attended the meeting through VC and informed that the officials of CPCB, Chennai inspected the unit during May, 2023 in connection with Hon'ble NGT order date.12.04.2023 in O.A.No. 33/2023 (SZ) and observed certain non-compliance/ recommendations. Further informed that the industry is discharging the wastewater generated at their unit into Turpulanka sand shallows of river Godavari after treatment, without obtaining lease renewal from GoAP since 1999. The Board is monitoring

the outlet of ETP and treated wastewater discharges into Turpulanka sand shallows every month. The industry exceeded prescribed emission standards at point sources i.e. PM concentration in stack emissions from coal boiler & recovery boiler; and H₂S concentration in the stack emissions from Rotary Kiln -1 & 2.

After detailed review, the Committee recommended to issue the specific directions to M/s. Andhra Paper Limited, Sriramnagar, Rajamahendravaram. Accordingly, the Board hereby issues the following directions to your industry under Sec.33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under Sec.31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof -

1. ***The lease agreement of discharge of treated effluent to lagoons at Turuplanka island was expired in 1999 and yet to be renewed. The industry shall immediately renew the lease agreement for discharge of treated effluent to lagoons at Turupulanka sand shallows of River Godavari.***
2. ***The industry shall immediately stop discharging the treated or untreated wastewater into the Turpulanka sand shallows of River Godavari for a period of one month until 25th March, 2024.***
3. ***The industry shall expedite installation of Jet aerators in aeration tank by replacing diffuser membrane system by 30.04.2024.***
4. ***The industry shall upgrade & maintain the cooling tower of the ETP to ensure temperature of the wastewater to less than 35⁰C at inlet of ETP.***
5. ***The industry shall implement latest techniques to improve water conservation and to reduce freshwater consumption to best possible extent. The progress shall be reported periodically.***
6. ***The industry shall complete installation of VFD for aeration tank inlet pumps to maintain consistent flow by 30.07.2024.***
7. ***The industry shall expedite plan of action for alternate disposal mode of treated wastewater along with treated sullage of Rajamahendravaram. The progress shall be reported every month to District Administration and to the Board.***
8. ***The industry shall expeditiously complete replacement of analyzers in the 2nd AAQM station for PM₁₀, PM_{2.5}, SO₂, NO_x and VOC analyzer by 30.04.2024.***
9. ***The industry shall regularly operate the water sprinklers at coal yard and lime kiln area for suppression / containment of fugitive emissions. The industry shall provide flow meter with totalizer to quantify the water consumed for operation of the sprinklers and the records shall be kept accessible to inspecting officials.***
10. ***The industry shall immediately augment air pollution control devices at coal fired boiler by 31.03.2024 and Recovery boiler by 30.04.2024 to control pollutants emissions and ensure compliance to the prescribed emissions standards.***
11. ***The industry shall operate the dust extraction system effectively in chipper house for suppression/containment of fugitive dust emissions.***
12. ***The industry shall expedite installation of additional 2 No. AAQM Stations by 30.05.2024 at representative locations in consultation with RO, Kakinada.***
13. ***The industry shall complete reliability studies on the NCG collection and treatment system by 31.03.2024.***
14. ***The industry shall complete installation of H₂S online stack analyzers to rotary kiln – 1 & 2 and connectivity with website of APPCB & CPCB by 30.04.2024 for continuous display of the monitoring values in the online portal.***
15. ***The industry shall undertake periodical study by an reputed organization to identify the dispersion pattern of odours substances in the core zone and possible impacts in the surroundings of the industry; to furnish short & long***

- term plans to implement requisite containment measures to mitigate any odour nuisance in the surroundings. The study findings and implementation plan of action to alleviate odour nuisance in the surroundings shall be furnished to the Board within 3 months.*
16. *The industry to implement measures to control Hydrogen Sulphide emissions at Rotary Lime Kilns -1 & 2 to achieve compliance of H₂S concentration less than 10 mg/Nm³ within a month and other prescribed standards from the stack emissions of the rotary kilns.*
 17. *OCEMS installed for monitoring emissions are not calibrated and operated properly as particulate matter emissions data recorded in OCEMS are 2 to 4.5 times less than the actual concentration of Particulate matter emissions. The industry shall immediately rectify the above and shall furnish plan of action to prevent such reoccurrences; to calibrate and operate the OCEMS for monitoring particulate matter emissions properly and record the actual concentrations.*
 18. *The industry shall ensure compliance to the CPCB guidelines dated. 05.02.2014, 02.03.2015 and further notification issued for periodical calibration of online pollution monitoring systems from time to time.*
 19. *The industry shall complete construction of shed of adequate capacity for storage of ETP sludge with elevated platform, leachate collection and dedicated pumps to convey the collected leachate to ETP by 30.06.2024. Adequate facilities shall be provided to prevent contamination of run-off.*
 20. *The industry shall expedite greenbelt development in the balance area to achieve 33% of total project site.*
 21. *The industry shall furnish implementation progress of the lapses/ recommendations of the CPCB.*
 22. *The industry shall abide by the directions issued by the Hon'ble NGT in O.A. No. 33 of 2023 (SZ)*
 23. *The industry shall ensure that there shall not be any pollution problems in the surroundings.*

The implementation progress of the above directions shall be reported to RO, Kakinada regularly.

You are hereby directed to note that, should you violate any one of the directions mentioned above, action will be initiated under Sec.41(2) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.37 of the Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of safe guarding Public Health and Environment.

This Order comes into effect from today i.e.,15/03/2024.

**B Sreedhar las
MEMBER SECRETARY**

To
The Occupier,
M/s. Andhra Paper Limited,
Sriramnagar,
Rajamahendravaram.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information.
2. The Environmental Engineer, Regional Office, Kakinada for information and necessary action. He is directed to periodically monitor the industry on implementation progress of the above directions and to furnish report.



ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Memo No. 617/APPCB/HO/ECS/KKD/2019-

Date:15/03/2024.

Sub: APPCB - HO - ECS - M/s. Andhra Paper Limited, Sriramnagar, Rajamahendravaram, East Godavari District - Complaints on Water & Air pollution problems from your industry – Non-compliance to CTO conditions and prescribed discharge standards – Monitoring (TF) Committee Meeting held on 26.02.2024 - Minutes communicated - Reg.

Ref: 1. CTO&HWA order dt. 03.07.2023, valid upto 30.06.2028.
2. Monitoring (TF) Committee meeting held on 26.02.2024.

* * *

The Board reviewed the non-compliance of M/s Andhra Paper Limited, Sriramnagar, Rajamahendravaram, East Godavari District during the Monitoring (TF) Committee Meeting held on 26.02.2024. After detailed review, the committee recommended to issue directions to the industry. Further the EE, RO, Kakinada is directed to undertake the following -

1. To inspect the industry to immediately stop discharging of treated/untreated effluents into Turupulankasand shallows of river Godavari, till 25th March, 2024.
2. To undertake weekly monitoring of the water quality of river Godavari in the influential zone at upstream and downstream of the Turupulankasand shallows till end of March, 2024 to analyze all the core and critical parameters.
3. To inspect the industry to monitor the implementation progress of the CPCB recommendations and directions issued by the Board.
4. To undertake periodical monitoring on improvement in air quality and water quality after implementation of the action plan furnished by the industry vide letter dt.26.02.2024 (copy enclosed).
5. To co-ordinate with District Administration to expedite plan of action for alternate disposal mode of treated wastewater along with treated sullage of Rajamahendravaram and the progress periodically.

In view of the above, the EE, RO, Kakinada is directed to periodically monitoring the industry on implement progress of the directions issued to the industry and to furnish report on the above.

B Sreedhar las
MEMBER SECRETARY

To
The Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Kakinada.

Copy to:
The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information.



SC Notice No.14-R-/PCB/RO-KKD/2024- 712.

Date: 20-08-2024.

SHOW CAUSE NOTICE

Sub: APPCB ROKKD M/s. Andhra Paper Limited, Unit:Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District-Non-compliance of CTO Conditions - Notice issued - Reg.

Ref: 1. CTO & Authorization Order No.APPCB/VSP/RJY/361/CTO/HO/2010, Dt.03.07.2023 and valid upto 30.06.2028.
2. Board Officials inspected by the industry on 08.08.2024.

WHEREAS you are operating an Integrated Pulp & Paper Mill in the name and style of M/s. Andhra Paper Limited located at Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District to produce Paper-207550 TPA. Pulp-2,00,000 TPA, Captive Power -46 MW, Paper Sheets (A4 sheeter) - 267 TPD & Precipitated Calcium Carbonate (PCC) - 43000 TPA (dry basis).

WHEREAS the Board vide reference cited issued Consent CTO to your industry stipulating certain terms and conditions, which is valid up to 30.06.2028.

WHEREAS the Board Officials conducted stack monitoring for 105 TPH Coal Fired Boiler along with 34 MW Turbine, 1300 TPD Recovery Boiler; 100 TPD Rotary Lime Kiln-1 & 160 TPD Rotary Lime Kiln-II for the parameters of Particulate Matter (PM) and Hydrogen Sulphide (H₂S). The analysis results are given below:

Sl. No.	Sample source	Particulate matter (PM) Concentration in mg/Nm ³	CTO limiting standards in mg/Nm ³
1.	Stack attached to 105 TPH Coal Fired Boiler along with 34 MW Turbine	83.2	50
2.	Stack attached to 1300 TPD Recovery Boiler	58.9	50
Sl. No.	Sample source	Particulate matter (H ₂ S) Concentration in mg/Nm ³	CTO limiting standards in mg/Nm ³
1.	Stack attached to 100 TPD Rotary Lime Kiln-1	133.1	10
2.	Stack attached to 160 TPD Rotary Lime Kiln-II	15.7	10

WHEREAS the Particulate Matter (PM) concentration in Coal Fired Boiler of capacity 105 TPH; Recovery Boiler of capacity 1300 TPD and Hydrogen Sulphide (H₂S) concentration in Rotary Lime Kiln - I of 100 TPD & Rotary Lime Kiln - II of 160 TPD are exceeding the Board standards indicating that the efficiency of the air pollution control equipment is not adequate.

In view of the above, you are hereby directed to Showcause as to why legal action should not be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 for non-compliance of CTO conditions and not meeting the Board prescribed standards.

Your reply to this notice shall reach this office within 15 days from the date of receipt of this notice, failing which necessary legal action will be initiated against your industry in the interest of Public Health and Environment

ENVIRONMENTAL ENGINEER

To
 The Occupier,
 M/s. Andhra Paper Limited,
 Unit:Rajahmundry,
 Sriramnagar,
 Rajamahendravaram,
 East Godavari District.



Lr. No : APL/ENV/2024/08- 674

24.08.2024

To

Environmental Engineer,
A.P. Pollution Control Board, Plot No : 2, IDA, Ramanayyapet,
Kakinada - 533 305



Dear Sir,

SUB : M/s. Andhra Paper Limited - Unit: Rajahmundry, East Godavari
Dist. - Reply to Show Reply to Show Cause Notice dt. 20.08.2024.

REF: Show Cause Notice No : 14- R - /PCB/RO-KKD/2024- 712 dated
20.08.2024

The subject Notice under reference, refers to stack samples of Coal fired boiler, recovery boiler & Rotary Lime Kilns 08.08.2024 is exceeding concentration of Particulate matter & Hydrogen Sulphide against the prescribed norms. Therefore, called upon to Show Cause, as to why action, should not be initiated against our industry, under Section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act 1987 & noncompliance of CFO conditions and also called upon reply within 15 days from the date of receipt of the Notice, failing which Board is constrained to initiate necessary action against our industry in the interest of public health and environment.

We place the following for your kind consideration:

We state that our unit is operating within the prescribed norms, fulfilling conditions of CFO issued from time to time.

We do stack sampling of Coal fired boiler, Recovery Boiler and Rotary Lime Kilns once in a month by external Laboratory M/s.SV Enviro Labs & Consultants, Visakhapatnam, which is recognized by MOEFCC, NABL & NABET. The said reports from last 3 months are attached under **Annexure - 2**. The stack sampling values are within the prescribed norms of 50 mg/Nm³ with respect to Particulate Matter and 10 mg/Nm³ with respect to Hydrogen Sulfide.

The results of 3rd party is illustrated under for your ready reference:

ANDHRA PAPER LIMITED

(Corporate Identity Number: L21010AP1964PLC001008)

Regd. Office: Rajamahendravaram - 533 105, East Godavari District, India. Tel: +91-883-2471831

Corp. Office: 31, Chowringhee Road, Park Street, Kolkata - 700 016, India. Tel: +91-33-71500500

Website: www.andhrapaper.com; Email: info@andhrapaper.com

An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Company



Stack Quality Monitoring Data - Particulate Matter (mg/Nm ³)				
Sampling Date	28.05.2024	26.06.2024	24.07.2024	Norms
Coal Fired Boiler	39.19	45.3	40.2	50
Recovery Boiler	37.0	43.8	38.9	50
Stack Quality Monitoring Data – H ₂ S (mg/Nm ³)				
Rotary Lime Kiln.1	4.3	3.98	4.93	10
Rotary Lime Kiln. 2	4.7	4.12	4.91	10

However, based your monitoring reports, we are hereby submitting justification along with action plans for further improvement and reliability:

Description	Justification	Action Plans
Recovery Boiler PM	<p>Emissions are being controlled by Electrostatic Precipitators (ESP). There are 3 ESPs with total of 11 no's (3+3+5) of electric fields.</p> <p>During Mill Annual shuts year on year we undertake preventive and predictive maintenance of ESPs. Year wise renovation details are given below :</p> <p>1)Year 2024-25:</p> <p>Mill shut from 19th February to 26th March'24 and further mill shut up to 30.04.2024 due to workers unrest, ESP No.3 fields 1 to 4 complete Renovation:</p> <ul style="list-style-type: none"> - The field internals for 1 to 4 were replaced with a cost of 	<p>1) M/s. KC Cottrell Engineering services, Chennai awarded ESP-3 fields 1 to 4 renovation during 2024. The works are completed. Fine adjustment of ESP field's Voltages are in progress.</p> <p>2) ESP Ash leaching system will be installed and commissioned by the end of October'24. This improves overall ESP performance by controlling corrosive inert elements of chlorides and Potassium from the</p>

ANDHRA PAPER LIMITED

(Corporate Identity Number: L21010AP1964PLC001008)

Regd. Office: Rajamahendravaram – 533 105, East Godavari District, India. Tel: +91-883-2471831
Corp. Office: 31, Chowringhee Road, Park Street, Kolkata – 700 016, India. Tel: +91-33-71500500

Website: www.andhrapaper.com; Email: info@andhrapaper.com

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	<p>Rs. Rs.13.00 Crores. Purchase order issued to M/s. KC Cottrell Engineering services, Chennai.</p> <ul style="list-style-type: none"> - Common ash collection conveyers and related ducting were renovated - Inlet & Outlet ducting for ESP.3 renovated. - Inlet & Outlet Cone of ESP.3 modified to balancing flue gas distribution among all ESPs. - Rapping mechanism also undertaken for maintenance and repairs to improve dust collection. - Addressed thoroughly for Air ingress issue in ESP ducting / cones etc... to avoid negative pressure, aging, leakages and corrosion of ESP internal components to increase the efficiency dust collection. <p><u>2) Year 2022 – 23 :</u></p> <p><u>ESP.1 & 2 Renovation:</u></p> <p>All the internal fields for ESP 1 & 2 completely replaced with a cost of Rs.8.69 Cores.</p>	<p>flue gas dust. This will minimize damages / breakdowns of ESP structures, internals, electrodes etc... It also improves collection and rapping efficiency of dust due to elimination of sticky nature of these elements on electrode's surface.</p>
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	<p>3) Year 2021-22 : ESP - 3, 5th field internals replaced with a cost of Rs.95.0 Lacs.</p> <p>Replacement of aged equipment and spares in a phased manner for reliable operations and controls is being done every year during annual maintenance</p>	
<p>Coal fired Boiler - PM</p>	<p>Emissions are controlled by Electrostatic Precipitators (ESP). There is 1 ESP with a total of 3 electric fields.</p> <p>During 2024 shut:</p> <p>During Mill shut from 19th February to 26th March'24 and further shut up to 30.04.2024 due to workers unrest:</p> <p>90 No's of ESP collecting electrode plates for 2 & 3 fields replaced with new due to heavy damages.</p> <p>Air ingress issues in ducting addressed.</p> <p>Replacement of aged equipment and spares in a phased manner for reliable operations and controls is being done every year during annual maintenance.</p>	<p>1) ESP controllers will be evaluated and will be proposed to replace as per its performance.</p> <p>2) During stack sampling, there is a process parameters imbalance and will be adjusted as per SOP.</p>

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<p>Rotary Lime Kilns : 1 & 2 - Hydrogen Sulphide</p>	<p>1) The rotary lime kiln temperature are always maintained higher than 1050 deg.c for 100 % calcination of Ca Co₃ to CaO, which is the output product to use in further manufacturing processes.</p> <p>At this elevated temperatures, there no chance of H₂S emission from stacks.</p> <p>2) The Non Condensable Gases (NCG), which contain Sulphur compounds are incinerated in rotary lime-kilns across all pulp and paper industries and the same is a proven technology for treatment of these NCG gases.</p> <p>3) The higher Kiln temperature indicates that H₂S presence in the NCG gases is completely decomposed. Hence, there is no chance of such high values reporting in stacks flue gases.</p>	<p>It is proposed to install Hydrogen Peroxide dosing system in flue gases before entering into ESP for decomposition of any balance H₂S gases into Water vapor & SO₂. Schematic drawing and proposal shared to M/s. ANDRITZ TECHNOLOGIES PRIVATE LIMITED, (Finland based) Chennai - 600 032, India, who are leading technology providers for paper and pulp process Industry</p> <p>The same is attached for ready reference under Annexure - 1</p>
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In view of above facts and explanation, we are in compliance.

In the light of above submission and the material placed in support thereof, we respectfully submit that, environmental pollution abatement is a continuous process which involves updating to latest reliable modern available technologies. We are committed towards continuous improvement in our operations adopting manufacturing excellence tools and implementing best practices to protect environment where we operate.

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We respectfully submit that there is no case to proceed further as proposed in the SCN and pray that the SCN may be withdrawn and all proposed action stated in the SCN be dropped and we will assured to implement the actions plans stated in the above response.

Be pleased to consider

Yours Sincerely

For Andhra Paper Limited. Unit – Rajahmundry

A handwritten signature in black ink, appearing to read 'M. Sura Reddy', written over a horizontal line.

M. Sura Reddy
Sr. Vice President (Operations) & Factory Manager



ANDHRA PAPER LIMITED

(Corporate Identity Number: L21010AP1964PLC001008)

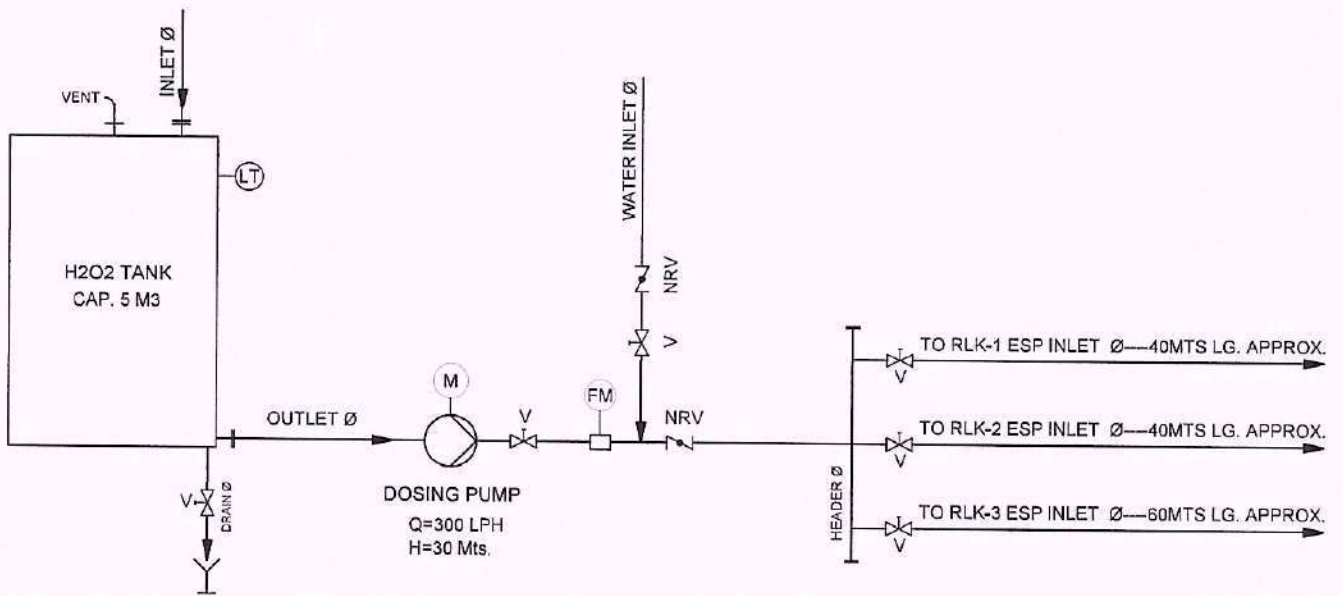
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STATUS FROM USER DEPARTMENT
AFTER IMPLEMENTATION OK/NOT OK



H2O2 DOSING SCHEMATIC DIAGRAM

PRELIMINARY

17-08-2024



SV ENVIRO LABS & CONSULTANTS

(ENVIRONMENTAL ENGINEERS & CONSULTANTS IN POLLUTION CONTROL)

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Ref: SVELC/APML/24-05/09

Date: 06-06-2024

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED.,
Rajahmundry, East Godavari,
Andhra Pradesh – 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Coal Fired Boiler - CF6

DATE & TIME OF COLLECTION : 28-05-2024 @ 10:15 hr

TEST REPORT

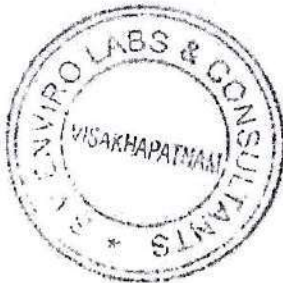
S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height	m	85
2.	Diameter of Stack	m	2.5
3.	Cross Section Area of Stack	m ²	4.90
4.	Temperature @ DGM	°C	33
5.	Stack temperature	°C	154
6.	Flue Gas Velocity	m/sec	9.3
7.	Flow Rate	Nm ³ /hr	113737
8.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter – PM	mg/Nm ³	39.1	<50	IS:11255-P-1
2.	Sulphur Dioxide – SO ₂	mg/Nm ³	83.6	<600	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	182	<300	IS: 11255-P-7
4.	Mercury	mg/Nm ³	<0.005	<0.03	USEPA Method-29

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech Instruments	Lata Envirotech- 160 109-DTI-2018	20-08-2023	19-08-2024

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31/06/24



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Ref: SVELC/APML/24-05/10

Date: 06-06-2024

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED.,
Rajahmundry, East Godavari,
Andhra Pradesh – 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Recovery Boiler -4

DATE & TIME OF COLLECTION : 28-05-2024 @ 11:00 hr

TEST REPORT

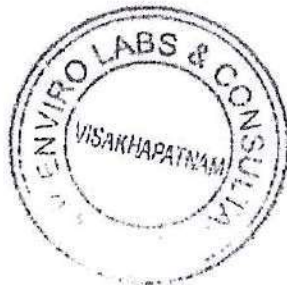
S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height	m	90
2.	Diameter of Stack	m	3.5
3.	Cross Section Area of Stack	m ²	9.61
4.	Temperature @ DGM	°C	33
5.	Stack temperature	°C	155
6.	Flue Gas Velocity	m/sec	9.6
7.	Flow Rate	Nm ³ /hr	229722
8.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter – PM	mg/Nm ³	37.0	<50	IS:11255-P-1
2.	Sulphur Dioxide – SO ₂	mg/Nm ³	93.5	<600	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	175	<300	IS: 11255-P-7
4.	Hydrogen Sulphide	mg/Nm ³	4.2	--	USEPA Method-11
4.	Mercury	mg/Nm ³	<0.005	<0.03	USEPA Method-29

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech Instruments	Lata Envirotech-160 109-DTI-2018	20-08-2023	19-08-2024

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Ref: SVELC/APML/24-05/11

Date: 06-06-2024

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED,
 Rajahmundry, East Godavari,
 Andhra Pradesh – 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Rotary Lime Kiln-1

DATE & TIME OF COLLECTION : 28-05-2024@ 12:15 hr

TEST REPORT

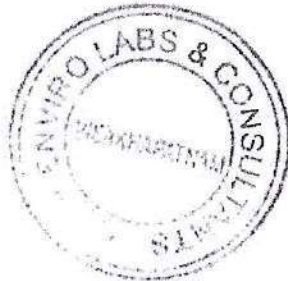
S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height	m	60
2.	Diameter of Stack	m	1.2
3.	Cross Section Area of Stack	m ²	1.13
4.	Temperature @ DGM	°C	33
5.	Stack temperature	°C	137
6.	Flue Gas Velocity	m/sec	9.0
7.	Flow Rate	Nm ³ /hr	26435
8.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter – PM	mg/Nm ³	44.1	<50	IS:11255-P-1
2.	Sulphur Dioxide – SO ₂	mg/Nm ³	85.4	<400	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	265	<500	IS:11255-P-7
4.	Hydrogen Sulphide	mg/Nm ³	4.3	<10	USEPA Method-11

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech Instruments	Lata Envirotech-160 109-DTI-2018	20-08-2023	19-08-2024

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Ref: SVELC/APML/24-05/12

Date: 06-06-2024

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED.,
 Rajahmundry, East Godavari,
 Andhra Pradesh – 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Rotary Lime Kiln-2

DATE & TIME OF COLLECTION : 28-05-2024 @ 13:00 hr

TEST REPORT

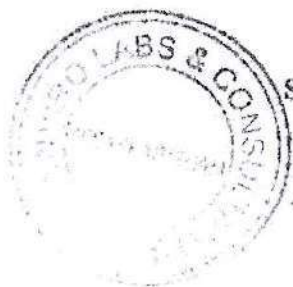
S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height	m	60
2.	Diameter of Stack	m	1.2
3.	Cross Section Area of Stack	m ²	1.13
4.	Temperature @ DGM	⁰ C	33
5.	Stack temperature	⁰ C	130
6.	Flue Gas Velocity	m/sec	8.9
7.	Flow Rate	Nm ³ /hr	26595
8.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter – PM	mg/Nm ³	39.6	<50	IS:11255-P-1
2.	Sulphur Dioxide – SO ₂	mg/Nm ³	64.2	<400	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	210	<500	IS: 11255-P-7
4.	Hydrogen Sulphide	mg/Nm ³	4.7	<10	USEPA Method-11

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech Instruments	Lata Envirotech-160 109-DTI-2018	20-08-2023	19-08-2024

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Ref: SVELC/APML/24-06/09

Date: 05-07-2024

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED,
Rajahmundry, East Godavari,
Andhra Pradesh - 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Coal Fired Boiler - CF6

DATE & TIME OF COLLECTION : 26-06-2024 @ 10:00 hr

TEST REPORT

S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height		
2.	Diameter of Stack	m	85
3.	Cross Section Area of Stack	m ²	2.5
4.	Temperature @ DGM	⁰ C	4.90
5.	Stack temperature	⁰ C	31
6.	Flue Gas Velocity	m/sec	139
7.	Flow Rate	Nm ³ /hr	9.58
8.	Duration of Sampling	minutes	121427
			30

EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter - PM	mg/Nm ³	45.3	<50	IS:11255-P-1
2.	Sulphur Dioxide - SO ₂	mg/Nm ³	87.5	<600	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	199	<300	IS: 11255-P-7
4.	Mercury	mg/Nm ³	<0.005	<0.03	USEPA Method-29

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech Instruments	Lata Envirotech-160 109-DTI-2018	20-08-2023	19-08-2024

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Ref: SVELC/APML/24-06/10

Date: 05-07-2024

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED.,
Rajahmundry, East Godavari,
Andhra Pradesh – 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Recovery Boiler -4

DATE & TIME OF COLLECTION : 26-06-2024 @ 10:45 hr

TEST REPORT

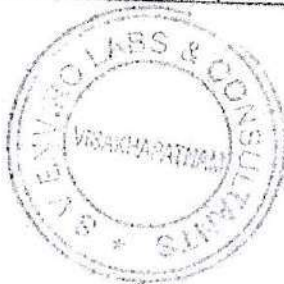
S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height	m	90
2.	Diameter of Stack	m	3.5
3.	Cross Section Area of Stack	m ²	9.61
4.	Temperature @ DGM	°C	32
5.	Stack temperature	°C	146
6.	Flue Gas Velocity	m/sec	10.2
7.	Flow Rate	Nm ³ /hr	249322
8.	Duration of Sampling	minutes	30


EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter – PM	mg/Nm ³	43.8	<50	IS:11255-P-1
2.	Sulphur Dioxide – SO ₂	mg/Nm ³	86.1	<600	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	206	<300	IS: 11255-P-7
4.	Hydrogen Sulphide	mg/Nm ³	4.52	–	USEPA Method-11
4.	Mercury	mg/Nm ³	<0.005	<0.03	USEPA Method-29

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech Instruments	Lata Envirotech- 160 109-DTI-2018	20-08-2023	19-08-2024

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Date: 05-07-2024

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED.,
Rajahmundry, East Godavari,
Andhra Pradesh – 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Rotary Lime Kiln-1

DATE & TIME OF COLLECTION : 26-06-2024@ 11:30 hr

TEST REPORT

S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height	m	60
2.	Diameter of Stack	m	1.2
3.	Cross Section Area of Stack	m ²	1.13
4.	Temperature @ DGM	°C	31
5.	Stack temperature	°C	129
6.	Flue Gas Velocity	m/sec	8.73
7.	Flow Rate	Nm ³ /hr	26153
8.	Duration of Sampling	minutes	30


EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter – PM	mg/Nm ³	41.7	<50	IS:11255-P-1
2.	Sulphur Dioxide – SO ₂	mg/Nm ³	76.3	<400	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	229	<500	IS:11255-P-7
4.	Hydrogen Sulphide	mg/Nm ³	3.98	<10	USEPA Method-11

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech Instruments	Lata Envirotech-160 109-DTI-2018	20-08-2023	19-08-2024

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Ref: SVELC/APML/24-06/12

Date: 05-07-2024

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED.,
Rajahmundry, East Godavari,
Andhra Pradesh – 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Rotary Lime Kiln-2

DATE & TIME OF COLLECTION : 26-06-2024 @ 12:15 hr

TEST REPORT

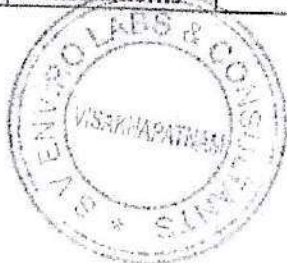
S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height		
2.	Diameter of Stack	m	60
3.	Cross Section Area of Stack	m ²	1.2
4.	Temperature @ DGM	°C	1.13
5.	Stack temperature	°C	30
6.	Flue Gas Velocity	m/sec	118
7.	Flow Rate	Nm ³ /hr	8.14
8.	Duration of Sampling	minutes	25071
			30

EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter – PM	mg/Nm ³	36.4	<50	IS:11255-P-1
2.	Sulphur Dioxide – SO ₂	mg/Nm ³	58.7	<400	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	193	<500	IS: 11255-P-7
4.	Hydrogen Sulphide	mg/Nm ³	4.12	<10	USEPA Method-11

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech Instruments	Lata Envirotech-160 109-DTI-2018	20-08-2023	19-08-2024

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Ref: SVELC/APML/24-07/09

Date: 31-07-2024

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED,
Rajahmundry, East Godavari,
Andhra Pradesh – 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Coal Fired Boiler - CF6

DATE & TIME OF COLLECTION : 24-07-2024 @ 10:30 hr

TEST REPORT

S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height	m	85
2.	Diameter of Stack	m	2.5
3.	Cross Section Area of Stack	m ²	4.90
4.	Temperature @ DGM	^o C	32
5.	Stack temperature	^o C	148
6.	Flue Gas Velocity	m/sec	9.12
7.	Flow Rate	Nm ³ /hr	113125
8.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter – PM	mg/Nm ³	40.2	<50	IS:11255-P-1
2.	Sulphur Dioxide – SO ₂	mg/Nm ³	76.9	<600	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	170	<300	IS: 11255-P-7
4.	Mercury	mg/Nm ³	<0.005	<0.03	USEPA Method-29

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech Instruments	Lata Envirotech-160 109-DTI-2018	20-08-2023	19-08-2024

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Ref: SVELC/APML/24-07/10

Date: 31-07-2024

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED.,
Rajahmundry, East Godavari,
Andhra Pradesh – 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Recovery Boiler -4

DATE & TIME OF COLLECTION : 24-07-2024 @ 11:15 hr

TEST REPORT

S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height	m	90
2.	Diameter of Stack	m	3.5
3.	Cross Section Area of Stack	m ²	9.61
4.	Temperature @ DGM	°C	30
5.	Stack temperature	°C	161
6.	Flue Gas Velocity	m/sec	9.84
7.	Flow Rate	Nm ³ /hr	232209
8.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter – PM	mg/Nm ³	38.9	<50	IS:11255-P-1
2.	Sulphur Dioxide – SO ₂	mg/Nm ³	91.2	<600	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	188	<300	IS: 11255-P-7
4.	Hydrogen Sulphide	mg/Nm ³	4.39	--	USEPA Method-11
4.	Mercury	mg/Nm ³	<0.005	<0.03	USEPA Method-29

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech Instruments	Lata Envirotech- 160 109-DTI-2018	20-08-2023	19-08-2024

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Ref: SVELC/APML/24-07/11

Date: 31-07-2024

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED.,
Rajahmundry, East Godavari,
Andhra Pradesh – 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Rotary Lime Kiln-1

DATE & TIME OF COLLECTION : 24-07-2024@ 12:00 hr

TEST REPORT

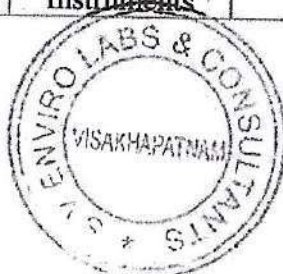
S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height	m	60
2.	Diameter of Stack	m	1.2
3.	Cross Section Area of Stack	m ²	1.13
4.	Temperature @ DGM	⁰ C	32
5.	Stack temperature	⁰ C	141
6.	Flue Gas Velocity	m/sec	8.97
7.	Flow Rate	Nm ³ /hr	26093
8.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter – PM	mg/Nm ³	43.6	<50	IS:11255-P-1
2.	Sulphur Dioxide – SO ₂	mg/Nm ³	80.1	<400	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	251	<500	IS:11255-P-7
4.	Hydrogen Sulphide	mg/Nm ³	4.93	<10	USEPA Method-11

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech Instruments	Lata Envirotech-160 109-DTI-2018	20-08-2023	19-08-2024

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Ref: SVELC/APML/24-07/12

Date: 31-07-2024

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED.,
Rajahmundry, East Godavari,
Andhra Pradesh – 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Rotary Lime Kiln-2

DATE & TIME OF COLLECTION : 24-07-2024 @ 12:45 hr

TEST REPORT

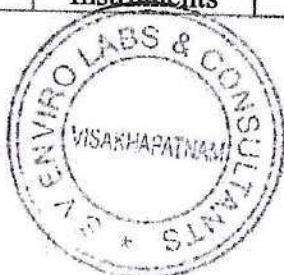
S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height	m	60
2.	Diameter of Stack	m	1.2
3.	Cross Section Area of Stack	m ²	1.13
4.	Temperature @ DGM	°C	31
5.	Stack temperature	°C	126
6.	Flue Gas Velocity	m/sec	8.72
7.	Flow Rate	Nm ³ /hr	26319
8.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter – PM	mg/Nm ³	42.1	<50	IS:11255-P-1
2.	Sulphur Dioxide – SO ₂	mg/Nm ³	65.9	<400	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	217	<500	IS: 11255-P-7
4.	Hydrogen Sulphide	mg/Nm ³	4.91	<10	USEPA Method-11

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech Instruments	Lata Envirotech-160 109-DTI-2018	20-08-2023	19-08-2024

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